

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

OA No.234 of 2022

In the matter of:

Vijay Chawla

.....Applicant

Versus

Ministry of Environment, Forest & Climate Change & Others

.....Respondents

**I N D E X**

Sr.No.	Particulars	Date	Page
1.	Action Taken Report By Way Of Affidavit Of Vikram, IAS, Deputy Commissioner, Faridabad	14.11.2022	01-07
2.	<b>Annexure -R/1</b> Copy of report dated 28.04.2022	28.04.2022	
3.	<b>Annexure -R/2</b> Copy of supplementary report dated 05.08.2022	05.08.2022	
4.	<b>Annexure-R/3</b> Order dated 08.08.2022	08.08.2022	
5.	<b>Annexure-R/4</b> Copy of report dated 06.09.2022	06.09.2022	
6.	<b>Annexure-R/5</b> Copy of affidavit dated 13.09.2022	13.09.2022	
7.	<b>Annexure-R/6</b> Copy of Order dated 14.09.2022	14.09.2022	

Place: Faridabad

Dated: 14.11.2022

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In the matter of:

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**REPORT OF JOINT COMMITTEE IN COMPLIANCE OF ORDER  
DATED 13.04.2022**

**MOST RESPECTFULLY SHOWETH**

1. The present application has been filed for declaration that the land in khasra no. 70, Kila No.6,7/2,8/2,9/1,12/2,12,14,15,17/2,18,19/1, Village Sarai Khawaja, Faridabad (hereinafter referred as to 'land in question') as deemed forest and for action against the felling of trees.
2. Vide order dated 13.04.2022, this Hon'ble Tribunal took notice of the averments made in the OA and required the DFO Faridabad, District Magistrate Faridabad and State PCB to verify the facts and furnish a report to this Hon'ble Tribunal.
3. It is respectfully submitted that the issues pertaining to land in question i.e. grant of 'Letter of Intent' & Licence for developing plotted Colony under Deen Dayal Jan Awas Yojna over an area measuring 5.00625 acres in the revenue estate village Sarai

**ATTESTED AS IDENTIFIED**

  
**Executive Magistrate  
Faridabad**

Khawaja, Sector-43, Faridabad, felling of trees etc. have been subjected to various complaints/applications before different Forums i.e. OA No. 69/2022 (Parul Bawa Vs State of Haryana) before this Hon'ble Tribunal, CWP-12012/2022 (Vijay Chawla Vs State of Haryana & Ors.) before Hon'ble High Court of P&H, proceeding before Haryana Real Estate Regulatory Authority etc. The land in question has been visited and inspected by the concerned authorities to verify the allegations made in the present OA and other complaints/petitions. The relevant facts pertaining to land in question and observations made during the inspection of the site are detailed in succeeding paragraphs.

4. That in OA No.69/2022, a report dated 28.04.2022 was filed by the then Deputy Commissioner, Faridabad and said report was followed by a supplementary report dated 05.08.2022. Copy of report dated 28.04.2022 alongwith annexures is enclosed herewith as **Annexure R/1**. Copy of Supplementary report dated 05.08.2022 alongwith annexures is enclosed herewith as **Annexure R/2**. This Hon'ble Court considered the reports and vide order dated 08.08.2022 issued notice to respondents to file reply and passed various directions vide including personal appearance of District magistrate Faridabad, Divisional Forest Officer Faridabad and concerned Senior Officer from the office of Director, Town & Country Planning, Haryana. It was further directed that no further development activity shall take place in

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Executive Magistrate.  
Faridabad

the land in question and no tree standing over the same shall be cut and no further third party rights shall be created in favour of any person on the basis of the license in question till further order to the contrary. Copy of order dated 08.08.2022 passed by this Hon'ble Tribunal in OA No.69/2022 is enclosed herewith as **Annexure R/3.**

5. In compliance of order dated 8.8.2022, a further report was filed on 13.09.2022 by the District Magistrate, Faridabad alongwith report of District Town Planner, Faridabad and the Dy. Conservator of Forest, Faridabad after personal visit of all these officers. Copy of report dated 06.09.2022 alongwith Annexures is enclosed herewith as **Annexure R/4.** An affidavit dated 13.09.2022 of the Director General, Town & Country Planning Department, Haryana was also filed. Copy of an affidavit dated 13.09.2022 of the Director General, Town & Country Planning Department, Haryana is enclosed herewith as **Annexure R/5.**
6. This Hon'ble Tribunal considered the reports and reply on record and passed the order dated 14.09.2022. Copy of order dated 14.09.2022 passed in OA No.69/2022 is enclosed herewith **Annexure R/6.**
7. In view of the site visits, reports filed before this Hon'ble Tribunal, the factual status and Action taken is summarized below:

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Executive Magistrate,  
Faridabad

**Status of the land and provisions of the Indian Forest Act,  
1927 & the Forest Conservation Act, 1980**

8. The Aravali Notification, 1992 is not applicable to the land in question. The said notification is applicable to district Gurgaon and Mewat only and not to the district Faridabad.
9. The land in question is not notified under Special Notification(s) issued under Section 4 & 5 of the Punjab Land Preservation Act (PLPA), 1900. The judgment passed by Hon'ble Supreme Court regarding Provisions of PLPA is not applicable to the land in question.
10. The land in question neither falls under reserved forest nor protected forest. Hence, provisions of Forest Conservation Act, 1980 are not applicable on the land in question.
11. The applicant has sought declaration of land in question as deemed forest referring the order dated 08.03.2019 passed by this Hon'ble Tribunal passed in OA No.407/2017 (Lt. Col (Retd.) Sarvadaman Singh Oberoi) passed in respect of land under consideration in said OA. It is submitted that said order was challenged by the M/s Ajay Enterprises and State of Haryana in their respective Civil Appeals and those are pending before Hon'ble Supreme Court of India. The Hon'ble Supreme Court of India, vide interim order dated 12.07.2019 directed that there shall be no cancellation of any permissions granted, in the

meanwhile.

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**Executive Magistrate,**  
**Faridabad**

12. That land in question is Gair Mumkin Pahar and is closed under the general section 4 of Punjab Land Preservation Act wherein tree felling without permission from Divisional Forest Officer is prohibited.
13. The felling of trees caused at the land in question without obtaining permission for the same. Therefore, FIR No.24 dated 10.01.2020 was lodged with Police Station Suraj Kund. Further, Forest Offence Report (FOR) No.0452/100 dated 13.01.2020 has been registered and filed before Special Environment Court, Faridabad. It is submitted that as per report of Range Forest Officer, Faridabad total number of trees found cut on the spot are as follow:
- a. 448- Undersize Miscellaneous Species
  - b. 01- Safeda
  - c. 43- Miscellaneous Specious

**Developmental Activities at the site:**

14. The license bearing no. 50 of 2022 dated 22.04.2022 was granted by the Town & Country Planning Department on land bearing khasra no. 70// 8/2 (3-12), 9/1 (1-13), 12/2 (1-13), 13 (8-0), 14 (8 0), 17/2 (7-10), 18 (8-0), 19/1 (1-13), measuring 5.00625 acres in Village Sarai Khawaja to M/s SVC & Lahari. The entire area under ownership of the Respondent No.10 including the licensed

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Executive Magistrate,  
Faridabad

land has been bounded by approx 6 ft. high boundary wall and partly with sheet fencing. The license granted land has been

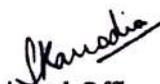
demarcated with burji and toe wall as per the approved area and Layout Plan. The sewer network has been laid partly in the license granted land (approx 418 Rmt. Stretch). The road network has been demarcated, however, no earth filling and WBM (Water Bound Macadam) has been done. No construction has been raised on any of the license granted demarcated site. No development activity has been observed in the area beyond the license granted land except a site office measuring approx 165.85 Sqm. has been raised.

15. It will be relevant to reproduce the para No.7 of the report dated 13.09.2020:

“ 7. .... Vide Memo No. LFA-II/2022/932-35 dated 24.08.2022, instructions have been issued to the concerned official/persons to ensure that no development work shall be taken up at the impugned site, no standing trees shall be cut and no third party rights be created in the project on the basis of licence in question. In addition to above instructions, the Commissioner of Police has also been requested to direct the Chowki Incharge to make regular inspections at the site in question.”

The report is submitted accordingly

  
Deputy Conservator  
of Forest

  
Regional Officer,  
Faridabad, HSPCB

  
District Magistrate,  
Faridabad

ATTESTED AS IDENTIFIED

  
Executive Magistrate,  
Faridabad

**ANNEXURE R/1**

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH**

**Original Application No. 69/2022**

Parul Bawa

Applicant

Versus

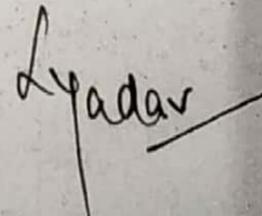
State of Haryana

Respondent

**INDEX**

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3.	Annexure -R/2 SDM, Badkhal Report dated 29.03.2022	29.03.2022	5-13
4.	Annexure -R/3 Deputy Forest Conservator, Faridabad 25.04.2022	25.04.2022	14-24

Place: Faridabad  
Dated: 28.04.2022

  
DEPUTY COMMISSIONER  
FARIDABAD

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

Original Application No. 69/2022

Parul Bawa

Applicant

Versus

State of Haryana

Respondent

**ACTION TAKEN REPORT BY WAY OF AFFIDAVIT OF JITENDER YADAV, IAS, DISTRICT MAGISTRATE, FARIDABAD IN COMPLIANCE OF ORDER DATED 02.02.2022**

I, Jitender Yadav, IAS, District Magistrate, Faridabad, do hereby solemnly affirm and state as under: -

1. That the deponent is presently posted as District Magistrate, Faridabad and is fully authorized to swear and depose the facts of the present case before this Hon'ble Court.
2. That this Hon'ble Court on 02.02.2022 has passed the following Directions, the relevant extract of which is reproduced below: -

“Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint committee of the Principal Chief Conservator of Forest (HoFF), State of Haryana and the District Magistrate-Faridabad. The District Magistrate-Faridabad will be the Nodal agency for coordination and compliance. The joint committee may meet within four weeks and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”

3. That in compliance of the above Order of the Hon'ble Tribunal a committee comprising SDM (Badkhal), Range Forest Officer, Faridabad and ATP(P), Faridabad was constituted to visit the site in question to verify the allegations made in the complaint vide Memo No. LFA/2022/131-33 dated 21.02.22. A copy of the said letter dated 21.02.2022 is annexed herewith as **ANNEXURE-R/1**.
4. That it is submitted that SDM (Badkhal) in its report dated 29.03.2022 stated as follow:
  - a. SDM (Badkhal), Range Forest Officer and ATP(P) along with the revenue officials jointly visited the spot on 11.03.2022. Reports of Tehsildar, Badkhal and Range Forest Officer were submitted to SDM Badkhal who

*Jitender Yadav*

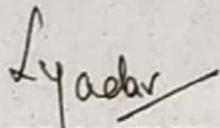
forwarded the reports to the deponent. However, as the report of the Range Forest Officer was not found lucid so a coherent report was sought from him.

- b. It was reported by Tehsildar, Badkhal that as per revenue record ownership of M/s SVC & Lahari partner Mustil No. 70//6(8-0), 7/2(7-9), 8/2(7-9), 9/1(1-13), 12/2(1-13), 13(8-0),14(8-0),15(8-0),17/2(7-10),18(8-0),19/1(1-13) total raqba 67K-7M, vill. Sarai Khwaja, Tehsil Badkhal, District Faridabad vests with S. Lakshman Rao s/o Shreedhar & Shri Niwas Rai s/o Venkateshwar rao.
- c. Range Forest Officer (Regional), Faridabad has reported that on spot inspection of M/s SVC Ventures and Lahari Builders situated at Green Field it was found that no new trees have been cut at the spot. At the site in question an old road and some structures are there. That earlier an ayurvedic factory used to run there. Section 4 and Section 5 of the PLPA, 1900 is not applicable at the site in question. That the said spot neither falls under reserved forest nor under protected forest. General Section 4 of the PLPA, 1900 is applicable there according to which cutting of any kind of trees is prohibited unless permission from Divisional Forest Officer, Faridabad is obtained. That the site in question has been notified as Gair-Mumkin Pahar. That this company had cut trees on dated 13.01.2020 without seeking permission from the competent authority consequently Forest Department got Forest Offence Report no. 100/0452 dated 13.01.2020 registered against it whose prosecution case was also filed in the Hon'ble Environment Court as well. That for the said illegal cutting activity F.I.R. no. 24/2020 has also been lodged by the department in police station, Surajkund. A list of standing trees on the spot has also been prepared and these trees are marked as well. Marking list of such trees on the site in question is enclosed. A copy of the said report dated 29.03.2022 & 25.04.2022 is annexed herewith as **ANNEXURE-R/2 & ANNEXURE-R/3** respectively.

*Lyadar*

5. That it is humbly submitted that on joint inspection of the site in question it is found that no new trees have been cut from the site. The site in question is notified as Gair Mumkin Pahar and all the standing trees have been marked and listed.

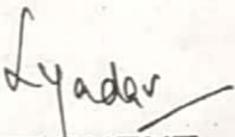
Place: Faridabad  
Dated: 28.04.2022

  
DEPONENT  
(Jitender Yadav, IAS)  
District Magistrate,  
Faridabad

**VERIFICATION**

Verified that the contents of my aforesaid affidavit are true and correct to my knowledge based on the official record. No part thereof it is false and nothing material has been kept concealed therefrom.

Place: Faridabad  
Dated: 28.04.2022

  
DEPONENT  
(Jitender Yadav, IAS)  
District Magistrate,  
Faridabad



Office of The Deputy Commissioner, Faridabad.

कार्यालय उपायुक्त, फरीदाबाद।

Annexure R/1

To

1. Range Forest Officer, Faridabad.
2. SDM, Badkhal.
3. ATP, (P), Faridabad.

Memo No.LFA/2022/ 131-33

Dated: 21/02/22

Subject :- Reg. Compliance of Hon'ble NGT order dated 02/02/2022 on OA. No. 69/2022.

Please Refer to this office letter no LFA/2022/G-2/107-109 dated 17.02.2022 on this subject cited above. The date of meeting is 17.02.2022 instead of 07.02.2022 which was mentioned in the above letter and proceedings due to typing error. The amended letter is as under:-

It is intimated that a meeting was held on 17.02.2022 at 11:00 AM under the Chairmanship of Additional Deputy Commissioner Faridabad to comply with the directions of Hon'ble NGT order dated 02.02.2022 on OA No. 69/2022.

After discussions a Committee consisting of the following has been constituted to make spot visit of the site in question:-

1. SDM, Badkhal.
2. Range Forest Officer, Faridabad.
3. ATP, (P), Faridabad.

A copy of order dated 02/02/2022 of Hon'ble NGT and proceedings of the meeting dated 17/02/2022 are enclosed. The above Committee is directed to make spot visit of the site in question and will submit its report to District Magistrate, Faridabad within 3 days.

*N. Kumar*  
For Deputy Commissioner  
Faridabad

Memo No.LFA/2022/ 134-36

Dated: 21/02/22

A copy of above is forwarded to the following:-

1. D.F.O, Faridabad.
2. D.T.P, (P), Faridabad.
3. D.T.P, (Enforcement), Faridabad.

*N. Kumar*  
For Deputy Commissioner  
Faridabad

Annexure-R/9

1867741

31-3-22 CTM/HFA

प्रेषक

उपमण्डल अधिकारी (ना0),  
बडखल।

h

31/3/22

सेवा में,

उपायुक्त महोदय,  
फरीदाबाद।

क्रमांक 2708/रीडर

दिनांक 29.03.2022

विषय:-

Reg. Compliance of Hon'ble NGT order dated 02/02/2022 on OA.  
No. 69/2022.

यादि

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 131-33/एल0एफ0ए0  
दिनांक 21.02.2022 के सन्दर्भ में।

विषयाधीन मामले अधोहस्ताक्षरी, क्षेत्रीय वन अधिकारी, व सहायक नगर  
योजनाकार (पी0), के साथ दिनांक 11.03.2022 को राजस्व अधिकारियों के साथ मौका  
निरीक्षण किया गया था। मौका निरीक्षण उपरान्त जिसकी रिपोर्ट तहसीलदार, बडखल ने अपने  
कार्यालय के पत्र क्रमांक 795/औ0के0 दिनांक 14.03.2022 व वन राजिक अधिकारी (क्षेत्रीय)  
फरीदाबाद ने अपनी रिपोर्ट क्रमांक 255 दिनांक 22.03.2022 द्वारा भेजी है। जो कि मूलरूप में  
आपकी सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न: मूल रिपोर्ट

उपमण्डल अधिकारी (ना0),  
बडखल। h

Supd. C.F. B. B.  
04/04/22

श्री माताजी,

रिपॉर्ट का जिला एम के जमाना O.A No 69/2022

न्यायलय जमाना की संदर्भ में कुल 70  
6(8-0), 7/2(7-9), 8/2(7-9)

70

9/1(1-13), 12/2(1-13), 13(8-0), 14(8-0), 15(8-0), 17/2(7-10), 18(8-0)

कुल रकबा 67-7 अर्थात् समग्र रकबा लक्ष्मी  
19/1(1-13)

वसुधैव कुटुम्बकम् जिला कारायागार में वाजद्व रिपोर्ट हाल में

अनुसार मसौदा इस वी सी रिपोर्ट वजद्व रिपोर्ट पर

इस लक्ष्मी राव पुत्र श्री धर व श्री निवास राय

द्वारा वसुधैव कुटुम्बकम् राव की मालिकता है। रिपोर्ट में

अ पैरा है।

दिनांक 11/3/2022

कार्यालय लक्ष्मीलक्ष्मी वसुधैव

क्रमांक 795 और दिनांक 14/3/22

मूलक में उपरोक्त आदिवासी (बी) वसुधैव की सेवा में  
मजदूर रिपोर्ट की जानी है कि रिपोर्ट परवाही अनुसार केस नं.  
O.A No. 69/2022 न्यायालय शबड जीवित के संदर्भ में कुल 70

70  
9/1(1-13), 12/2(1-13), 13(8-0), 14(8-0), 15(8-0), 17/2(7-10), 18(8-0), 19/1(1-13)  
6(8-0), 7/2(7-9)

वन विभाग हरियाणा सरकार  
कार्यालय:- वन राजिक अधिकारी (क्षेत्रीय), फरीदाबाद।  
बाई पास रोड, सैक्टर-17, फरीदाबाद। दूरभाष:- 0129-2222322

क्रमांक:- 255

दिनांक:- 22/3/22

सेवा में,

✓ एस0डी0एम0,  
बडखल।

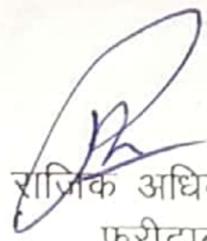
Reader

SDCC Badkhal  
25/03/22

विषय:- Reg. Compliance of Hon'ble NGT order dated 02/02/2022 on OA No. 69/2022. - निरीक्षण रिपोर्ट का भेजना।  
संदर्भ:- उप वन संरक्षक, फरीदाबाद का पत्र क्रमांक 1463, दिनांक 23.02.2022।

उपरोक्त विषय के संबंध में आपको अवगत कराया जाता है कि माननीय एन0जी0टी0 द्वारा ओ0ए0 नं0 69/2022 द्वारा आदेश पारित किये गये हैं कि " 2. *Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter though a joint committee of the Principal Chief Conservator of Forest ( HoFF), State of Haryana and the District Magistrate-Faridabad. The District Magistrate- Faridabad will be the Nodal agency for coordination and compliance. The joint committee may meet within four weeks and under take site visit and look into the grievence of the applicant. Factual and action taken report may be furnished within three months by e-mail at [judicial-nqt@gov.in](mailto:judicial-nqt@gov.in) preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDF.*" उक्त आदेशों की पालना में उपायुक्त फरीदाबाद द्वारा अपने पत्र क्रमांक 107-109, दिनांक 17.02.2022 द्वारा मौका निरीक्षण हेतु कमेटी का गठन किया गया। उपायुक्त फरीदाबाद के आदेशों की पालना में निम्नहस्ताक्षरी द्वारा आपके साथ व ए0टी0पी0(पी0) फरीदाबाद द्वारा ग्रीन फील्ड स्थित M/s SVC Ventures and Lahari Builders का संयुक्त मौका निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि मौका पर कोई भी नई कटाई का कार्य नहीं किया गया है। उक्त स्थल पर पुरानी सड़क व कुछ स्ट्रेक्टर बने हुए हैं। उक्त स्थल पर पहले आर्युवेदिक फैक्ट्री चलती थी। उक्त स्थल पर पी0एल0पी0ए0 1900 की जरनल धारा 4 लागू होती है जिसके तहत किसी भी प्रकार के हर

पेड को काटने हेतु वन मण्डल अधिकारी की अनुमति प्राप्त करना अनिवार्य है। उक्त कम्पनी द्वारा दिनांक 13.01.2020 को बिना विभागीय अनुमति के पेड काटे गये थे जिसपर विभागीय कार्यवाही अमल में लाते हुए वन विभाग द्वारा वन अपराध रिपोर्ट नं० 100/0452, दिनांक 13.01.2020 चाक की गई थी। जिसका पी०सी० केस तैयार करके माननीय पर्यावरण न्यायालय में दायर कर दिया गया था। उक्त गैर-वानिकी कार्य पर विभाग द्वारा एफ०आई०आर० नं० 24/2020 थाना सूरजकुंड में दर्ज करवा दी गई थी। उक्त स्थल पर पी०एल०पी०ए० 1900 की धारा 4 व 5 लागू नहीं होती है। उक्त स्थल ना तो आरक्षित वन क्षेत्र है व ना ही सुरक्षित वनक्षेत्र है। उक्त स्थल की भूमी किरम गैर-मुमकिन पहाड है। उक्त स्थल पर जो पेड खड़े हैं उनकी सूची मौका पर ही बनाई गई है, पेडों की मार्किंग सूची पत्र के साथ सलग्न है। यह रिपोर्ट आपको आगामी आवश्यक कार्यवाही हेतु प्रेषित है।  
सलग्न:- मार्किंग सूची।

  
वन राजिक अधिकारी (क्षेत्रीय),  
फरीदाबाद।

पृ० क्रमांक:-            दिनांक:-

इसकी एक प्रति उप वन संरक्षक फरीदाबाद को उनके पत्र क्रमांक 1463, दिनांक 23.02.2022 के संदर्भ में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

— sd —  
वन राजिक अधिकारी (क्षेत्रीय),  
फरीदाबाद।

**MARKING LIST OF SVC LEHRI LTD.  
(GREEN FIELD COLONY SARAI KHAWAJA)**

Sr.No	Species	Girth	Class	Remarks
1	NEEM	183	IA	G/S
2	PIPAL	235	IB	G/S
3	PIPAL	230	IB	G/S
4	NEEM	190	IA	G/S
5	SIR	180	IA	G/S
6	P.PAPRI	110	III	G/S
7	PIPAL	100	III	G/S
8	NEEM	157	IIB	G/S
9	SOOBABOOL	40	V	G/S
10	BAD	270	IB	G/S
11	PIPAL	55	V	G/S
12	PIPAL	125	IIA	G/S
13	NEEM	183	IA	G/S
14	PIPAL	180	IA	G/S
15	PIPAL	150	IIB	G/S
16	BAD	105	III	G/S
17	PIPAL	70	IV	G/S
18	PIPAL	60	IV	G/S
19	PIPAL	55	V	G/S
20	PIPAL	120	IIA	G/S
21	PIPAL	150	IIB	G/S
22	NEEM	120	IIA	G/S
23	SIRS	170	IIB	G/S
24	SAFEDA	210	IB	G/S
25	J.JALEBI	107	III	G/S
26	SAFEDA	190	IA	G/S
27	J.JALEBI	240	IB	G/S
28	AMALTASH	69	IV	G/S
29	MOLESHRI	49	V	G/S
30	MOLESHRI	100	III	G/S
31	SIRS	140	IIA	G/S
32	BOTAL BRUSH	71	IV	G/S
33	PIPAL	300	IB	G/S
34	PIPAL	230	IB	G/S
35	BAD	135	IIA	G/S
36	SIRS	169	IIB	G/S
37	JAMUN	140	IIA	G/S
38	DHAK	63	IV	G/S
39	PIPAL	110	III	G/S
40	SIRS	125	IIA	G/S
41	SOOBABOOL	50	V	G/S
42	NEEM	80	IV	G/S
43	SIRS	110	III	G/S
44	J.JALEBI	45	V	G/S

*Tajath*  
*S/c Badkhal*

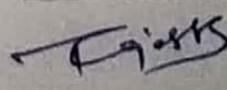
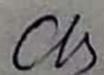
*[Signature]*  
Range Forest Officer (T)  
Faridabad

45	P.PAPRI	110	III	G/S
46	J.JALEBI	165	IIB	G/S
47	NEEM	166	IIB	G/S
48	J.JALEBI	75	IV	G/S
49	MUSCUT	120	IIA	G/S
50	SIRS	105	III	G/S
51	PIPAL	120	IIA	G/S
52	MUSCUT	110	III	G/S
53	SIRS	90	III	G/S
54	DHAK	82	IV	G/S
55	DHAK	100	III	G/S
56	NEEM	180	IA	G/S
57	NEEM	120	IIA	G/S
58	SIRS	170	IIB	G/S
59	SIRS	160	IIB	G/S
60	PIPAL	120	IIA	G/S
61	J.JALEBI	150	IIB	G/S
62	NEEM	210	IB	G/S
63	BAD	70	IV	G/S
64	SIRS	160	IIB	G/S
65	DHAK	100	III	G/S
66	MUSCUT	130	IIA	G/S
67	DHAK	100	III	G/S
68	MUSCUT	130	IIA	G/S
69	SIRS	180	IA	G/S
70	NEEM	150	IIB	G/S
71	NEEM	120	IIA	G/S
72	MUSCUT	140	IIA	G/S
73	MUSCUT	120	IIA	G/S
74	DHAK	90	III	G/S
75	NEEM	90	III	G/S
76	J.JALEBI	180	IA	G/S
77	NEEM	110	III	G/S
78	PIPAL	150	IIB	G/S
79	J.JALEBI	170	IIB	G/S
80	J.JALEBI	80	IV	G/S
81	NEEM	150	IIB	G/S
82	SIRS	80	IV	G/S
83	MUSCUT	150	IIB	G/S
84	J.JALEBI	150	IIB	G/S
85	SIRS	100	III	G/S
86	SIRS	110	III	G/S
87	NEEM	105	III	G/S
88	NEEM	210	IB	G/S
89	SIRS	100	III	G/S
90	BAD	190	IA	G/S
91	SIRS	120	IIA	G/S
92	NEEM	100	III	G/S
93	P.PAPRI	60	IV	G/S
94	SIRS	110	III	G/S

*Forest*  
*I/c Badli*

*[Signature]*  
Range Forest Officer (T)  
Faridabad

95	J.JALEBI	70		
96	P.PAPRI	60	IV	G/S
97	MUSCUT	120	IV	G/S
98	MUSCUT	140	IIA	G/S
99	MUSCUT	115	IIA	G/S
100	J.JALEBI	190	III	G/S
101	SAFEDA	180	IA	G/S
	SAFEDA	140	IA	G/S
102	NEEM	140	IIA	
103	J.JALEBI	180	IIA	G/S
104	NEEM	190	IA	G/S
105	J.JALEBI	120	IA	G/S
106	J.JALEBI	170	IIA	G/S
107	J.JALEBI	140	IIB	G/S
108	P.PAPRI	120	IIA	G/S
109	NEEM	110	III	G/S
110	J.JALEBI	180	IA	G/S
111	J.JALEBI	150	IIA	G/S
112	NEEM	100	IIB	G/S
113	SIRS	120	III	G/S
114	BELPATTER	60	IIA	G/S
115	NEEM	110	IV	G/S
116	NEEM	70	III	G/S
117	NEEM	210	IV	G/S
118	MUSCUT	130	IB	G/S
119	B.PAPRI	60	IIA	G/S
120	NEEM	170	IV	G/S
121	P.PAPRI	95	IIB	G/S
122	SAHTUT	35	III	G/S
123	PIPAL	170	V	G/S
124	J.JALEBI	60	IIB	G/S
125	P.PAPRI	50	IV	G/S
126	J.JALEBI	55	V	G/S
127	FRANCH	25	U/S	G/S
128	FRANCH	22	U/S	G/S
129	FRANCH	23	U/S	G/S
130	FRANCH	25	U/S	G/S
131	FRANCH	25	U/S	G/S
132	SOOBABOOL	24	U/S	G/S
133	SOOBABOOL	25	U/S	G/S
134	SOOBABOOL	27	U/S	G/S
135	SOOBABOOL	26	U/S	G/S
136	SOOBABOOL	25	U/S	G/S
137	J.JALEBI	70	U/S	G/S
138	J.JALEBI	160	IV	G/S
139	J.JALEBI	170	IIB	G/S
140	J.JALEBI	160	IIB	G/S
141	J.JALEBI	170	IIB	G/S
142	J.JALEBI	70	IIB	G/S
143	J.JALEBI	60	IV	G/S


  
**Range Forest Officer (T)**  
**Faridabad**

144	J.JALEBI	145	IIA	G/S
145	J.JALEBI	90	III	G/S
146	J.JALEBI	190	IA	G/S
147	J.JALEBI	160	IIB	G/S
148	J.JALEBI	135	IIA	G/S
149	NEEM	90	III	G/S
150	J.JALEBI	110	III	G/S
151	J.JALEBI	150	IIB	G/S
152	J.JALEBI	120	IIA	G/S
153	J.JALEBI	105	III	G/S

Rajesh  
Hc Badli.

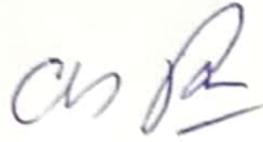
CS Pr

Range Forest Officer (T)  
Faridabad

## ABSTRACT

SPP.	U/SIZE	V	IV	III	IIA	IIB	IA	IB	TOTAL	VOL.
SAFEDA	0	0	0	0	1	0	1	1	3	10.93
SHISHAM	0	0	0	0	0	0	0	0	0	0
KIKAR	0	0	0	0	0	0	0	0	0	0
MISC.	10	9	21	32	28	27	14	9	150	178.3
TOTAL	10	9	21	32	29	27	15	10	153	189.2

← Project  
H/c Badli.



Range Forest Officer (T)  
Faridabad

हरियाणा सरकार

कार्यालय उप वन संरक्षक फरीदाबाद

बाई पास रोड, नजदीक रोज गार्डन, सैक्टर-14, फरीदाबाद, दूरभाष 0129-2286700

दिनांक 26-04-22

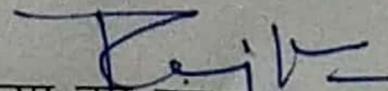
Annexure R/3

सेवा में, कमांक 110  
उपायुक्त  
फरीदाबाद।

विषय **Reg. Compliance of Hon'ble NGT Order dated 2-2-2022 on O.A. No. 69/2022**  
उपरोक्त विषय के संबंध में आपको अवगत करवाया जाता है कि माननीय

एन0जी0टी0 द्वारा ओ0ए0 नं0 69/2022 द्वारा आदेश पारित किये गये है कि "2. *Having regards to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint committee of Principal Chief Conservator of Forests (HOFF), State of Haryana and the district Magistrate, Faridabad. The District Magistrate Faridabad will be Nodal agency for coordination and compliance. The Joint committee may meet within 4 week and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within 3 months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDC*". उक्त आदेशों की पालना में आपके कार्यालय के पत्र कमांक 107-09 दिनांक 17.2.2022 द्वारा मौका निरीक्षण हेतु कमेटी का गठन किया गया है। जिसकी पालना में वन राजिक अधिकारी, फरीदाबाद द्वारा एस0डी0एम0, फरीदाबाद तथा ए0टी0पी0 फरीदाबाद के साथ ग्रीन फील्ड कालोनी स्थित *M/s S.V.C. Ventures and Lahri Builders* की साईट का संयुक्त मौका निरीक्षण किया गया। वन राजिक अधिकारी, फरीदाबाद द्वारा अपनी निरीक्षण रिपोर्ट पत्र कमांक 61 दिनांक 25.4.2022 द्वारा एस0डी0एम0, फरीदाबाद को प्रस्तुत कर दी गई थी, जिसमें व0रा0अ0 फरीदाबाद द्वारा अंकित किया गया है कि मौके पर कोई भी नई कटाई का कार्य नहीं किया गया है। उक्त स्थल पर पी0एल0पी0.ए0 1900 की स्पेशल धारा 4 व 5 लागू नहीं होती है। उक्त स्थल ना तो आरक्षित वन क्षेत्र है और ना ही सुरक्षित वन क्षेत्र है। उक्त स्थल पर जनरल धारा 4 लागू होती है, जिसमें किसी भी प्रकार के हरे पेड़ों को काटने हेतु वन मण्डल अधिकारी की अनुमति लेना आवश्यक है (अधिसूचना की प्रति साथ संलग्न है)। उक्त स्थल पर भूमि की किस्म गैर मुमकिन पहाड है। रिपोर्ट आपको सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न/व0रा0अ0, फरीदाबाद की निरीक्षण रिपोर्ट  
एवं मौके पर खड़े पेड़ों की मार्किंग सूची।

  
उप वन संरक्षक,  
फरीदाबाद।

HARYANA GOVT. GAZ. (EXTRA) NOV. 16, 1995)  
(KRTK, 25, 1917, SAKA)

(Authorised English Translation)

HARYANA GOVERNMENT  
FOREST DEPARTMENT

Order

The 16<sup>th</sup> November, 1995

No. S.O. 130/P.A.2/S.4/1995.- Whereas the Governor of Haryana is satisfied after due enquiry that the regulations, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the provisions of the Punjab Land Preservation Act, 1900:

Now, therefore, in exercise of the powers conferred by section 4 of the said Act, the Governor of Haryana hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order, in the official Gazette in the areas more particularly specified in the schedule given below, which has been notified under section 3 of the said Act – vide Haryana Government , Forest Department Notification no. S.O. 164/P.A.2/1900/S-3/80 dated the 10<sup>th</sup> July, 1980:-

- a) the cutting of trees or timber except Eucalyptus and Poplars or the collection or removal or subjection to any manufacturing process, of any forest produce, other than flower, fruits and honey, save for bona fide domestic or agricultural purposes of the right-holders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer of the concerned division. Such permit will prescribe such conditions for sale as may, from time to time, appear necessary in the interest of forest conservancy.

## SCHEDULE

District	Tehsil	Villages
Panchkula	Kalka	Areas laying on north side of metalled and unmetalled road connecting Chandigarh, Panchkula.
Ambala	Naraingarh	Ramgarh, Raipur Rani, Naraingarh
Yamuna Nagar	Jadadhri	Sadhaura, Bilaspur, Chhachhrauli, Dadupru and reaching Yamuna river near villages Nathanpur and Lakur
Faridabad	Ballabgarh	Areas lying western side of Delhi Ballabgarh road and northern side of Ballabgarh Sohna Road.
Gurgaon	Nuh	Areas lying on western side of Delhi -Alwar road and Sohna Mandkola Road
Gurgaon	Ferozepur	Alls revenue estates in Gurgaon and Ferozepur Jhirka Tehsils
Mohindergarh	Narnaul	Alls revenue estates in Narnaul Tehsil
Mohindergarh	Mohindergarh	Areas lying on western side Mohindergarh -Dadri road
Rewari	Rewari	Alls revenue estates in Rewari Tehsil
Bhiwani	Dadri Bhiwani Loharu	Areas lying on western side Dadri, Bhiwani, Tosham and Hisar road

T. D. JOGPAL,

Commissioner and Secretary to Government, Haryana  
Forest Department

हरियाणा सरकार  
कार्यालय वन राजिक अधिकारी, फरीदाबाद  
बाई पास रोड, नजदीक रोज गार्डन, सैक्टर-17, फरीदाबाद,

सेवा में,  
क्रमांक एस0डी0एम0,  
बडखल।

दिनांक

विषय **Reg. Compliance of Hon'ble NGT Order dated 2-2-2022 on O.A. No. 69/2022-**

उपरोक्त विषय के संबंध में आपको अवगत करवाया जाता है कि माननीय एन0जी0टी0 द्वारा ओ0ए0 नं0 69/2022 द्वारा आदेश पारित किये गये है कि "2. *Having regards to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint committee of Principal Chief Conservator of Forests (HOFF), State of Haryana and the district Magistrate, Faridabad. The District Magistrate Faridabad will be Nodal agency for coordination and compliance. The Joint committee may meet within 4 week and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within 3 months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDC*". उक्त आदेशों की पालना में उपायुक्त, फरीदाबाद द्वारा अपने पत्र क्रमांक 107-09 दिनांक 17.2.2022 द्वारा मौका निरीक्षण हेतु कमेटी का गठन किया गया है। उपायुक्त, फरीदाबाद के आदेशों की पालना में निम्नहस्ताक्षरी द्वारा आपके साथ व ए0टी0पी0 फरीदाबाद द्वारा ग्रीन फील्ड कालोनी स्थित *M/s S.V.C. Ventures and Lahri Builders* की साईट का मौका निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि मौके पर कोई भी नई कटाई का कार्य नहीं किया गया है। उक्त स्थल पर पुरानी सड़क व कुछ स्ट्रैक्चर बने हुये है उक्त स्थल पर पहले आर्युवैदिक फ़ैक्ट्री चलती थी। उक्त कम्पनी द्वारा दिनांक 13.1.2020 को बिना विभागीय अनुमति के पेड काटे गये थे, जिस पर विभागीय कार्यवाही अमल में लाते हुये वन विभाग द्वारा वन अपराध रिपोर्ट नं0 100/0452 दिनांक 13.1.2020 चाक की गई थी। जिसका प्रोसीक्यशन केस तैयार करके माननीय पर्यावरण न्यायालय फरीदाबाद में दायर कर दिया गया था। उक्त कटाई पर विभाग द्वारा एफ0आईआर0 24/2020 थाना सुरजकुण्ड में दर्ज करवा दी गई थी। उक्त स्थल पर पी0एल0पी0ए0 1900 की स्पेशल धारा 4 व 5 लागू नहीं होती है। उक्त स्थल ना तो आरक्षित वन क्षेत्र है और ना ही सुरक्षित वन क्षेत्र है। उक्त स्थल पर जनरल धारा 4 लागू होती है, जिसमें किसी भी प्रकार के हरे पेडों को काटने हेतु वन मण्डल अधिकारी की अनुमति लेना आवश्यक है (अधिसूचना की प्रति साथ संलग्न है)। उक्त स्थल पर भूमि की किस्म गैर मुमकिन पहाड है। उक्त स्थल पर जो पेड खडे है , उनकी मार्किंग सूची बनाई गई है जो पत्र के साथ संलग्न है। रिपोर्ट आपको आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

वन राजिक अधिकारी  
फरीदाबाद।

पृ0 क्रमांक 62

दिनांक 25.04.2022.

एक प्रति उप वन संरक्षक, फरीदाबाद को उनके पत्र क्रमांक 181 दिनांक 21.4.2022 के संदर्भ सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

वन राजिक अधिकारी  
फरीदाबाद।

MARKING LIST OF SVC LEHRI LTD.  
(GREEN FIELD COLONY SARAI KHAWAJA)

Sr.No	Species	Girth	Class	Remarks
1	NEEM	183	IA	G/S
2	PIPAL	235	IB	G/S
3	PIPAL	230	IB	G/S
4	NEEM	190	IA	G/S
5	SIR	180	IA	G/S
6	P.PAPRI	110	III	G/S
7	PIPAL	100	III	G/S
8	NEEM	157	IIB	G/S
9	SOOBABOOL	40	V	G/S
10	BAD	270	IB	G/S
11	PIPAL	55	V	G/S
12	PIPAL	125	IIA	G/S
13	NEEM	183	IA	G/S
14	PIPAL	180	IA	G/S
15	PIPAL	150	IIB	G/S
16	BAD	105	III	G/S
17	PIPAL	70	IV	G/S
18	PIPAL	60	IV	G/S
19	PIPAL	55	V	G/S
20	PIPAL	120	IIA	G/S
21	PIPAL	150	IIB	G/S
22	NEEM	120	IIA	G/S
23	SIRS	170	IIB	G/S
24	SAFEDA	210	IB	G/S
25	J.JALEBI	107	III	G/S
26	SAFEDA	190	IA	G/S
27	J.JALEBI	240	IB	G/S
28	AMALTASH	69	IV	G/S
29	MOLESHRI	49	V	G/S
30	MOLESHRI	100	III	G/S
31	SIRS	140	IIA	G/S
32	BOTAL BRUSH	71	IV	G/S
33	PIPAL	300	IB	G/S
34	PIPAL	230	IB	G/S
35	BAD	135	IIA	G/S
36	SIRS	169	IIB	G/S
37	JAMUN	140	IIA	G/S
38	DHAK	63	IV	G/S
39	PIPAL	110	III	G/S
40	SIRS	125	IIA	G/S
41	SOOBABOOL	50	V	G/S
42	NEEM	80	IV	G/S
43	SIRS	110	III	G/S
44	J.JALEBI	45	V	G/S

*For*  
*S/c*  
*Ranger Forest Officer (I)*

45	P.PAPRI	110	III	G/S
46	J.JALEBI	165	IIB	G/S
47	NEEM	166	IIB	G/S
48	J.JALEBI	75	IV	G/S
49	MUSCUT	120	IIA	G/S
50	SIRS	105	III	G/S
51	PIPAL	120	IIA	G/S
52	MUSCUT	110	III	G/S
53	SIRS	90	III	G/S
54	DHAK	82	IV	G/S
55	DHAK	100	III	G/S
56	NEEM	180	IA	G/S
57	NEEM	120	IIA	G/S
58	SIRS	170	IIB	G/S
59	SIRS	160	IIB	G/S
60	PIPAL	120	IIA	G/S
61	J.JALEBI	150	IIB	G/S
62	NEEM	210	IB	G/S
63	BAD	70	IV	G/S
64	SIRS	160	IIB	G/S
65	DHAK	100	III	G/S
66	MUSCUT	130	IIA	G/S
67	DHAK	100	III	G/S
68	MUSCUT	130	IIA	G/S
69	SIRS	180	IA	G/S
70	NEEM	150	IIB	G/S
71	NEEM	120	IIA	G/S
72	MUSCUT	140	IIA	G/S
73	MUSCUT	120	IIA	G/S
74	DHAK	90	III	G/S
75	NEEM	90	III	G/S
76	J.JALEBI	180	IA	G/S
77	NEEM	110	III	G/S
78	PIPAL	150	IIB	G/S
79	J.JALEBI	170	IIB	G/S
80	J.JALEBI	80	IV	G/S
81	NEEM	150	IIB	G/S
82	SIRS	80	IV	G/S
83	MUSCUT	150	IIB	G/S
84	J.JALEBI	150	IIB	G/S
85	SIRS	100	III	G/S
86	SIRS	110	III	G/S
87	NEEM	105	III	G/S
88	NEEM	210	IB	G/S
89	SIRS	100	III	G/S
90	BAD	190	IA	G/S
91	SIRS	120	IIA	G/S
92	NEEM	100	III	G/S
93	P.PAPRI	60	IV	G/S
94	SIRS	110	III	G/S

Kajal  
 The Badli - M. S.

95	J.JALEBI	70	IV	G/S
96	P.PAPRI	60	IV	G/S
97	MUSCUT	120	IIA	G/S
98	MUSCUT	140	IIA	G/S
99	MUSCUT	115	III	G/S
100	J.JALEBI	190	IA	G/S
101	SAFEDA	180	IA	G/S
	SAFEDA	140	IIA	
102	NEEM	140	IIA	G/S
103	J.JALEBI	180	IA	G/S
104	NEEM	190	IA	G/S
105	J.JALEBI	120	IIA	G/S
106	J.JALEBI	170	IIB	G/S
107	J.JALEBI	140	IIA	G/S
108	P.PAPRI	120	IIA	G/S
109	NEEM	110	III	G/S
110	J.JALEBI	180	IA	G/S
111	J.JALEBI	150	IIB	G/S
112	NEEM	100	III	G/S
113	SIRS	120	IIA	G/S
114	BELPATTER	60	IV	G/S
115	NEEM	110	III	G/S
116	NEEM	70	IV	G/S
117	NEEM	210	IB	G/S
118	MUSCUT	130	IIA	G/S
119	B.PAPRI	60	IV	G/S
120	NEEM	170	IIB	G/S
121	P.PAPRI	95	III	G/S
122	SAHTUT	35	V	G/S
123	PIPAL	170	IIB	G/S
124	J.JALEBI	60	IV	G/S
125	P.PAPRI	50	V	G/S
126	J.JALEBI	55	V	G/S
127	FRANCH	25	U/S	G/S
128	FRANCH	22	U/S	G/S
129	FRANCH	23	U/S	G/S
130	FRANCH	25	U/S	G/S
131	FRANCH	25	U/S	G/S
132	SOOBABOOL	24	U/S	G/S
133	SOOBABOOL	25	U/S	G/S
134	SOOBABOOL	27	U/S	G/S
135	SOOBABOOL	26	U/S	G/S
136	SOOBABOOL	25	U/S	G/S
137	J.JALEBI	70	IV	G/S
138	J.JALEBI	160	IIB	G/S
139	J.JALEBI	170	IIB	G/S
140	J.JALEBI	160	IIB	G/S
141	J.JALEBI	170	IIB	G/S
142	J.JALEBI	70	IV	G/S
143	J.JALEBI	60	IV	G/S

*Handwritten signature*

*Handwritten initials*  
 Range Forest Officer (T)

144	J.JALEBI	145	IIA	G/S
145	J.JALEBI	90	III	G/S
146	J.JALEBI	190	IA	G/S
147	J.JALEBI	160	IIB	G/S
148	J.JALEBI	135	IIA	G/S
149	NEEM	90	III	G/S
150	J.JALEBI	110	III	G/S
151	J.JALEBI	150	IIB	G/S
152	J.JALEBI	120	IIA	G/S
153	J.JALEBI	105	III	G/S

Rejected  
The Badwal.

*CSM*

Range Forest Officer (T)  
Faridabad

## ABSTRACT

SPP.	U/SIZE	V	IV	III	IIA	IIB	IA	IB	TOTAL	VOL.
SAFEDA	0	0	0	0	1	0	1	1	3	10.93
SHISHAM	0	0	0	0	0	0	0	0	0	0
KIKAR	0	0	0	0	0	0	0	0	0	0
MISC	10	9	21	32	28	27	14	9	150	178.3
TOTAL	10	9	21	32	29	27	15	10	153	189.2

*Project  
I/C Bandhabad.*

*CMR*

Range Forest Officer (T)  
Bandhabad

HARYANA GOVERNMENT  
FOREST DEPARTMENT

**Notification**

The 4<sup>th</sup> January, 2013

**No. S.O. 8/P.A.2/1900/S.4/2013** – Whereas, the Governor of Haryana is satisfied after due enquiry, that the regulations, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the Punjab Land Preservation Act, 1900 ( Punjab Act 2 of 1900).

Now, therefore in exercise of the powers conferred by section 4 of the said Act, and in suppression of Haryana Government, hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order in the Official Gazette, in the areas more particularly specified in the Schedule given below, which has been notified under section 3 of the said Act, vide Haryana Government, Forest Department, Notification No. S.O. 81/P.A.2/1900/S.2/1900. 3/2012 dated the 19<sup>th</sup> December, 2012: -

(a) The cutting of trees or timber except Eucalyptus and Poplar, Bakain, Bamboo, toot, Amrood and Ailanthus or the collection or removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for bona fide domestic or agricultural purposes or for purpose of the rightholders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer, of the concerned division, such permit will prescribe such conditions for sale as may from time to time appear necessary in the interest of forest conservancy. The farmers of the site shall be liberty to sell Khair trees to any person/ agency/ Haryana Forest Development Corporation Limited of their choice so as to enable them to get remunerative price of their products providd that the owners of the land may sell the Khair trees after obtaining a permit to do so from the Divisional Forest Officer, concerned.

## SCHEDULE

District	Tehsil	Villages
Panchkula	Kalka	Areas lying on North side of metalled & unmetalled road connecting Chandigarh, Panchkula, Ramgarh, Raipur Rani, Naraingarh, Sadhaura, Bilaspur, Chhachhrauli, Dadupur and reaching Jamuna river near villages Nathanpur and Lakur.
Ambala	Panchkula	
Yamuna Nagar	Naraingarh	
	Jagadhari	
	Chhachhrauli	
Faridabad	Ballabgarh	Areas lying on western side of Delhi - Ballabgarh road and northern side of Ballabgarh-Sohna road.
	Faridabad	
Mewat	Nuh	Areas lying on western side of Delhi - Alwar Road.
	Ferozpur	All revenue estates of Ferozepu Jhirka Tehsil.
	Jhirka	
Gurgaon	Gurgaon	All revenue estates of Gurgaon Tehsil.
	Sohna	All revenue estates of Sohna Tehsil.
	Pataudi	All revenue estates of Pataudi Tehsil.
Mohindergarh	Narnaul	All revenue estates of Narnaul Tehsil.
	Mohindergarh	All revenue estates of Mohindergarh Tehsil.
Rewari	Rewari	All revenue estates of Rewari Tehsil.
	Bawal	All revenue estates of Bawal Tehsil.
	Kosli	All revenue estates of Kosli Tehsil.
Bhiwani	Dadri	Areas lying on western side of Dadri, Bhiwani, Tosham, & Hisar road.
	Bhiwani	
	Loharu	

KRISHNA MOHAN

Additional Chief Secretary to Government, Haryana,  
Forest Department.

## ANNEXURE R/2

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH

Original Application No. 69/2022

**IN THE MATTER OF:-**

Parul Bawa

.....Applicant

Versus

State of Haryana

.....Respondent

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Place: Faridabad  
Dated: 05.08.2022

  
(Jitender Yadav, IAS)  
District Magistrate,  
Faridabad

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH

Original Application No. 69/2022

**IN THE MATTER OF:-**

Parul Bawa

.....Applicant

Versus

State of Haryana

.....Respondent

**SUPPLEMENTARY ACTION TAKEN REPORT OF JITENDER  
YADAV, IAS, DISTRICT MAGISTRATE, FARIDABAD IN  
COMPLIANCE OF ORDER DATED 02.02.2022.**

I, Jitender Yadav, IAS, District Magistrate, Faridabad, do hereby solemnly affirm and state as under: -

1. That the deponent is presently posted as District Magistrate, Faridabad and is fully authorized to swear and depose the facts of the present case before this Hon'ble Court.
2. That this Hon'ble Court on 02.02.2022 has passed the following Directions, the relevant extract of which is reproduced below: -

“Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint committee of the Principal Chief Conservator of Forest (HoFF), State of Haryana and the District Magistrate-Faridabad. The District Magistrate-Faridabad will be the Nodal agency for coordination and compliance. The joint committee may meet within four weeks and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”

3. That it is submitted that a committee constituting SDM (Badkhal), Range Forest Officer, Faridabad and ATP(P), Faridabad was constituted to visit the site in question to verify the allegations made in the complaint dated 21.02.2022.



4. SDM (Badkhal) in its report dated 29.03.2022 & Range Forest Officer(Regional) vide its report dated 25.04.2022 had stated as follow:
- a. SDM (Badkhal), Range Forest Officer and ATP(P) alongwith the revenue officials jointly visited the spot on 11.03.2022. Reports of Tehsildar, Badkhal and Range Forest Officer were submitted to SDM Badkhal who forwarded the reports to the deponent. It was reported by Tehsildar, Badkhal that as per revenue record ownership of M/s SVC & Lahari partner Mustil No.70//6(8-0), 7/2(7-9), 8/2(7-9), 9/1(1-13), 12/2(1-13), 13(8-0),14(8-0),15(8-0),17/2(7-10),18(8-0),19/1(1-13) total raqba 67K-7M, vill. Sarai Khwaja, Tehsil Badkhal, District Faridabad vests with S. Lakshman Rao s/o Shreedhar & Shri Niwas Rai s/o Venkateshwar rao.
  - b. Range Forest Officer (Regional), Faridabad has reported that on spot inspection of M/s SVC Ventures and Lahari Builders situated at Green Field it was found that no new trees have been cut at the spot. At the site in question an old road and some structures are there. That earlier an Ayurvedic Factory used to run there. Section 4 and Section 5 of the PLPA, 1900 is not applicable at the site in question. The said spot neither falls under reserved forest nor under protected forest. General Section 4 of the PLPA, 1900 is applicable there according to which cutting of any kind of trees is prohibited unless permission from Divisional Forest Officer, Faridabad is obtained. That the site in question has been notified as Gair Mumkin Pahar. That this company had cut trees on dated 13.01.2020 without seeking permission from the competent authority consequently Forest Department got Forest Offence Report No.100/0452 dated 13.01.2020 registered against it whose prosecution case was also filed in the Hon'ble Environment Court as well. That for the said illegal cutting activity F.I.R. No.24/2020 has also been lodged by the Department in Police Station, Surajkund. A list of standing trees on the spot has also been prepared and these trees are marked as well. Marking list of such trees on the site in question is enclosed. Copies of the said reports dated 29.03.2022 and 25.04.2022 are annexed herewith as ANNEXURE-R/1 & ANNEXURE-R/2 respectively.
5. However, the report submitted was not coherent and comprehensive, therefore, additional factual reports were sought from the District Town Planner, Faridabad (Planning) and Deputy Conservator of Forest, Faridabad.



6. That District Town Planner, Faridabad (Planning) vide Memo No. 4269 dated 23.06.2020 submitted a report regarding the issuance of LOI for developing residential plotted colony on the said land inspite of being under Natural Conservation Zone summarized as follow:

- i. A brief comprehension of the overall concept of NCZ introduced in the Regional plan – 2021AD (hereinafter referred to as RP-2021), notified in the year 2005 and the facts relating to evolution of concept of NCZ, its components and the subsequent efforts/deliberations held for its identifications on ground were spelled out in the said report.
- ii. It was further stated that as per the RP-2021, the impugned site falls under NCZ. However, as per the report of District Level Sub Committee, the same has not been included in the area under NCZ in District Faridabad as the same does not fall under any of the aforementioned categories prescribed as NCZ in the RP-2021.
- iii. With respect to license issued it was intimated that the License no. 50 of 2022 issued vide DTCP memo no. 11246 dated 25.04.2022 has been granted for area measuring 5.00625 (impugned Land) with the following condition imposed on the developer:

*“That the final decision of State Level Committee on recommendation of District Level Committee regarding inclusion / exclusion of applied land from NCZ category shall be binding upon you and you shall abide by the same.”*

A copy of the said report dated 23.06.2022 is annexed herewith as

**ANNEXURE-R/3.**

7. That vide Memo No. 550 dated 04.08.2022, <sup>by</sup> Conservator of Forests, Faridabad reported as follow :-

- i. The area under consideration in OA No.69/2022 is recorded as Gair Mumkin Pahar in revenue estate of Sarai Khawaja and is closed under General Section 4 of PLPA where felling of trees require prior permission of DFO. As per enumeration undertaken there are 153 trees of various species standing on the said land.
- ii. In O.A No. 407 of 2017, the Hon'ble NGT vide order dated 05-03-2019 has declared the land under consideration in said matter as a deemed forest. However, this order of the Hon'ble NGT has been challenged in the

*K. Yadav*

Hon'ble Supreme Court in C.A. No.4977 of 2019 in the matter of M/s Ajay Enterprises Pvt Ltd V/s Lt. Col. (Retd.) Sarvadaman Oberoi and others.

iii. It is further submitted that Hon'ble Supreme court in the said matter vide its order dated 08.04.2022 directed as under:-

*"List these matters after the pronouncement of judgment in SLP (C) No. 10294 of 2013 and connected cases in the following week."*

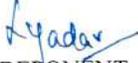
The copy of the said Report dated 04.08.2022 is annexed herewith as **ANNEXURE R/4.**

8. That it is worthwhile to mention here that SLP (C) No. 10294 of 2013 mentioned in order dated 08.04.2022 (referred in above Para No.7(iii)) is actually Civil Appeal (CA) No.10294 of 2013. Judgment in the said matter has been pronounced on 21.07.2022.

The C.A. No.4977 of 2019 in the matter of M/s Ajay Enterprises Pvt. Ltd V/s Lt. Col. (Retd.) Sarvadaman Oberoi is pending alongwith CA No.5067 of 2019 (State of Haryana V/s Lt. Col. (Retd.) Sarvadaman Oberoi) before the Hon'ble Supreme Court of India. Both the appeals have been filed against order dated 5.3.2019 passed by this Hon'ble Tribunal in O.A No. 407 of 2017. Hon'ble Supreme Court of India vide interim order dated 12.7.2019, has directed that there shall be no cancellation of any permission granted in the meanwhile. Copy of order dated 12.7.2019 passed by Hon'ble Supreme Court of India is annexed herewith as **ANNEXURE R/5.**

It is prayed that the present status Report may kindly be taken on record. Further, direction passed by this Hon'ble Tribunal shall be complied with sincerely.

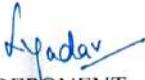
Place: Faridabad  
Dated: 05.08.2022

  
DEPONENT  
(Jitender Yadav, IAS)  
District Magistrate,  
Faridabad

**VERIFICATION**

Verified that the contents of my aforesaid affidavit are true and correct to my knowledge based on the official record. No part thereof it is false and nothing material has been kept concealed therefrom.

Place: Faridabad  
Dated: 05.08.2022

  
DEPONENT  
(Jitender Yadav, IAS)  
District Magistrate,  
Faridabad

Annexure-R/9

1017741

31-3-22 ATM/HFA

31/3/22

प्रेषक

सेवा में,

उपमण्डल अधिकारी (ना०),  
बडखल।

उपायुक्त महोदय,  
फरीदाबाद।

क्रमांक 2708/रीडर

दिनांक 29.03.2022

विषय:-

Reg. Compliance of Hon'ble NGT order dated 02/02/2022 on OA.  
No. 69/2022.

यादि

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 131-33/एल०एफ०ए०  
दिनांक 21.02.2022 के सन्दर्भ में।

विषयाधीन मामले अधोहस्ताक्षरी, क्षेत्रीय वन अधिकारी, व सहायक नगर  
योजनाकार (पी०), के साथ दिनांक 11.03.2022 को राजस्व अधिकारीयों के साथ मौका  
निरीक्षण किया गया था। मौका निरीक्षण उपरान्त जिसकी रिपोर्ट तहसीलदार, बडखल ने अपने  
कार्यालय के पत्र क्रमांक: 795/औ०के० दिनांक 14.03.2022 व वन राजिक अधिकारी (क्षेत्रीय)  
फरीदाबाद ने अपनी रिपोर्ट क्रमांक 255 दिनांक 22.03.2022 द्वारा भेजी है। जो कि मूलरूप में  
आपकी सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न: मूल रिपोर्ट

उपमण्डल अधिकारी (ना०),  
बडखल।

Supd. C.F. & B  
04/04/22



कुल रकबा 67-7 <sup>K M</sup> ग्राम - लवाय रेवाजा नदमाल बडवल जिल  
परीदाबा में राजव रिकार्ड हाल के अनुमाद मैमज रस  
बीठसीठू लैही वजायि पारबल रस लक्ष्मण राव पुत्र ती.धर  
व श्री विवान राव पुत्र के कएवक राव श्री मैवमियन ११०११  
सीबा में पेश है

  
TEHSILDAR  
BADKHAL

वन विभाग हरियाणा सरकार  
कार्यालय:- वन राजिक अधिकारी (क्षेत्रीय), फरीदाबाद।  
बाई पास रोड, सैक्टर-17, फरीदाबाद। दूरभाष:- 0129-2222322

क्रमांक:- 255

दिनांक:- 22/3/22

Reader

SDCC Badkhal  
25/3/22

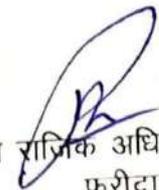
सेवा में,

✓ एस0डी0एम0,  
बडखल।

विषय:- Reg. Compliance of Hon'ble NGT order dated 02/02/2022 on OA No. 69/2022. - निरीक्षण रिपोर्ट का गेजना।  
संदर्भ:- उप वन संरक्षक, फरीदाबाद का पत्र क्रमांक 1463, दिनांक 23.02.2022।

उपरोक्त विषय के संबंध में आपको अवगत कराया जाता है कि माननीय एन0जी0टी0 द्वारा ओ0ए0 नं0 69/2022 द्वारा आदेश पारित किये गये हैं कि " 2. *Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter though a joint committee of the Principal Chief Conservator of Forest ( HoFF), State of Haryana and the District Magistrate- Faridabad. The District Magistrate- Faridabad will be the Nodal agency for coordination and compliance. The joint committee may meet within four weeks and under take site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDF.*" उक्त आदेशों की पालना में उपायुक्त फरीदाबाद द्वारा अपने पत्र क्रमांक 107-109, दिनांक 17.02.2022 द्वारा मौका निरीक्षण हेतु कमेंटी का गठन किया गया। उपायुक्त फरीदाबाद के आदेशों की पालना में निम्नहस्ताक्षरी द्वारा आपके साथ व ए0टी0पी0(पी0) फरीदाबाद द्वारा गीन फील्ड स्थित M/s SVC Ventures and Lahari Builders का संयुक्त मौका निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि मौका पर कोई भी नई कटाई का कार्य नहीं किया गया है। उक्त स्थल पर पुरानी सड़क व कुछ स्ट्रक्चर बने हुए हैं। उक्त स्थल पर पहले आर्युवेदिक फैक्ट्री चलती थी। उक्त स्थल पर पी0एल0पी0ए0 1900 की जरनल धारा 4 लागू होती है जिसके तहत किसी भी प्रकार के हर

पेड को काटने हेतु वन गण्डल अधिकारी की अनुमति प्राप्त करना अनिवार्य है। उक्त कम्पनी द्वारा दिनांक 13.01.2020 को बिना विभागीय अनुमति के पेड काटे गये थे जिसपर विभागीय कार्यवाही अमल में लाते हुए वन विभाग द्वारा वन अपराध रिपोर्ट नं० 100/0452, दिनांक 13.01.2020 वाक की गई थी। जिसका पी०सी० कस तैयार करके माननीय पर्यावरण न्यायालय में दायर कर दिया गया था। उक्त गैर-तानिकी कार्य पर विभाग द्वारा एफ०आई०आर० नं० 24/2020 थाना सुरजकुंड में दर्ज करवा दी गई थी। उक्त स्थल पर पी०एल०पी०ए० 1900 की धारा 4 व 5 लागू नहीं आते हैं। उक्त स्थल को जंगल क्षेत्र के वन क्षेत्र है व नही सुरक्षित वनक्षेत्र है। उक्त स्थल की भूमि किरम गैर मुगकिन पहाड है। उक्त स्थल पर जो पेड खडे हैं उनकी सूची मौका पर ही बनाई गई है, पेडों की मार्किंग सूची पत्र के साथ सलग्न है। यह रिपोर्ट आपको आगामी आवश्यक कार्यवाही हेतु प्रेषित है।  
सलग्न - मार्किंग सूची।

  
वन राजिक अधिकारी (क्षेत्रीय),  
फरीदाबाद।

प) क्रमांक -                      दिनांक -

इसकी एक प्रति उप वन संरक्षक फरीदाबाद को उनके पत्र क्रमांक 1463, दिनांक 23.02.2022 के संदर्भ में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

- sd -  
वन राजिक अधिकारी (क्षेत्रीय),  
फरीदाबाद।

**MARKING LIST OF SVC LEHRI LTD.  
(GREEN FIELD COLONY SARAI KHAWAJA)**

Sr.No	Species	Girth	Class	Remarks
1	NEEM		IA	G/S
2	PIPAL	183	IB	G/S
3	PIPAL	235	IB	G/S
4	NEEM	230	IA	G/S
5	SIR	190	IA	G/S
6	P.PAPRI	180	III	G/S
7	PIPAL	110	III	G/S
8	NEEM	100	IIB	G/S
9	SOOBABOOL	157	V	G/S
10	BAD	40	IB	G/S
11	PIPAL	270	V	G/S
12	PIPAL	55	IIA	G/S
13	NEEM	125	IA	G/S
14	PIPAL	183	IA	G/S
15	PIPAL	180	IIB	G/S
16	PIPAL	150	III	G/S
17	BAD	105	IV	G/S
18	PIPAL	70	IV	G/S
19	PIPAL	60	V	G/S
20	PIPAL	55	IIA	G/S
21	PIPAL	120	IIB	G/S
22	NEEM	150	IIA	G/S
23	SIRS	120	IIB	G/S
24	SAFEDA	170	IB	G/S
25	J.JALEBI	210	III	G/S
26	SAFEDA	107	IA	G/S
27	J.JALEBI	190	IB	G/S
28	AMALTASH	240	IV	G/S
29	MOLESHRI	69	V	G/S
30	MOLESHRI	49	III	G/S
31	SIRS	100	IIA	G/S
32	BOTAL BRUSH	140	IV	G/S
33	PIPAL	71	IB	G/S
34	PIPAL	300	IB	G/S
35	PIPAL	230	IB	G/S
36	BAD	230	IIA	G/S
37	SIRS	135	IIB	G/S
38	JAMUN	169	IIA	G/S
39	DHAK	140	IV	G/S
40	PIPAL	63	III	G/S
41	PIPAL	110	IIA	G/S
42	SIRS	125	V	G/S
43	SOOBABOOL	50	IV	G/S
44	NEEM	80	III	G/S
45	SIRS	110	V	G/S
46	J.JALEBI	45	V	G/S

*Tajinder Singh*  
*I/c Badli*  
 Range Forest Officer (I)  
 Faridabad

45	P.PAPRI				
46	J.JALEBI	110		III	G/S
47	NEEM	165		IIB	G/S
48	J.JALEBI	166		IIB	G/S
49	MUSCUT	75		IV	G/S
50	SIRS	120		IIA	G/S
51	PIPAL	105		III	G/S
52	MUSCUT	120		IIA	G/S
53	SIRS	110		III	G/S
54	DHAK	90		III	G/S
55	DHAK	82		IV	G/S
56	NEEM	100		III	G/S
57	NEEM	180		IA	G/S
58	SIRS	120		IIA	G/S
59	SIRS	170		IIB	G/S
60	PIPAL	160		IIB	G/S
61	J.JALEBI	120		IIA	G/S
62	NEEM	150		IIB	G/S
63	BAD	210		IB	G/S
64	SIRS	70		IV	G/S
65	SIRS	160		IIB	G/S
66	DHAK	100		III	G/S
67	MUSCUT	130		IIA	G/S
68	DHAK	100		III	G/S
69	MUSCUT	130		IIA	G/S
70	SIRS	180		IA	G/S
71	NEEM	150		IIB	G/S
72	NEEM	120		IIA	G/S
73	MUSCUT	140		IIA	G/S
74	MUSCUT	120		IIA	G/S
75	DHAK	90		III	G/S
76	NEEM	90		III	G/S
77	J.JALEBI	180		IA	G/S
78	NEEM	110		III	G/S
79	PIPAL	150		IIB	G/S
80	J.JALEBI	170		IIB	G/S
81	J.JALEBI	80		IV	G/S
82	NEEM	150		IIB	G/S
83	SIRS	80		IV	G/S
84	MUSCUT	150		IIB	G/S
85	J.JALEBI	150		IIB	G/S
86	SIRS	100		III	G/S
87	SIRS	110		III	G/S
88	NEEM	105		III	G/S
89	NEEM	210		IB	G/S
90	SIRS	100		III	G/S
91	BAD	190		IA	G/S
92	SIRS	120		IIA	G/S
93	NEEM	100		III	G/S
94	P.PAPRI	60		IV	G/S
	SIRS	110		III	G/S

*Enlight*  
*I/c Badli*

*[Signature]*  
Range Forest Officer (T)  
Faridabad

95	J JALEBI		IV	G/S
96	P.PAPRI	70	IV	G/S
97	MUSCUT	60	IIA	G/S
98	MUSCUT	120	IIA	G/S
99	MUSCUT	140	III	G/S
100	J.JALEBI	115	IA	G/S
101	SAFEDA	190	IA	G/S
	SAFEDA	180	IIA	
	SAFEDA	140	IIA	G/S
102	NEEM	140	IIA	G/S
103	J JALEBI	180	IA	G/S
104	NEEM	190	IA	G/S
105	J.JALEBI	120	IIA	G/S
106	J.JALEBI	170	IIIB	G/S
107	J.JALEBI	140	IIA	G/S
108	P.PAPRI	120	IIA	G/S
109	NEEM	110	III	G/S
110	J.JALEBI	180	IA	G/S
111	J.JALEBI	150	IIIB	G/S
112	NEEM	100	III	G/S
113	SIRS	120	IIA	G/S
114	BELPATTER	60	IV	G/S
115	NEEM	110	III	G/S
116	NEEM	70	IV	G/S
117	NEEM	210	IB	G/S
118	MUSCUT	130	IIA	G/S
119	B.PAPRI	60	IV	G/S
120	NEEM	170	IIIB	G/S
121	P.PAPRI	95	III	G/S
122	SAHTUT	35	V	G/S
123	PIPAL	170	IIIB	G/S
124	J.JALEBI	60	IV	G/S
125	P.PAPRI	50	V	G/S
126	J.JALEBI	55	V	G/S
127	FRANCH	25	U/S	G/S
128	FRANCH	22	U/S	G/S
129	FRANCH	23	U/S	G/S
130	FRANCH	25	U/S	G/S
131	FRANCH	25	U/S	G/S
132	SOOBABOOL	24	U/S	G/S
133	SOOBABOOL	25	U/S	G/S
134	SOOBABOOL	27	U/S	G/S
135	SOOBABOOL	26	U/S	G/S
136	SOOBABOOL	25	U/S	G/S
137	J JALEBI	70	IV	G/S
138	J.JALEBI	160	IIIB	G/S
139	J.JALEBI	170	IIIB	G/S
140	J.JALEBI	160	IIIB	G/S
141	J.JALEBI	170	IIIB	G/S
142	J.JALEBI	70	IV	G/S
143	J.JALEBI	60	IV	G/S

144	JJALIBI	145	IIA	G/S
145	JJALIBI	90	III	G/S
146	JJALIBI	190	IA	G/S
147	JJALIBI	160	IIIB	G/S
148	JJALIBI	135	IIA	G/S
149	NEEM	90	III	G/S
150	JJALIBI	110	III	G/S
151	JJALIBI	150	IIIB	G/S
152	JJALIBI	120	IIA	G/S
153	JJALIBI	105	III	G/S

Rajesh  
Hc Badmal.

CS Pr

Range Forest Officer (T)  
Faridabad

ABSTRACT										
SPP.	U/SIZE	V	IV	III	IIA	IIB	IA	IB	TOTAL	VOL.
SAFIDA	0	0	0	0	1	0	1	1	3	10 93
SHISHAM	0	0	0	0	0	0	0	0	0	0
LIKAR	0	0	0	0	0	0	0	0	0	0
MISC	10	9	21	32	28	27	14	9	150	1/8 3
TOTAL	10	9	21	32	29	27	15	10	153	189 2

*Faridabad  
I/c Badli.*

*CS R*

Range Forest Officer (T)  
Faridabad

हरियाणा सरकार  
कार्यालय वन राजिक अधिकारी, फरीदाबाद  
बाई पास रोड, नजदीक रोज गार्डन, सैक्टर-17, फरीदाबाद,

सेवा में, कमांक दिनांक  
एस0डी0एम0,  
बडखल।  
विषय Reg. Compliance of Hon'ble NGT Order dated 2-2-2022 on O.A. No. 69/2022-

उपरोक्त विषय के संबंध में आपको अवगत करवाया जाता है कि माननीय एन0जी0टी0 द्वारा ओ0ए0 नं0 69/2022 द्वारा आदेश पारित किये गये है कि "2. Having regards to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint committee of Principal Chief Conservator of Forests ( HOFF), State of Haryana and the district Magistrate, Faridabad. The District Magistrate Faridabad will be Nodal agency for coordination and compliance. The Joint committee may meet within 4 week and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within 3 months by email at judicial-ngt@ gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDC". उक्त आदेशों की पालना में उपायुक्त, फरीदाबाद द्वारा अपने पत्र कमांक 107-09 दिनांक 17.2.2022 द्वारा मौका निरीक्षण हेतू कमेटी का गठन किया गया है। उपायुक्त, फरीदाबाद के आदेशों की पालना में निम्नहस्ताक्षरी द्वारा आपके साथ व ए0टी0पी0 फरीदाबाद द्वारा ग्रीन फील्ड कालोनी स्थित M/s S.V.C. Ventures and Lahri Builders की साईट का मौका निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि मौके पर कोई भी नई कटाई का कार्य नहीं किया गया है। उक्त स्थल पर पुरानी सड़क व कुछ स्ट्रैक्चर बने हुये है उक्त स्थल पर पहले आर्युवैदिक फैक्ट्री चलती थी। उक्त कम्पनी द्वारा दिनांक 13.1.2020 को बिना विभागीय अनुमति के पेड काटे गये थे, जिस पर विभागीय कार्यवाही अमल में लाते हुये वन विभाग द्वारा वन अपराध रिपोर्ट नं0 100/0452 दिनांक 13.1.2020 चाक की गई थी। जिसका प्रोसीक्यशन केस तैयार करके माननीय पर्यावरण न्यायालय फरीदाबाद में दायर कर दिया गया था। उक्त कटाई पर विभाग द्वारा एफ0आईआर0 24/2020 थाना सुरजकुण्ड में दर्ज करवा दी गई थी। उक्त स्थल पर पी0एल0पी0.ए0 1900 की स्पेशल धारा 4 व 5 लागू नहीं होती है। उक्त स्थल ना तो आरक्षित वन क्षेत्र है और ना ही सुरक्षित वन क्षेत्र है। उक्त स्थल पर जनरल धारा 4 लागू होती है, जिसमें किसी भी प्रकार के हरे पेडों को काटने हेतू वन मण्डल अधिकारी की अनुमति लेना आवश्यक है (अधिसूचना की प्रति साथ संलग्न है)। उक्त स्थल पर भूमि की किस्म गैर मुमकिन पहाड है। उक्त स्थल पर जो पेड खडे है, उनकी मार्किंग सूची बनाई गई है जो पत्र के साथ संलग्न है। रिपोर्ट आपको आगामी आवश्यक कार्यवाही हेतू प्रेषित है।

वन राजिक अधिकारी  
फरीदाबाद।

दिनांक 25.04.2022.

पृ0 कमांक 62  
एक प्रति उप वन संरक्षक, फरीदाबाद को उनके पत्र कमांक 181 दिनांक 21.4.2022 के संदर्भ सूचनार्थ एवं आव श्य क कार्यवाही हेतू प्रेषित है।

वन राजिक अधिकारी  
फरीदाबाद।

**MARKING LIST OF SVC LEHRI LTD.  
(GREEN FIELD COLONY SARAI KHAWAJA)**

Sr.No	Species	Girth	Class	Remarks
1	NEEM	183		
2	PIPAL	235	IA	G/S
3	PIPAL	230	IB	G/S
4	NEEM	190	IB	G/S
5	SIR	180	IA	G/S
6	P.PAPRI	110	III	G/S
7	PIPAL	100	III	G/S
8	NEEM	157	IIIB	G/S
9	SOOBABOOL	40	V	G/S
10	BAD	270	IB	G/S
11	PIPAL	55	V	G/S
12	PIPAL	125	IIA	G/S
13	NEEM	183	IA	G/S
14	PIPAL	180	IA	G/S
15	PIPAL	150	IIIB	G/S
16	BAD	105	III	G/S
17	PIPAL	70	IV	G/S
18	PIPAL	60	IV	G/S
19	PIPAL	55	V	G/S
20	PIPAL	120	IIA	G/S
21	PIPAL	150	IIIB	G/S
22	PIPAL	120	IIA	G/S
23	NEEM	170	IIIB	G/S
24	SIRS	210	IB	G/S
25	SAFEDA	107	III	G/S
26	J.JALEBI	190	IA	G/S
27	SAFEDA	240	IB	G/S
28	J.JALEBI	69	IV	G/S
29	AMALTASH	49	V	G/S
30	MOLESHRI	100	III	G/S
31	MOLESHRI	140	IIA	G/S
32	SIRS	71	IV	G/S
33	BOTAL BRUSH	300	IB	G/S
34	PIPAL	230	IB	G/S
35	PIPAL	135	IIA	G/S
36	BAD	169	IIIB	G/S
37	SIRS	140	IIA	G/S
38	JAMUN	63	IV	G/S
39	DHAK	110	III	G/S
40	PIPAL	125	IIA	G/S
41	SIRS	50	V	G/S
42	SOOBABOOL	80	IV	G/S
43	NEEM	110	III	G/S
44	SIRS	45	V	G/S
	J.JALEBI			

Rajendra  
SFC Badli  
Range Forest Officer (I)

45	P.PAPRI	110	III	G/S
46	J.JALEBI	165	IIB	G/S
47	NEEM	166	IIB	G/S
48	J.JALEBI	75	IV	G/S
49	MUSCUT	120	IIA	G/S
50	SIRS	105	III	G/S
51	PIPAL	120	IIA	G/S
52	MUSCUT	110	III	G/S
53	SIRS	90	III	G/S
54	DHAK	82	IV	G/S
55	DHAK	100	III	G/S
56	NEEM	180	IA	G/S
57	NEEM	120	IIA	G/S
58	SIRS	170	IIB	G/S
59	SIRS	160	IIB	G/S
60	PIPAL	120	IIA	G/S
61	J.JALEBI	150	IIB	G/S
62	NEEM	210	IB	G/S
63	BAD	70	IV	G/S
64	SIRS	160	IIB	G/S
65	DHAK	100	III	G/S
66	MUSCUT	130	IIA	G/S
67	DHAK	100	III	G/S
68	MUSCUT	130	IIA	G/S
69	MUSCUT	130	IA	G/S
70	SIRS	180	IIB	G/S
71	NEEM	150	IIA	G/S
72	NEEM	120	IIA	G/S
73	MUSCUT	140	IIA	G/S
74	MUSCUT	120	IIA	G/S
75	DHAK	90	III	G/S
76	NEEM	90	IA	G/S
77	J.JALEBI	180	III	G/S
78	NEEM	110	IIB	G/S
79	PIPAL	150	IIB	G/S
80	J.JALEBI	170	IV	G/S
81	J.JALEBI	80	IIB	G/S
82	J.JALEBI	150	IV	G/S
83	NLEM	80	IV	G/S
84	SIRS	150	IIB	G/S
85	MUSCUT	150	IIB	G/S
86	J.JALEBI	150	IIB	G/S
87	J.JALEBI	100	III	G/S
88	SIRS	110	III	G/S
89	SIRS	105	III	G/S
90	NFFM	210	IB	G/S
91	NLEM	100	III	G/S
92	SIRS	100	III	G/S
93	BAD	190	IA	G/S
94	SIRS	120	IIA	G/S
95	SIRS	100	III	G/S
96	P.PAPRI	60	IV	G/S
97	SIRS	110	III	G/S

Kajir  
 I/c Badmal  
 M. R.

95	J.JALEBI	70	IV	G/S
96	P.PAPRI	60	IV	G/S
97	MUSCUT	120	IIA	G/S
98	MUSCUT	140	IIA	G/S
99	MUSCUT	115	III	G/S
100	J.JALEBI	190	IA	G/S
101	SAFEDA	180	IA	G/S
	SAFEDA	140	IIA	G/S
102	NEEM	140	IA	G/S
103	J.JALEBI	180	IA	G/S
104	NEEM	190	IIA	G/S
105	J.JALEBI	120	IIB	G/S
106	J.JALEBI	170	IIA	G/S
107	J.JALEBI	140	IIA	G/S
108	P.PAPRI	120	III	G/S
109	NEEM	110	IA	G/S
110	J.JALEBI	180	IIB	G/S
111	J.JALEBI	150	III	G/S
112	NEEM	100	IIA	G/S
113	SIRS	120	IV	G/S
114	BELPATTER	60	III	G/S
115	NEEM	110	IV	G/S
116	NEEM	70	IB	G/S
117	NEEM	210	IIA	G/S
118	NEEM	130	IV	G/S
119	MUSCUT	60	IIB	G/S
120	B.PAPRI	170	III	G/S
121	NEEM	95	V	G/S
122	P.PAPRI	35	IIB	G/S
123	SAHTUT	170	IV	G/S
124	PIPAL	60	V	G/S
125	J.JALEBI	50	V	G/S
126	P.PAPRI	55	U/S	G/S
127	J.JALEBI	25	U/S	G/S
128	FRANCH	22	U/S	G/S
129	FRANCH	23	U/S	G/S
130	FRANCH	25	U/S	G/S
131	FRANCH	25	U/S	G/S
132	FRANCH	24	U/S	G/S
133	SOOBABOOL	25	U/S	G/S
134	SOOBABOOL	27	U/S	G/S
135	SOOBABOOL	26	U/S	G/S
136	SOOBABOOL	25	U/S	G/S
137	SOOBABOOL	70	IV	G/S
138	J.JALEBI	160	IIB	G/S
139	J.JALEBI	170	IIB	G/S
140	J.JALEBI	160	IIB	G/S
141	J.JALEBI	170	IIB	G/S
142	J.JALEBI	70	IV	G/S
143	J.JALEBI	60	IV	G/S

*Handwritten signature and initials*

144	J.JALEBI	145	IIA	G/S
145	J.JALEBI	90	III	G/S
146	J.JALEBI	190	IA	G/S
147	J.JALEBI	160	IIIB	G/S
148	J.JALEBI	135	IIA	G/S
149	NEEM	90	III	G/S
150	J.JALEBI	110	III	G/S
151	J.JALEBI	150	IIIB	G/S
152	J.JALEBI	120	IIA	G/S
153	J.JALEBI	105	III	G/S

Range  
Faridabad.

CSR

Range Forest Officer (T)  
Faridabad

### ABSTRACT

SPP.	U/SIZE	V	IV	III	IIA	IIB	IA	IB	TOTAL	VOL.
SAFEDA	0	0	0	0	1	0	1	1	3	10.93
SHISHAM	0	0	0	0	0	0	0	0	0	0
KIKAR	0	0	0	0	0	0	0	0	0	0
MISC	10	9	21	32	28	27	14	9	150	178.3
TOTAL	10	9	21	32	29	27	15	10	153	189.2

*Range Officer  
F/c Band met.*

*CR*

Range Forest Officer (T)  
Faridabad

**HARYANA GOVT. GAZ. JAN 15, 2013**  
**(PAUS 25, 1934, SAKA)**

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**HARYANA GOVERNMENT**  
**FOREST DEPARTMENT**

**Notification**

The 4<sup>th</sup> January, 2013

**No. S.O. 8/P.A.2/1900/S.4/2013** – Whereas, the Governor of Haryana is satisfied after due enquiry, that the regulations, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the Punjab Land Preservation Act, 1900 ( Punjab Act 2 of 1900).

Now, therefore in exercise of the powers conferred by section 4 of the said Act, and in suppression of Haryana Government, hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order in the Official Gazette, in the areas more particularly specified in the Schedule given below, which has been notified under section 3 of the said Act, vide Haryana Government, Forest Department, Notification No. S.O. 81/P.A.2/1900/S.2/1900. 3/2012 dated the 19<sup>th</sup> December, 2012: -

(a) The cutting of trees or timber except Eucalyptus and Poplar, Bakain, Bamboo, toot, Amrood and Ailanthus or the collection or removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for bona fide domestic or agricultural purposes or for purpose of the rightholders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer, of the concerned division, such permit will prescribe such conditions for sale as may from time to time appear necessary in the interest of forest conservancy. The farmers of the site shall be liberty to sell Khair trees to any person/ agency/ Haryana Forest Development Corporation Limited of their choice so as to enable them to get remunerative price of their products provided that the owners of the land may sell the Khair trees after obtaining a permit to do so from the Divisional Forest Officer, concerned.

## SCHEDULE

District	Tehsil	Villages
Panchkula	Kalka	Areas lying on North side of metalled & unmetalled road connecting Chandigarh, Panchkula, Ramgarh, Raipur Rani, Naraingarh, Sadhaura, Bilaspur, Chhachhrauli, Dadupur and reaching Jamuna river near villages Nathanpur and Lakur.
Ambala	Panchkula	
Yamuna Nagar	Naraingarh	
	Jagadhari Chhachhrauli	
Faridabad	Ballabgarh Faridabad	Areas lying on western side of Delhi – Ballabgarh road and northern side of Ballabgarh-Sohna road.
Mewat	Nuh	Areas lying on western side of Delhi – Alwar Road.
Gurgaon	Ferozpur	All revenue estates of Ferozepu Jhirka Tehsil.
	Jhirkha	
	Gurgaon	All revenue estates of Gurgaon Thesil.
	Sohna	All revenue estates of Sohna Tehsil.
Mohindergarh	Pataudi	All revenue estates of Pataudi Tehsil.
	Narnual	All revenue estates of Narnaul Tehsil.
	Mohindergarh	All revenue estates of Mohindergarh Tehsil.
Rewari	Rewari	All revenue estates of Rewari Tehsil.
	Bawal	All revenue estates of Bawal Tehsil.
Bhiwani	Kosli	All revenue estates of Kosli Tehsil
	Dadri	Areas lying on western side of Dadri, Bhiwani, Tosham, & Hisar road.
	Bhiwani Loharu	

**KRISHNA MOHAN**  
 Additional Chief Secretary to Government, Haryana,  
 Forest Department.

11  
District Town Planner, Faridabad (Planning)

DEPARTMENT OF TOWN AND COUNTRY PLANNING  
HSVP Office Complex, Sector-12, Faridabad, Tel No. 0129-2986341  
E-mail: [dtp6.faridabad.tcp@gmail.com](mailto:dtp6.faridabad.tcp@gmail.com)

2146286

27-6-22

To, Deputy Commissioner,  
Faridabad.

Memo No. 4269,

Dated: 23/06/2022

**Sub: - Review Meeting to be held on 17/06/2022 at 11:00 AM regarding status of NGT Cases of OA No. 69/2022 and OA No. 234/2022.**

**Ref:-** Your good, office memo No. LFA-II/2022/696-700 dated-13.06.2022.

With reference to subjected matter, it is intimated that the copy of complaint and issues raised by Sr. AAG Haryana in the brief note received vide letter under reference have been examined and the detail report regarding the same is as under:-

1. The complaint is regarding land owned by M/s S.V.C. Lehri in the Revenue Estate, Sarai Khawaza, Sector-43, Faridabad.
2. The main issue involved is regarding the issuance of LOI for developing residential plotted colony on the said land inspite of being under Natural Conservation Zone. In this regard a brief comprehension of the overall concept of NCZ introduced in the Regional Plan- 2021AD (hereinafter referred to as 'RP-2021'), notified in the year 2005 and the facts relating to evolution of concept of NCZ, its components and the subsequent efforts/deliberations held for its identification on ground are detailed out below:-

The RP-2021 have made provisions for earmarking & maintaining NCZ, which comprises of major following categories of natural features, identified as environmentally sensitive areas:

- (i) Aravali range in Rajasthan and Haryana Sub-regions and its extension as the Ridge in NCT-Delhi,
  - (ii) Forest areas and Sanctuaries,
  - (iii) Rivers and Tributaries of Yamuna, Ganga, Kali, Hindon & Sahibi
  - (iv) Major lakes and water bodies such as Badkhal Lake, Surajkund, Dandama, Siliserh Lake, etc.
  - (v) Ground water recharging areas such as water bodies, ox-bow lakes and paleo channels.
- a) That the NCZ was reflected in the proposed land use map of RP-2021 solely on the basis of the analysis done by NRSC on the basis of satellite imageries of the year 1999 and without any Ground Truthing. Therefore, the State Government took up the issues of Ground Truthing of the areas under NCZ before the National Capital Region Planning Board, New Delhi (hereinafter referred to as 'NCRPB').

- b) That the issues relating to identification of NCZ, as raised by State of Haryana, were deliberated by the NCRPB in its Special Board meeting held on 25.04.2014, wherein the Board decided that NCZ in NCR be delineated by each participating State based on detailed Ground Truthing along with verification of State Revenue record.
- c) The Terms of Reference (hereinafter referred to as TOR) for ground truthing of NCZ were conveyed by NCRPB on 12.08.2014, wherein four teams (One each for each Sub Region) were formed with the following composition:-
- i) Nodal Officer from NCR participating State:-
    - a. Principal Secretary, Town & Country Planning, Department, Govt. of Haryana.
    - b. Principal Secretary, Housing & Urban Planning Department, Govt. of UP.
    - c. Principal Secretary (PWD), Govt. of NCT-Delhi.
    - d. Principal Secretary, Urban Development Housing & LSG, Govt. of Rajasthan.
  - ii) Chief Regional Planner, NCRPB.
  - iii) Group Head, Urban Studies Department, NRSC.
  - iv) Chief Town Planner/Chief Co-ordinator Planner, State T & CP Department.
  - v) Inspector General of Forests, State Forests Department.
  - vi) Senior Level Officer from State Revenue Department.
  - vii) Senior Level Officer from State Geology Department.
  - viii) Representative of Ministry of Environment & Forests, Govt. of India.
  - ix) District Magistrate/Deputy Commissioner of respective districts of all NCR constituent areas.
  - x) Divisional Forest Officers of respective districts of all NCR constituent areas.
- d) The State Level Committee (hereinafter to referred as SLC) constituted, as per TOR, for State of Haryana for ground truthing of NCZ has deliberated in detail over the modalities to be adopted for ground truthing of NCZ and for assisting the SLC, nine District Level Sub Committees (hereinafter referred to as DLSCs) were constituted under the Chairmanship of respective Deputy Commissioners having following members for carrying out the Ground Truthing of the NCZ areas in their respective districts of Haryana Sub-Region of NCR:-
- i) Divisional Forest Officer.
  - ii) Representative of NRSC.
  - iii) Representative of NCRPB.
  - iv) Representative of MOEF.
  - v) District Mining Officer.
  - vi) GIS Analyst, Forest Department, Haryana.
  - vii) District Town Planner.
- e) The matter has been deliberated in various meetings of NCR Planning Board and accordingly, time to time, instructions have been given to DLSC by the State Level Committee to finalise the report regarding area under NCZ.
- f) In the 39<sup>th</sup> meeting of NCR Planning Board held on 05.10.2020, the following decision was taken:-

*"... It was decided that State Government of Haryana would finalise the areas under NCZ as per the Satellite Imagery, revenue records and the ground truthing as per definition/categorisation of NCZ provided in the Regional Plan-2021. As far as the delineation of Aravali on the basis of MOEF Notification dated 07.05.1992 is concerned, Govt. of Haryana will decide on the basis of*

revenue record, satellite imagery and ground truthing. Thereafter, the same will be intimated to the Board for information as per the NCRPB Act. ..."

- Subsequently, clarifications/guidance were given to District Level Sub Committees for the issues involved in Ground Truthing of NCZ in their respective Districts. Accordingly, complying the directions received, time to time, from the State Level Committee, the final report of District Level Sub Committee, Faridabad was sent on 10.11.2021 for consideration by State Level Sub Committee.
3. Now, as per the RP-2021, the impugned site falls under NCZ. However, as per the above mentioned report of DLSC, the same has not been included in the area under NCZ in District Faridabad as the same does not fall under any of the aforementioned categories prescribed as NCZ in the RP-2021.
  4. It is intimated that the License no.50 of 2022 issued vide DTCP memo no.11246 dated-25.04.2022 has been granted for area measuring 5.00625(impugned land) with the following condition imposed on the developer:-

*"That the final decision of State Level Committee on recommendation of District Level Committee regarding inclusion/exclusion of applied land from NCZ category shall be binding upon you and you shall abide by the same."*

This is for your information and further necessary action, please

  
D/C  
District Town Planner,  
Faridabad.

Endst. No. 4270-71,

Dated: 23/06/2022

A copy is forwarded to the following for information and further necessary action, please.

1. Director, Town and Country Planning Haryana, Chandigarh.
2. District Forest Officer, Faridabad.

  
D/C  
District Town Planner,  
Faridabad.

Endst. No. 4272,

Dated: 23/06/2022

A copy is forwarded to Sr. Additional Advocate General Haryana, Supreme Court of India for information and further necessary action, please.

  
D/C  
District Town Planner,  
Faridabad.

**OFFICE OF**  
**Dy. Conservator of Forests, Faridabad**  
**Forest Department, Haryana**

Sector 14, Bye pass Road near Rose Garden Faridabad, Tel: 0129-2286760 E-mail dfofbd2@gmail.com

No. 550

Dated: 04-8-22

To Deputy Commissioner,  
Faridabad.

Subject: - Submission of latest status report in OA No. 69/2022 and 234/2022 of Hon'ble NGT in view of Judgment of Hon'ble Supreme Court of India on Civil Appeal No. 10294 of 2013.

Ref: Your letter no. 1234/2022/IFA dated 22-7-2022

Please refer the report dated 1-7-2022 submitted by this office to your office in O.A. No. 69/2020 and OA No. 234 of 2020 of Hon'ble NGT.

The area under consideration in O.A. No. 69/2022 is recorded as Gair Mumkin Pahar in revenue estate of Sarai Khawaja and is closed under General Section 4 of PLPA where felling of trees require prior permission of Divisional Forest Officer.

In similarly situated land, in O.A No. 407 of 2017, the Hon'ble NGT vide their order dated 05-03-2019 has declared the land under consideration as a deemed forest. The said land is recorded as Gair Mumkin Pahar in revenue record and falls under revenue estate of Sarai Khawaja, has cover of vegetation and is closed under General section 4 of PLPA, where felling of trees requires prior permission of Divisional Forest Officer. However, this order of the Hon'ble NGT has been challenged in the Hon'ble Supreme Court in CWP No. 4977 of 2019 in the matter of M/s Ajay Enterprises Pvt Ltd Vs Lt. Col. (Retd.) Sarvadaman Oberoi and others.

It is further submitted that Hon'ble Supreme court in the said matter vide its order dated 08-04-2022 directed as under:-

*" List these matters after the pronouncement of judgment in SLP (c) No. 10294 of 2013 and connected cases in the following week, "*

The judgment in the connected relevant case has been pronounced by the Hon'ble Supreme Court and now the matter of M/s Ajay Enterprises Pvt Ltd. will be heard and decided.

Whether the land under consideration in O.A No. 69 of 2020 is to be treated as deemed forest or not, will get ascertained after the CWP No. 4977 of 2019 in case of M/s Ajay Enterprises Pvt Ltd., gets decided by Hon'ble Apex Court.

Furthermore, at present there is no approved definition of deemed forest.

This is for your kind information and necessary action.

  
Deputy conservator of forests,  
Faridabad

ITEM NO.9

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4977/2019

M/S AJAY ENTERPRISES PRIVATE LIMITED

Appellant(s)

VERSUS

LT. COL. (RETD.) SARVADAMAN SINGH OBEROI &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.81476/2019-STAY APPLICATION and IA No.81477/2019-EXEMPTION FROM FILING O.T. and IA No.81479/2019-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.81473/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 5067/2019 (XVII)

(IA No.86003/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86001/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-07-2019 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE SURYA KANT

For Appellant(s)

Mr. Tushar Mehta, SG  
Mr. Anil Grover, AAG  
Ms. Noopur Singhal, Adv.  
Mr. Rahul Khurana, Adv.  
Mr. Sanjay Kumar Visen, AOR

Dr. A.M. Singhvi, Sr. Adv.  
Mr. Shyam Diwan, Sr. Adv.  
Mr. Avishkar Singhvi, Adv.  
Ms. Malini Sud, Adv.  
Mr. Shashwat Tripathy, Adv.  
Mr. Vinayak Bhandari, Adv.  
Nipun Katyal, Adv.  
Ms. B. Vijayalakshmi Menon, AOR

For Respondent(s)

Mr. P.S. Patwalia, Sr. Adv.  
Ms. Anita Shenoy, Sr. Adv.  
Mr. Ritwik Dutta, Adv.  
Ms. Meera Gopal, Adv.  
Ms. Srishti Agnihotri, Adv.  
Ms. Natasha Dalmia, Adv.  
Ms. K. V. Bharathi Upadhyaya, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Applications seeking exemption from filing Official Translation and Certified Copy of the impugned order are allowed.

Issue notice.

Learned counsel is permitted to file counter affidavit within a period of four weeks from today. Rejoinder affidavit within two weeks thereafter.

List after six weeks.

There shall be no cancellation of any permissions granted, in the meanwhile.

(R. NATARAJAN)  
COURT MASTER (SH)

(RENU DIWAN)  
ASSISTANT REGISTRAR

**ANNEXURE R/3**

Item No.01

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No. 69/2022

Parul Bawa

...Applicant

Versus

State of Haryana

...Respondent

Date of hearing: 08.08.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Applicant in person.

Respondent: Mr. Rahul Khurana, Advocate for District Magistrate and  
Divisional Forest Officer, Faridabad.

**Application is registered based on complaint received by Post.**

**ORDER**

1. Grievance in the application by Advocate Parul Bawa is regarding unauthorized cutting of 50-60 years old trees in the forest land falling under Arawali Hills near Green Field Colony, Village Sarai Khawaja, Khasra No. 70, Faridabad, Haryana by M/S SVC Ventures and Lahari Builders. It is submitted that earlier the builders had cut the trees in the forest, however, with the intervention of the local residents, an FIR bearing no. 24/2020 was registered against them. However taking advantage of the pandemic, they have cut the trees in the forest adversely affecting the environment, residents of nearby area as well as the animals in the forest. It is further submitted that as per order dated 05.03.2019, in O.A. No. 407/2017 in the matter of M/s Monika Industries Vs. Rajasthan State Pollution Control Board this Tribunal has declared the area in question as 'Deemed Forest Area' and therefore no construction can be carried out by the M/s SVC Ventures and Lahari Builders.

2. Vide order dated 02.02.2022, this Tribunal constituted the Joint Committee comprising of the Principal Chief Conservator of Forest (HoFF), State of Haryana and the District Magistrate-Faridabad and directed the same to submit factual and action taken report within three months. The relevant part of the order reads as under:-

*“Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint Committee of the Principal Chief Conservator of Forest (HoFF), State of Haryana and the District Magistrate-Faridabad. The District Magistrate, Faridabad will be the Nodal agency for coordination and compliance. The joint Committee may meet within four weeks and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF....”*

3. In compliance thereof, the District Magistrate, Faridabad submitted report dated 28.04.2022 vide E-mail dated 28.04.2022 and supplementary report dated 05.08.2022 vide email dated 05.08.2022. The relevant part of the report is extracted herebelow:

***“Action taken report by way of affidavit of Jitender Yadav, IAS, District Mgistrate, Faridabad in compliance of order dated 02.02.2022.***

X X X X X X X

*3. That in compliance of the above order of the Hon’ble Tribunal a Committee comprising SDM (Badkhal), Range Forest Officer, Faridabad and ATP (P), Faridabad was constituted to visit the site in question to verify the allegations made in the complaint vide Memo No. LFA/2022/131-33 dated 21.02.22. A copy of the said letter dated 21.02.2022 is annexed herewith as Annexure – R/1.*

4. That it is submitted that SDM (Badkhal) in its report dated 29.03.2020 stated as follow:

a. *SDM (Badkhal), Range Forest Officer and ATP(P) along with the revenue officials jointly visited the spot on 11.03.2022. Reports of Tehsildar, Badkhal and Range Forest Officer were*

*submitted to SDM Badkhal who forwarded the reports to the deponent. However, as the report of the Range Forest Officer was not found lucid so a coherent report was sought from him.*

*b. It was reported by Tehsildar, Badkhal that as per revenue record ownership of M/S SVC & Lahari partner Mustil No.70//6(8-0), 7/2(7-9), 8/2(7-9), 9/1(1-13), 12/2(1-13), 13(8-0), 14(8-0), 15(8-0), 17/2,(7-10), 18(8-0),19/1 (1-13) total raqba 67K-7M, vill. Sarai Khwaja, Tehsil Badkhal, District Faridabad vests with S. Lakshman Rao s/o Shreedhar & Shri Niwas Rai s/o Venkateshwar Rao.*

*c. Range Forest Officer (Regional), Faridabad has reported that on spot inspection of M/S SVC Ventures and Lahari Builders situated at Green Field it was found that no new trees have been cut at the spot. At the site in question an old road and some structures are there. That earlier an ayurvedic factory used to run there. Section 4 and Section 5 of the PLPA, 1900 is not applicable at the site in question. That the said spot neither falls under reserved forest nor under protected forest. General Section 4 and Section 5 of the PLPA, 1900 is applicable there according to which cutting of any kind of trees is prohibited unless permission from Divisional Forest Officer, Faridabad is obtained. That the site in question has been notified as Gair-Mumkin Pahar. That this company had cut trees on dated 13.01.2020 without seeking permission from the competent authority consequently Forest Department got Forest Offence Report No.100/0452 dated 13.01.2020 registered against it whose prosecution case was also filed in the Hon'ble Environment Court as well. That for the said illegal cutting activity F.I.R. No.24/2020 has also been lodged by the department in police station, Surajkund. A list of standing trees on the spot has also been prepared and these trees are marked as well. Marking list of such trees on the site in question is enclosed. A copy of the said report 298.03.2022 & 25.04.2022 is annexed herewith as Annexure-R/3*

*5. That it is humbly submitted that on joint inspection of the site in question it is found that no new trees have been cut from the site. The site in question is notified as Gair Mumkin Pahar and all the standing trees have been marked and listed."*

4. The District Magistrate, Faridabad submitted supplementary report dated 05.08.2022 vide email dated 05.08.2022. The relevant part of the report is extracted herebelow:

**“Supplementary Action taken report of Jitender Yadav, IAS, District Magistrate, Faridabad in compliance of Order dated 02.02.2022.**

X X X X X X X

3. That it is submitted that a committee constituting SDM (Badkhal), Range Forest Officer, Faridabad and ATP(P), Faridabad was constituted to visit the site in question to verify the allegations made in the complaint dated 21.02.2022.

4. SDM (Badhal) in its report dated 29.03.2022 & Range Forest Officer(Regional) vide its report dated 25.04.2022 had stated as flow:

a. SDM (Badkhal), Range Forest Officer and ATP(P) alongwith the revenue officials jointly visited the spot on I 1,03,2022, Reports of Tehsildar, Badkhal and Range Forest Officer were submitted to SDM Badkhal who forwarded the reports to the deponent. It was reported by Tehsildar, Badkhal that as per revenue record ownership of M/s SVC & Lahari partner Mustil No.70//6(8-0), 7/2(7-9), 8/2(7-9), 9/1(1-13), 12/2(1-13), 13(8-0),14(8-0),15(8.0),17/2(7-10),18(8-0),19/1(1-13) total raqba 67K-7M, vill. Sarai Khwaja, Tehsil Badkhal, District Faridabad vests with S. Lakshman Rao s/o Shreedhar & Shri Niwas Rai ii/o Venkateshwar rao,

b. Range Forest Officer (Regional), Faridabad has reported that on spot inspection of M/s SVC Ventures and Lahari Builders situated at Green Field it was found that no new trees have been cut at the spot. At the site in question an old road and some structures are there. That earlier an Ayurvedic Factory used to run there. Section 4 and Section 5 of the PLPA, 1900 is not applicable at the site in question. The said spot neither falls under reserved forest nor under protected forest. General Section 4 of the PLPA, 1900 is applicable there according to which cutting of any kind of trees is prohibited unless permission from Divisional Forest Officer, Faridabad is obtained. That the site in question has been notified as Gair Mumkin Pahar. That this company had cut trees on dated 13.01.2020 without seeking permission from the competent authority consequently Forest Department got Forest Offence Report No.100/0452 dated 13.01.2020 registered against it whose prosecution case was also filed in the Hon'ble Environment Court as well. That for the said illegal cutting activity F.I.R. No.24/2020 has also been lodged by the Department in Police Station, Surajkund. A list of standing trees on the spot has also been prepared and these trees are marked as well. Marking list of such trees on the site in question is enclosed. Copies of the said reports dated 29.03.2022 and 25.04.2022 are annexed herewith as ANNEXURE-R/1 & ANNEXURE-R/2 respectively.

5. However, the report submitted was not coherent and comprehensive, therefore, additional factual reports were sought from the District Town Planner, Faridabad (Planning) and Deputy Conservator of Forest, Faridabad.

6. That District Town Planner, Faridabad (Planning) vide Memo No. 4269 dated 23.06.2020 submitted a report regarding the issuance of LOI for developing residential plotted colony on the said land in spite of being under Natural Conservation Zone summarized as follow:

i. A brief comprehension of the overall concept of NCZ introduced in the Regional plan — 2021AD (hereinafter referred to as RP-2021), notified in the year 2005 and the facts relating to evolution of concept of NCZ, its components and the subsequent efforts/deliberations held for its identifications on ground were spelled out in the said report.

ii. It was further stated that as per the RP-2021, the impugned site falls under NCZ. However, as per the report of District Level Sub Committee, the same has not been included in the area under NCZ in District Faridabad as the same does not fall under any of the aforementioned categories prescribed as NCZ in the RP-2021.

iii. With respect to license issued it was intimated that the License no. 50 of 2022 issued vide DTCP memo no. 11246 dated 25.04.2022 has been granted for area measuring 5.00625 (impugned Land) with the following condition imposed on the developer:

"That the final decision of State Level Committee on recommendation of District Level Committee regarding inclusion / exclusion of applied land from NCZ category shall be binding upon you and you shall abide by the same."

A copy of the said report dated 23.06.2022 is annexed herewith as ANNEXURE-R/3.

7. That vide Memo No. 550 dated 04.08.2022, Dy. Conservator of Forests, Faridabad reported as follow :-

i. The area under consideration in OA No.69/2022 is recorded as Gair Mumkin Pahar in revenue estate of Sarai Khawaja and is closed under General Section 4 of PLPA where felling of trees require prior permission of DFO. As per enumeration undertaken there are 153 trees of various species standing on the said land.

ii. In O.A No. 407 of 2017, the Hon'ble NGT vide order dated 05-03-2019 has declared the land under consideration in said matter as a deemed forest. However, this order of the Hon'ble NGT has been challenged in the Hon'ble Supreme Court in C.A. No.4977 of 2019 in the matter of M/s Ajay Enterprises Pvt Ltd V/s Lt. Col. (Retd.) Sarvadaman Oberoi and others.

iii. It is further submitted that Hon'ble Supreme court in the said matter vide its order dated 08.04.2022 directed as under:-

*"List these matters after the pronouncement of judgment in SLP (C) No. 10294 of 2013 and connected cases in the following week."*

*The copy of the said Report dated 04.08.2022 is annexed herewith as ANNEXURE R/4.*

8. That it is worthwhile to mention here that SLP (C) No. 10294 of 2013 mentioned in order dated 08.04.2022 (referred in above Para No.7(iii)) is actually Civil Appeal (CA) No.10294 of 2013. Judgment in the said matter has been pronounced on 21.07.2022.

*The C.A. No.4977 of 2019 in the matter of M/s Ajay Enterprises Pvt. Ltd V/s Lt. Col. (Retd.) Sarvadaman Oberoi is pending alongwith CA No.5067 of 2019 (State of Haryana V/s Lt. Col. (Retd.) Sarvadaman Oberoi) before the Hon'ble Supreme Court of India. Both the appeals have been filed against order dated 5.3.2019 passed by this Hon'ble Tribunal in O.A No. 407 of 2017. Hon'ble Supreme Court of India vide interim order dated 12.7.2019, has directed that there shall be no cancellation of any permission granted in the meanwhile. Copy of order dated 12.7.2019 passed by Hon'ble Supreme Court of India is annexed herewith as ANNEXURE R/5.*

*It is prayed that the present status Report may kindly be taken on record. Further, direction passed by this Hon'ble Tribunal shall be complied with sincerely."*

5. Mr. Rahul Kurana, Advocate has appeared for the District Magistrate and Divisional Forest Officer, Faridabad and filed a copy of order dated 06.07.2022 whereby license no. 50/2022 dated 02.04.2022 granted to M/s SVC Ventures and Lahari Builders for developing affordable residential plotted colony under Deen Dayal Awas Yojna (DDJAY) Policy-2016 on the land in question has been suspended

6. Notice, alongwith the application and report of the Joint Committee be issued to the Project Proponent- M/s SVC Ventures and Lahari Builders, Regional Office of MoEF & CC, State PCB, Director, Town and Country Planning, Haryana and District Magistrate, Faridabad requiring them to file their response/reply to the allegations made in the application/observations made in the report of the Joint Committee within one month at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)

preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

7. Even though license of the Project Proponent is stated to have been suspended vide order dated 06.07.2022 by the Director, Town and Country Planning, Haryana, but the aspect as to whether any third party rights have been created by the Project Proponent has not been looked into. The District Town Planner, Faridabad is directed to submit a report as to whether any third party rights have been created by the Project Proponents in favour of any person on the basis of license in question.

8. List for further consideration on 14.09.2022.

9. In view of the facts and circumstance of the case, we also consider personal appearance of the District Magistrate, Faridabad, Divisional Forest Officer, Faridabad and concerned Senior Officer from the office of Director, Town and Country Planning, Haryana dealing with the matter and District Town Planner, Faridabad on the next date of hearing to be essential for producing the relevant documents/evidence concerning the matter and assisting this Tribunal in just and proper adjudication of the questions involved in the case.

10. At this stage, the applicant has alleged that despite suspension of the license, developmental activities are being carried out on the land in question by placing screens around the same.

11. Section 20 of the National Green Tribunal Act, 2010 mandates that this Tribunal shall, while passing any order or decision or award, apply the principles of sustainable development, the pre-cautionary principle and the polluter pays principle.

12. In view of the precautionary principle, it is directed that no further developmental activity shall take place in the land in question and no tree standing over the same shall be cut and no further third party rights shall be created in favour of any person on the basis of the license in question till further order to the contrary. The District Magistrate, Faridabad and Commissioner of Police, Faridabad are directed to take requisite steps for ensuring compliance in this regard.

13. A copy of this order be sent to The District Magistrate, Faridabad and the Commissioner of Police, Faridabad for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

August 08, 2022  
AG

**Annexure R 4**

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

Original Application No. 69/2022

Parul Bawa

Applicant

Versus

State of Haryana

Respondent

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3.	Annexure -R/2 Dy. Conservator of Forests, Faridabad report dated 22.08.2022	22.08.2022	09-10
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5.	Annexure-R/4 Tehsildar letter dated 16.08.2022	16.08.2022	17-18
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Place: Faridabad  
Dated: 06.09.2022

ATTESTED AS IDENTIFIED

  
Executive Magistrate.  
Faridabad

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

Original Application No. 69/2022

Parul Bawa

Applicant

Versus

State of Haryana

Respondent

**REPLY BY WAY OF AFFIDAVIT OF VIKRAM, IAS, DISTRICT  
MAGISTRATE, FARIDABAD IN COMPLIANCE OF ORDER DATED  
08.08.2022**

I, Vikram Singh, IAS, District Magistrate, Faridabad, do hereby solemnly affirm and state as under: -

1. That the deponent is presently posted as District Magistrate, Faridabad and is fully authorized to swear and depose the facts of the present case before this Hon'ble Court.
2. That it is pertinent to mention that the deponent assumed the charge of District Magistrate, Faridabad on 27.08.2022.
3. That this Hon'ble Tribunal on 08.08.2022 was pleased to pass the following Order, the relevant extract of which is reproduced below: -

"In view of the facts and circumstance of the case, we also consider personal appearance of the District Magistrate, Faridabad, Divisional Forest Officer, Faridabad and concerned Senior Officer from the office of Director, Town Planner, Faridabad on the next date of hearing to be essential for producing the relevant documents/evidence concerning the matter and assisting this Tribunal in just and proper adjudication of the questions involved in the case. ....

..... In view of the precautionary principle, it is directed that no further developmental activity shall take place in the land in question and no tree standing over the same shall be cut and no further third party rights shall be created in favour of any person on the basis of the license in question till further order to the contrary. The District Magistrate, Faridabad and Commissioner of Police, Faridabad are directed to take requisite steps for ensuring compliance in this regard."

4. That it is submitted that in furtherance of aforementioned Order of the Hon'ble Tribunal, on 16.08.2022, the then District Magistrate visited the site in question along with District Town Planner- Faridabad, District Forest Officer- Faridabad and the Sub Divisional Magistrate (Badkhal) with Chowki Incharge, Green Field Colony,

ATTESTED AS IDENTIFIED

Executive Magistrate,  
Faridabad

Faridabad and no activity regarding the development works was observed.

5. Detailed reports were sought from District Town Planner, Faridabad (Planning) and Deputy Conservator of Forest with respect to the observations made in the aforementioned Order dated 08.08.2022 by this Hon'ble Tribunal. That vide Memo No. 5432 dated 22.08.2022 & Memo No. 605 dated 22.08.2022 respectively (Copy enclosed as Annexure R/1 and R/2), DTP (Planning) and DFO reported as follow:

i. On 16.08.2022, a joint visit has been conducted with the then Deputy Commissioner (Faridabad), District Forest Officer (Faridabad) and the Sub Divisional Magistrate, Badkhal along with Chowki Incharge, Green Field Colony, Faridabad and no activity regarding work has been observed.

ii. The impugned land mentioned in the subjected complaint is bearing khasra no. 70-M/s SVC Venture & Lahari Builders. It is informed that out of the total impugned land, license bearing no. 50 of 2022 dated 22.04.2022 was granted on land bearing khasra no. 70// 8/2 (3-12), 9/1 (1-13), 12/2 (1-13), 13 (8-0), 14 (8 0), 17/2 (7-10), 18 (8-0), 19/1 (1-13), measuring 5.00625 acres in Village Sarai Khawaja to M/s SVC & Lahari. As per the joint inspection conducted, the entire area including the licensed land has been bounded by approx 6 ft. high boundary wall and partly with sheet fencing. The license granted land has been demarcated with burji and toe wall as per the approved area and Layout Plan. The sewer network has been laid partly in the license granted land (approx 418 Rmt. Stretch). The road network has been demarcated, however, no earth filling and WBM (Water Bound Macadam) has been done.

No construction has been raised on any of the license granted demarcated site. No development activity has been observed in the area beyond the license granted land except a site office

ATTESTED AS IDENTIFIED

Executive Magistrate.

Faridabad

measuring approx 165.85 Sqm. has been raised. The site photographs depicting the said status on the layout plan of license granted colony and the satellite imagery of impugned land with key location of respective photographs are enclosed herewith(copy enclosed as Annexure R/3).

- iii. The area under consideration in OA No. 69/2022 is recorded as GairMumkinPahar in revenue estate of Sarai khawaja and closed under Section 4 & 5 PLPA where felling of trees require prior permission of DFO.

The land under consideration in O.A. No. 407 of 2017, the Hon'ble NGT vide their Order dated 05.03.2019 has declared the land under consideration as a deemed forest. However, this order of the Hon'ble NGT has been challenged in the Hon'ble Supreme Court in Civil Appeal No. 4977/2019 in the matter of M/s Ajay Enterprise Private Limits vs. Lt. Col(retd.) Sarvodaman Oberoi and others.

It is further submitted that Hon'ble Supreme Court in the said matter vide its Order dated 08.04.2022 directed as under:-

*"List these matters after the pronouncement of judgment in SLP © NO. 10294 of 2013 and connected cases in the following week."*

The judgment in the connected relevant case has been pronounced by the Hon'ble Supreme Court and now the matter of M/s Ajay Enterprise Pvt. Ltd. will be heard and decided. Furthermore, as per the report submitted by Dy. Conservator of Forest, at present there is no approved definition of deemed forest.

- iv. Regarding the creation of third party rights, it is informed that the information regarding the same was sought from Tehsildar, Badkhal and the project proponent/licensee vide this office memo no. 5280-84 dated 09.08.2022. As per the information received vide Tehsildar memo no. 1103 Dated 16.08.2022, the

  
ATTESTED AS IDENTIFIED  
  
Executive Magistrate  
Faridabad

impugned land is under the ownership of project proponent i.e. M/s SVC & Lahari and no further registration of any sale deed has been executed in the said land. As per the report submitted by the project proponent vide letter received on 18.08.2022, no third party rights have been informed to be created by said licensee in the earlier license granted project area (Copy enclosed as Annexure R/4).

- v. The needful instructions have been given to the project proponent to not carry out any further development works and to not create any third party rights in the project vide this office Endst. No. 5284 Dated 09.08.2022. The site is being got regularly inspected and as per site report, no development activity has been reported (Copy enclosed as Annexure R/5).
- vi. For alleged felling of trees, Forest Offence Report(FOR) No. 0452/100 dated 13.01.2022 has been registered and case has been filed before Special Environment Court, Faridabad and FIR No. 24/2020 has been registered. With respect to the FOR No. 0452/100, it is reported by Dy. Conservator Forest, Faridabad vide Memo No. 807 dated 12.09.2022 that total no. of trees found cut on the spot are as follow:-
- a. 448 -Undersize Miscellaneous Species
  - b. 01 - Safeda
  - c. 43 - Miscellaneous Species.

As prescribed in report total value and compensation amount of these trees are Rs. 1,85,438/-.

It is intimated by SHO, PS- Surajkund, Faridabad vide letter dated 07.09.2022 against FIR No.24/2020, case No. 42/2021 is pending in the Hon'ble SPL Environment Court, Faridabad and is listed on 03.10.2022 for supplying copy of challan as well as consideration on charge.

ATTESTED AS IDENTIFIED

Executive Magistrate,  
Faridabad

Copies of the said reports dated 12.09.2022 & dated  
07.09.2022 enclosed as Annexure R/6 & Annexure R/7.

6. That the deponent also visited the impugned land personally on 05.09.2022 with DTP(Planning), Deputy Conservator of Forest, SDM (Badkhal) and other revenue officials and found the status of the impugned site is same as observed the previous District Magistrate in the preceding paras.
7. That it is humbly submitted that on joint inspection of the site in question, it was found that no developmental activities have been carried out. No new trees have been cut from the site. Vide Memo No. LFA-II/2022/932-35 dated 24.08.2022, instructions have been issued to the concerned official/persons to ensure that no development work shall be taken up at the impugned site, no standing trees shall be cut and no third party rights be created in the project on the basis of licence in question. In addition to above instructions, the Commissioner of Police has also been requested to direct the Chowki Incharge to make regular inspections at the site in question. Copies of the said letters dated 24.08.2022 and dated 06.09.2022 are annexed herewith as ANNEXURE-R/8 & ANNEXURE-R/9 respectively.

Place: Faridabad  
Dated: 13.09.2022

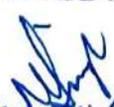
  
DEPONENT  
(Vikram Singh, IAS)  
District Magistrate,  
Faridabad

**VERIFICATION**

Verified that the contents of my aforesaid affidavit are true and correct to my knowledge based on the official record. No part thereof it is false and nothing material has been kept concealed therefrom.

Place: Faridabad  
Dated: 13.09.2022

ATTESTED AS IDENTIFI

  
Executive Magistrate,  
Faridabad

  
DEPONENT  
(Vikram Singh, IAS)  
District Magistrate,  
Faridabad

## District Town Planner, Faridabad (Planning)

DEPARTMENT OF TOWN AND COUNTRY PLANNING  
HSVP Office Complex, Sector-12, Faridabad, Tel No. 0129-2986341  
E-mail: [dtp6.faridabad.tcp@gmail.com](mailto:dtp6.faridabad.tcp@gmail.com)

To,

1. Director, Town & Country Planning,  
Haryana, Chandigarh.
2. Deputy Commissioner,  
Faridabad.

Memo No. 5432,

Dated: 22/08/2022

**Sub:-** OA No. 69 of 2022 titled as Parul Bawa Vs State of Haryana & Others pending before Hon'ble National Green Tribunal, New Delhi.

**Ref:-** Sh. Anil Grover, Sr. Addl. Advocate General, Haryana office memo dated 09.08.2022.

With reference to subjected matter, it is submitted that the subjected application had been listed on 08.08.2022 in the Hon'ble Tribunal and orders dated 08.08.2022 has been passed. Now, as per the proceedings of hearing dated 08.08.2022, some questions/observations raised by Hon'ble Tribunal has been conveyed vide Sr. AAG, Haryana memo under reference. The point wise comments as per record are as under:-

- i. The matter relates to Directorate.
- ii. The matter relates to Directorate.
- iii. The site has been got jointly inspected with Deputy Commissioner, Faridabad, District Forest Officer, Faridabad and the Sub Divisional Magistrate, Badkhal along with Chowki Incharge, Green Field Colony, Faridabad on dated 16.08.2022 and no activity regarding the development works has been observed. The needful instructions have been given to the project proponent to not carry out any further development works and to not create any third party rights in the project vide this office Endst. No. 5284 Dated 09.08.2022.
- iv. Matter relates to the Forest Department.
- v. It is submitted that the impugned land mentioned in the subjected complaint is bearing khasra no. 70-M/s SVC Venture & Lahari Builders. It is informed that out of the total impugned land, license bearing no. 50 of 2022 dated 22.04.2022 was granted on land bearing khasra no. 70// 8/2 (3-12), 9/1 (1-13), 12/2 (1-13), 13 (8-0), 14 (8-0), 17/2 (7-10), 18 (8-0), 19/1 (1-13), measuring 5.00625 acres in Village Sarai Khawaja to M/s SVC & Lahari. As per the joint inspection report, the entire area including the licensed land has been bounded by approx 6 ft. high boundary wall and partly with sheet fencing. The license granted land has been demarcated with burji and

DTP Forwarding letters August 2022

Sejal C.A.A.

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ATTESTED AS IDENTIFIED

Executive Magistrate,  
Faridabad

toe wall as per the approved area and Layout Plan. The sewer network has been laid partly in the license granted land (approx 418 Rmt. Stretch). The road network has been demarcated, however, no earth filling and WBM (Water Bound Macadam) has been done. No construction has been raised on any of the license granted demarcated site. No development activity has been observed in the area beyond the license granted land except a site office measuring approx 165.85 Sqm. has been raised. The site photographs depicting the said status on the layout plan of license granted colony and the satellite imagery of impugned land with key location of respective photographs are enclosed herewith.

- vi. As per the information provided by the project proponent-M/s SVC & Lahari vide letter received on 18.08.2022, the necessary registration from HRERA as per provision of HRERA Act has not been received as yet.
- vii. The matter regarding implication of Civil Appeal no. 4977 of 2019 on the impugned land relates to Forest Department.
- viii. As mentioned in the letter under reference, the Hon'ble Tribunal had been got convinced during the hearing only.

**Further, it is submitted that the following directions are informed to be issued by Hon'ble Tribunal:-**

1. District Town Planner, Faridabad to submit a report as to whether any third party right have been created by the project proponents in favour of any person on the basis of license in question.
2. Directions have been given for not carrying out further development activity and no standing trees shall be cut and further no any third party rights shall be created. The District Magistrate Faridabad and Commissioner of Police are directed to take requisite steps for ensuring compliance in this regard.

**The report/comments of this office, regarding the above is as under:-**

- a. Regarding the creation of third party rights, it is informed that the information regarding the same had been sought from Deputy Commissioner, Faridabad and the project proponent/licensee vide this office memo no. 5280-84 dated 09.08.2022. As per the information received vide Tehsildar memo no. 1103 Dated 16.08.2022, the impugned land is under the ownership of project proponent i.e. M/s SVC & Lahari and no further registration of any sale deed has been executed in the said land. As per the report submitted by the project proponent vide letter received on 18.08.2022, no third party rights have been informed to be created by said licensee in the earlier license granted project area (Copy enclosed).

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Executive Magistrate  
Faridabad

- b. The needful instructions have been given to the project proponent to not carry out any further development works and to not create any third party rights in the project vide this office Endst. No. 5284 Dated 09.08.2022. The site is being got regularly inspected and as per site report, no development activity has been reported and the same shall also be ensured till the final adjudication of the matter. Regarding the matter of felling of trees, the matter relates to Forest Department.

The above report along with enclosure mentioned above is sent herewith.

This is for your information and necessary action, please.

DA/As above

  
District Town Planner,  
Faridabad.

Endst. No.

Dated:-

A copy is forwarded to the following for information and necessary action, please.

1. Senior Town Planner, Faridabad.
2. District Forest Officer, Faridabad.

  
District Town Planner,  
Faridabad.

Endst. No.

Dated:-

A copy is forwarded to Sh. Anil Grover, Sr. Addl. Advocate General, Haryana for information and necessary action, please.

  
District Town Planner,  
Faridabad.

ATTESTED AS IDENTIFIED

  
Executive Magistrate,  
Faridabad

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24-8-22

CTM/LFA

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24/8/22

हरियाणा सरकार  
कार्यालय उप वन संरक्षक फरीदाबाद  
बाई पास रोड, नजदीक रोज गार्डन, सैक्टर-14, फरीदाबाद, दूरभाष  
0129-2286760

कमांक 605

दिनांक 22-8-2022

सेवा में,  
उपायुक्त  
फरीदाबाद।

**Sub: - Submission of latest status report in OA No. 69/2022 and 234/2022 of Hon'ble NGT.**

उपरोक्त विषय के संबंध में आपको अवगत करवाया जाता है कि माननीय एन0जी0टी0 द्वारा ओ0ए0 नं0 69/2022 द्वारा आदेश पारित किये गये हैं कि "2. Having regards to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint committee of Principal Chief Conservator of Forests (HOFF), State of Haryana and the district Magistrate, Faridabad. The District Magistrate Faridabad will be Nodal agency for coordination and compliance. The Joint committee may meet within 4 week and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within 3 months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDC". उक्त आदेशों की पालना में आपके कार्यालय के पत्र कमांक 107-09 दिनांक 17.2.2022 द्वारा मौका निरीक्षण हेतु कमेटी का गठन किया गया है। जिसकी पालना में वन राजिक अधिकारी, फरीदाबाद द्वारा एस0डी0एम0, फरीदाबाद तथा ए0टी0पी0 फरीदाबाद के साथ ग्रीन फील्ड कालोनी स्थित M/s S.V.C. Ventures and Lahri Builders की साईट का संयुक्त मौका निरीक्षण किया गया। वन राजिक अधिकारी, फरीदाबाद द्वारा अपनी निरीक्षण रिपोर्ट पत्र कमांक 61 दिनांक 25.4.2022 द्वारा एस0डी0एम0, फरीदाबाद को प्रस्तुत कर दी गई थी, जिसमें व0रा0अ0 फरीदाबाद द्वारा अंकित किया गया है कि मौके पर कोई भी नई कटाई का कार्य नहीं किया गया है। उक्त स्थल पर पी0एल0पी0.ए0 1900 की स्पेशल धारा 4 व 5 लागू नहीं होती है। उक्त स्थल ना तो आरक्षित वन क्षेत्र है और ना ही सुरक्षित वन क्षेत्र है। उक्त स्थल पर जनरल

Subk. S.A.

ATTESTED AS IDENTIFIED

Executive Magistrate  
Faridabad

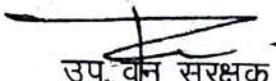
P.T.O

धारा 4 लागू होती है, जिसमें किसी भी प्रकार के हरे पेड़ों को काटने हेतु वन मण्डल अधिकारी की अनुमति लेना आवश्यक है।

उक्त स्थल पर भूमि की किस्म गैर मुमकिन पहाड है तथा माननीय एन०जी०टी० के आदेशों की पालना में वन मण्डल अधिकारी, फरीदाबाद द्वारा दिनांक 16.8.2022 को उपायुक्त, फरीदाबाद, डी०टी०पी, फरीदाबाद एवं एस०डी०एम, बडखल के साथ उक्त स्थल का मौका निरीक्षण किया गया। मौके पर कोई भी नई अवैध कटाई नहीं पाई गई। विभाग द्वारा उक्त मामले में एफ०ओ०आर० नं० 0452/100 दिनांक 10.1.2020 दर्ज की गई थी। जिसमें मौके पर से 448 नं० अण्डर साइज के मिश्रित प्रजाति एवं 1 नं० सफेदा व 43 नं० मिश्रित प्रजाति के पेड़ों की कटाई की गई। जिसकी अनुमानित कीमत 185438 रुपये है तथा उसी वक्त विभाग द्वारा दोषियों के विरुद्ध एफ०आई०आर नं० 24 दिनांक 10.1.2020 दर्ज करवा दी गई थी, जिसकी वर्तमान नवीनतम स्थिति रिपोर्ट पुलिस विभाग से प्राप्त की जा सकती है। दिनांक 10.1.2020 को दर्ज की गई एफ०ओ०आर० का पी०सी० केस माननीय विशेष पर्यावरण न्यायालय में विचाराधीन है। केस की आगामी तिथि 26.8.2022 लगी है। सी० डबल्यू० पी० नं० 4977 आफ 2019 M/s Ajay Enterprises Pvt. Ltd Vs Lt. Col. (Retd) Sarvadaman Singh Oberoi and others माननीय न्यायालय में लम्बित है। Deemed forest की कोई भी approved को परिभाषा अभी नहीं है। Deemed forest की परिभाषा के अभाव में इस बारे में कोई टिप्पणी इस कार्यालय द्वारा नहीं जा सकती है। रिपोर्ट आपको सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

ATTESTED AS IDENTIFIED

  
Executive Magistrate  
Faridabad

  
उप. वन संरक्षक,  
फरीदाबाद।



ATTESTED & IDENTIFIED

Executive Magistrate  
Faridabad



  
Executive Magistrate  
Faridabad



ATTESTED & IDENTIFIED

  
Executive Magistrate,  
Faridabad



ATTESTED AS IDENTIFIED

  
Executive Magistrate  
Faridabad



ATTESTED AS IDENTIFIED

Executive Magistrate  
Faridabad



**ATTESTED AS IDENTIFIED**

A handwritten signature in blue ink, appearing to be 'H. Singh'.

**Executive Magistrate,  
Faridabad**

प्रभु  
नहसालदा  
बडवल 1

2278659  
18-8-22

17/08/22

सेवा में

District Town Planner,  
Faridabad.

क्रमांक आओ के दिनांक

विषय - O.A. No. 69 of 2022 titled as Porul Bawa V/S State of Haryana.

उपरोक्त विषय में आपका अनुचित सहित लिखा जाता है कि आपका कामालम के पत्र क्रमांक नं. 5283 Dated 09/8/22 के संदर्भ में हल्का पट्टा की से रिपोर्ट ली गई जिसके अनुसार रकम नं. 27/2 (3-12)-9/1 (1-13)-12/2 (1-13)-13 (8-0), 14 (8-0)-17/2 (7-10)-18 (8-0)-19/1 (1-13) मौजान सवाय रवाजा नहन बडवल जिला फरीदाबाद में बंद है।

इस नं. 27/22 के मंजूर हुआ अनुशासक M/S SVCC Lahari बजाय पाके हल्का नं. 1104 के पुत्र श्री चत राव व श्री निवाम राव पुत्र बंकर शंकर राव मालक है। उपरोक्त रकबा गैर मुं पहास किस्म की जमीन है रिपोर्ट में पेश है।  
संख्या, हल्का पट्टा रिपोर्ट।  
क्रमांक 1104 आओ के दिनांक 16/8/22

TEHSILDAR  
BADKHAL

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ATTESTED AS IDENTIFIED

Executive Magistrate  
Faridabad

श्रीमान जी,

आदेश की पालना में रिपोर्ट की जाती है कि सारा...

70

8 1/2 (3-12) - 9 1/2 (1-13) - 12 1/2 (1-13) - 13 (B-c), 14 (B-c) - 17 1/2 (7-10) - 18 (B-c) - 19 1/2 (1-13)

मौजा सराय खवाजा तह. बडवल जिला फरीदाबाद में अन्वेषण क्र. 2722 के...

मन्सूर शुवा अमुल्लर M/S SVC & Co. के अधिकारी के पते पर बस. लखनपुर...

पुत्र श्रीधर राव व श्री निवास राव पुत्र श्री श्रीधर राव के पते पर बस. लखनपुर...

सकवा गैर मु. फसल किस की जमीन है / रिपोर्ट सेवा में प्रेषित है /

12/8/22

ATTESTED AS IDENTIFIED

[Signature]

Executive Magistrate,  
Faridabad

District Town Planner, (Planning)

DEPARTMENT OF TOWN AND COUNTRY PLANNING

HSVP Office Complex, Sector-12, Faridabad, Tel No. 0129-2986341

E-mail: [ntp6.faridabad.tcp@gmail.com](mailto:ntp6.faridabad.tcp@gmail.com)

R-5

CTM/LFA

**MOST URGENT  
COURT MATTER**

To,

Deputy Commissioner,  
Faridabad.

Memo No. 5280,

**Sub: O.A. No. 69 of 2022 titled as Parul Bawa Vs State of Haryana.**

**Ref:-** Orders dated 08.08.2022 passed by Hon'ble National Green Tribunal, New Delhi.

With reference to the subject cited above, it is informed that vide the orders under reference, passed by Hon'ble NGT in the subjected OA directions have been given to submit a report as to whether any third party right have been created by the project proponents in favour of any person on the basis of license in question. In this regard, it is submitted that as per record of this office, the license no. 50 of 2022 had been granted over an area measuring 5.00625 acres bearing khasra no. 70/18/2 min (3-12), 9/1 (1-13), 12/2 (1-13), 13 (8-0), 14 (8-0), 17/2 (7-10), 18 (8-0), 19/1 (1-13) in revenue estate of village Sarai Khawaja, Sector-43, Faridabad to M/s SVC & Lahari for developing Affordable Residential Plotted Colony under DDJAY Policy-2016. It is requested that directions may be given to the concerned revenue officer/Tehsildar, Badkhal to verify the record regarding the same and send a report regarding creation of third party right, if any, in the said license granted colony. The next date of hearing is **14.09.2022**.

This is for your information and necessary action.

  
District Town Planner,  
Faridabad.

Endst. No.

Dated:-

A copy is forwarded to the following for information and further necessary action, please.

1. Director, Town & Country Planning, Haryana, Chandigarh.
2. District Forest Officer, Faridabad.

  
District Town Planner,  
Faridabad.

Endst. No.

Dated:-

A copy is forwarded to the Tehsildar, Badkhal with request to send the above mentioned report at the earliest, so that the due reply may be submitted in the Hon'ble Court.

  
District Town Planner,  
Faridabad.

Endst. No.

Dated:-

A copy is forwarded to M/s SVC & Lahari with the direction to submit documentary proof regarding creation of third party right, if any, in the above mentioned colony and also with the direction to not create any third party rights and no development works be carried out till the final judgment in the subjected matter

ATTESTED AS IDENTIFIED

  
Executive Magistrate  
Faridabad

  
District Town Planner,  
Faridabad.

DTP Forwarding letters July 2022

हरियाणा  
कार्यालय उप वन संरक्षक फरीदाबाद  
बाई पास रोड, नजदीक रोज गार्डन, सैक्टर-14, फरीदाबाद, दूरभाष  
0129-2286760

कमांक 807

दिनांक 12/9/22

सेवा में,  
उपायुक्त  
फरीदाबाद।

Sub: - Submission of latest status report in OA No. 69/2022 and 234/2022 of Hon'ble NGT.

सदर्भ इस कार्यालय का पत्र कमांक 605 दिनांक 22.08.2022

उपरोक्त विषय के संबंध में आपको अवगत करवाया जाता है विभाग द्वारा उक्त मामलें में एफ0ओ0आर0 नं0 0452/100 दिनांक 10.1.2020 दर्ज की गई थी। जिसमें मौके पर से 448 नं0 अण्डर साईज मिश्रित प्रजाति एवं 1 नं0 सफेदा व 43 नं0 मिश्रित प्रजाति के पेड़ों की कटाई की गई। जिसकी कीमत एवं मुआवजा राशि 185438/- रूपये है पेड़ों की कीमत मुआवजा राशि का पूर्ण विवरण निम्न प्रकार से है:-

Sr.No	Species	Class	No. of Tress	Price(In.Rs.)+Compensation	Total Price
1	मिश्रित प्रजाति	अण्डरसाईज	448	213	95424
2	मिश्रित प्रजाति	V	28	425	11900
3	मिश्रित प्रजाति	IV	7	933	26124
4	मिश्रित प्रजाति	III	1	2263	2263
5	मिश्रित प्रजाति	IIA	4	3995	15980
6	मिश्रित प्रजाति	IIB	2	6624	13248
7	मिश्रित प्रजाति	IB	1	13275	13275
8	सफेदा	IIA	1	7224	7224
	कुल		492		185438

यह आपको सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

ATTESTED AS IDENTIFIED

Executive Magistrate.  
Faridabad

उप वन संरक्षक,  
फरीदाबाद।

थाना सूरजकुंड

जिला-फरीदाबाद

मु0न0 24 दिनांक 10.01.2020 U/s 4,5 P.L.P. ACT 1900 & 188, 120-B IPC Act 2020  
थाना सूरजकुंड फरीदाबाद।

स्टेटस रिपोर्ट

श्रीमान जी,

संक्षिप्त हालात मुकदमा इस प्रकार है कि दिनांक 10.01.2020 को शिकायतकर्ता रविन्द्र सिंह वन राजिक अधिकारी बल्लभगढ फरीदाबाद ने हाजिर चोकी आकर एक दरखास्त पेश की। जो दरखास्त का मजबुन जैल है। सेवा में श्रीमान चोकी इन्चार्ज ग्रीन फिल्ड कलोनी फरीदाबाद विषय -अवैध कटाई करके दोषियो दवारा लकडी बेचने बारे में। ग्रीन फिल्ड कलोनी ओषधी फार्म GPS 28 27' 40 24" N 77 17 40.5"E श्रीमान जी, निवेदन यह है कि श्री गजेन्द्र भडाना की शिकायत पर जिनका मोबाईल न0 9871457474 है। शिकायत का मोका निरक्षण किया गया। मोके निरक्षण पर वन विभाग की टीम ने मोके पर चार दोषियो को मोके पर अवैध कटाई करते हुए पाया जिनका नाम निम्न प्रकार से है। 1.ईरफान अली पुत्र नूरहसन 2.फिरोज पुत्र शमशाद 3.मोहम्मद फारुख पुत्र इल्यास 4.युनुस पुत्र घसीटु दोषियो मुलाजिमों के दवारा माननीय सर्वोच्च न्यायलय PLPA 1900 की धारा 4 की उल्लघना करते हुए हरे पेडों की अवैध कटाई की गई। व बेचने की नियत पर डिपो बनाया गया। एक ट्रक जिसका नम्बर HR38W-3725 है भरकर जा चुकी है। बेचने की नियत हो सकती है। अब तक लगभग दो एकड में अवैध कटाई हो चुकी है। मुलाजिमों के दवारा बताया कि यह कार्य मालिक व ठेकेदारों के दवारा कराया गया है। जनाब से अनुरोध है कि दोषियो के विरुद एफ आई आर दर्ज करके सख्त से सख्त कार्यवाही की जाए। एस डी वन राजिक अधिकारी बल्लभगढ दिनांक 10.01.2020 समय 6.00 पी एम सि0 न0 1 एक प्रति जिला उपायुक्त फरीदाबाद 2. एक प्रति वन मण्डल अधिकारी फरीदाबाद को सुचनार्थ हेतु प्रेषित है। जिस पर उपरोक्त मुकदमा दर्ज करके मुकदमा हजा की तपतीश स0 उ0 नि0 तालीम हुसैन दवारा अमल में लाई गई। मोका मुलाहजा किया गया। मुकदमा हजा में गवाहन के बयान लिखे गए। मुकदमा हजा में आरोपीयान फिरोज पुत्र शमशाद निवासी गांव सहसपुर छरबा थाना सहसपुर जिला देहरादून उत्तराखण्ड, इरफान पुत्र नूरहसन निवासी गांव छरबा मानपुर थाना सहसपुर जिला देहरादून उत्तराखण्ड, फारुख पुत्र इल्यास निवासी गोरा वाला ढाकी सहसपुर थाना सहसपुर तहसील विकासनगर जिला देहरादून उत्तराखण्ड युनुस पुत्र घसीटु निवासी गांव शकरपुर थाना सहसपुर जिला देहरादून उत्तराखण्ड के खिलाफ काबले सबुत गिरफातरी सफा मिशल पर गुजरने पर मुकदमा हजा में नियमानुसार गिरफतार किया गया। आरोपीयान ने अपने फर्द इकशाफ में बतलाया कि हम 500 रुपये दहाडी पर काम कर रहे है। ओर हमारे ठेकेदार हारुन पुत्र बुद्धी निवासी गांव बिजोपुर थाना धोज जिला फरीदाबाद दाउद पुत्र याकूब निवासी गांव बिजोपुर थाना धोज जिला फरीदाबाद ,मो0 रफीक पुत्र इल्ली निवासी गांव धोज फरीदाबाद व अन्य ठेकेदार जमीन का मालिक की मिली भगत से लकडी की कटाई करवा



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*[Signature]*  
Executive Magistrate  
Faridabad

रहा था। मुकदमा हजा में आरा व लकड़ीयों को फर्द दवारा बरामद किया गया। मुकदमा हजा में ठेकेदार हारुन पुत्र बुद्धी निवासी गाव बिजोपुर थाना धोज जिला फरीदाबाद दाउद पुत्र याकूब निवासी गांव बिजोपुर थाना धोज जिला फरीदाबाद ,मो0 रफीक पुत्र ईल्ली निवासी गांव धोज फरीदाबाद मो0 हनीफ पुत्र श्री बसीर अहमद निवासी गाव धोज थाना धोज जिला फरीदाबाद को मुकदमा हजा में नियमानुसार गिरफ्तार करके माननीय अदालत में पेश किया जा चुका है। दिनांक 13.01.2020 को मुकदमा हजा में मुदई मुकदमा ने अलग से रिपोर्ट दी कि बडे पेड 44 व छोटे पेड 448 काटे है। दिनांक 15.01.2020 को पटवारी प्रतीक कुमार ने खेवट न0 18/18 खतोनी न0 20 भीकलाल सिंह एज आफ इनलायरमेंट ट्रस्ट बजरिये श्री प्रफुल्ल श्री वास्तव सन् 1980 व 2015- 2016 पेशी की व दिनांक 16.01.2020 को अजीत सिंह तहसील रजिस्ट्री कलर्क बल्लभगढ फरीदाबाद ने वसिका न0 4496 दिनांक 21.09.1979 पेश की। उसके बाद मुकदमा हजा की तपतीस 30 नि0 सुनील कुमार दवारा अमल में लाई गई। जो दिनांक 15.03.2020 को मुकदमा हजा में गाडी न0 HR 38 W 3725 को बरामद किया गया। दिनांक 17.03.2020 को मुस्मी अरुन कुमार श्रीवास्तव अधीकृत प्रतिनिधि आफ मैसर्स एज आफ इनलाईटमेंट ट्रस्ट DGL 121 FIRST FLOOR, DLF, THE GALLERIA , MAYUR VIHAR, PHASE-1, NEW DELHI-110091 ने हाजिर चोकी ग्रीन फिल्ड कालोनी फरीदाबाद आकर MEMORANDUM OF UNDERSTANDING DATE 27.08.2011 के कुल 13 पेज व DEVELOPMENT AGREEMENT DATE 28.10.2011 पेश किया। दिनांक 04.09.2020 को मुकदमा हजा में तपतीश के दोरान एग्रीमेंट से जमीन मालिक आरोपीयान Mr. SHRI C H SHRI NIWASH RAO S/O SH C VENKATESHWAR RAO R/O H.N. 102 SV SHELTERS MLA COLONY ROAD NO 12 BANJARA HILLS HAYDRABAD Mr. SH LAXMAN RAO S/O S SHRI DHAR RAO R/O HOUSE NO 509-F FACE-3 ROAD NO 86 JUBLI HILLS HAYDRABAD की मुकदमा हजा में माननीय अदालत श्री राजेश गर्ग ए एस जे फरीदाबाद से दिनांक 17.08.2020 को अग्रिम जमानत हो चुकी है। जो मुकदमा हजा में उपरोक्त आरोपीयान Mr. SHRI C H SHRI NIWASH RAO S/O SH C VENKATESHWAR RAO R/O H.N. 102 SV SHELTERS MLA COLONY ROAD NO 12 BANJARA HILLS HAYDRABAD Mr. SH LAXMAN RAO S/O S SHRI DHAR RAO R/O HOUSE NO 509-F FACE-3 ROAD NO 86 JUBLI HILLS HAYDRABAD को दिनांक 04.09.2020 को शामिल तपतीश किया जा चुका है जो मुकदमा हजा में Mr. SHRI C H SHRI NIWASH RAO S/O SH C VENKATESHWAR RAO R/O H.N. 102 SV SHELTERS MLA COLONY ROAD NO 12 BANJARA HILLS HAYDRABAD Mr. SH LAXMAN RAO S/O S SHRI DHAR RAO R/O HOUSE NO 509-F FACE-3 ROAD NO 86 JUBLI HILLS HAYDRABAD ने जमानती कोविड के कारण नहीं पेश किये है उसके बाद मुकदमा हजा में दिनांक 27.01.2021 को आरोपीयान Mr.

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Executive Magistrate.  
Faridabad

SHRI C H SHRI NIWASH RAO S/O SH C VENKATESHWAR RAO R/O H.N. 102 SV SHELTERS MLA COLONY ROAD NO 12 BANJARA HILLS HAYDRABAD Mr. SH LAXMAN RAO S/O S SHRI DHAR RAO R/O HOUSE NO 509-F FACE-3 ROAD NO 86 JUBLI HILLS HAYDRABAD ने हाजिर चोकी आकर जमानती व मुचलकनामा भरे गए। जो मुकदमा हजा में गाडी चालक भुरा पुत्र श्री होतीलाल निवासी गांव भरतपुर थाना लोधा जिला अलीगढ 30 प्र0 व आरोपी महेन्द्र कोचर उर्फ टोनी पुत्र मदन लाल निवासी मकान न0 पी -14/17 सेक्णड फ्लोर से0 75 फरीदाबाद की गिरफ्तारी बकाया है। मुकदमा हजा मे कोई तकमील तपतीश बकाया नहीं है। आरोपीयान फिरोज पुत्र शमशाद निवासी गावं सहसपुर छरबा थाना सहसपुर जिला देहरादून उत्तराखण्ड, इरफान पुत्र नूरहसन निवासी गांव छरबा मानपुर थाना सहसपुर जिला देहरादून उत्तराखण्ड, फारुख पुत्र इल्यास निवासी गोरा वाला ढाकी सहसपुर थाना सहसपुर तहसील विकासनगर जिला देहरादून उत्तराखण्ड युनुस पुत्र घसिटु निवासी गांव शकरपुर थाना सहसपुर जिला देहरादून उत्तराखण्ड, हारुन पुत्र बुद्धी निवासी गाव बिजोपुर थाना धोज जिला फरीदाबाद दाउद पुत्र याकूब निवासी गांव बिजोपुर थाना धोज जिला फरीदाबाद ,मो0 रफीक पुत्र ईल्ली निवासी गांव धोज फरीदाबाद मो0 हनीफ पुत्र श्री बसीर अहमद निवासी गाव धोज थाना धोज जिला फरीदाबाद Mr. SHRI C H SHRI NIWASH RAO S/O SH C VENKATESHWAR RAO R/O H.N. 102 SV SHELTERS MLA COLONY ROAD NO 12 BANJARA HILLS HAYDRABAD Mr. SH LAXMAN RAO S/O S SHRI DHAR RAO R/O HOUSE NO 509-F FACE-3 ROAD NO 86 JUBLI HILLS HAYDRABAD के खिलाफ चालान सफा मिशल पर गुजरने पर मुकदमा का चालान जैर धारा 173 Cr.p.c तैयार करके समायत हेतु न्यायालय मे चालान दिनांक 15.02.2021 को न्यायलय मे दिया गया। उसके बाद मुकदमा हजा में दिनांक 14.06.2021 को आरोपी महेन्द्र कोचर उर्फ टोनी पुत्र मदन लाल निवासी मकान न0 पी -14/17 सेक्णड फ्लोर से0 75 फरीदाबाद के खिलाफ काबले सबुत गिरफ्तारी सफा मिशल पर गुजरने पर मुकदमा हजा में नियमानुसार गिरफतार किया गया। आरोपी महेन्द्र कोचर उर्फ टोनी ने अपनी मर्जी से फर्द इकशाफ व फर्द निशानदेही कराई आरोपी का मेडीकल कराकर आरोपी महेन्द्र कोचर उर्फ टोनी को माननीय अदालत में पेश किया गया। आरोपी महेन्द्र कोचर माननीय अदालत से जमानत पर चल रहा है। उसके बाद माननीय अदालत से दिनांक 02.08.2021 को गाडी चालक भुरा पुत्र श्री होतीलाल निवासी गांव भरतपुर थाना लोधा जिला अलीगढ 30 प्र0 के वारण्ट जारी कराए गए। दिनांक 11.08.2021 को आरोपी भुरा पुत्र श्री होतीलाल निवासी गांव भरतपुर थाना लोधा जिला अलीगढ 30 प्र0 के खिलाफ काबले सबुत गिरफ्तारी सफा मिशल पर गुजरने पर मुकदमा हजा में नियमानुसार गिरफतार किया गया। आरोपी भुरा पुत्र श्री होतीलाल निवासी गांव भरतपुर थाना लोधा जिला अलीगढ 30 प्र0 ने अपनी मर्जी से फर्द इकशाफ व फर्द निशानदेही कराई आरोपी का मेडीकल कराकर आरोपी भुरा पुत्र श्री होतीलाल निवासी गांव



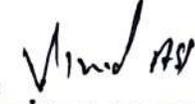
ATTESTED AS IDENTIFIED

  
Executive Magistrate  
Faridabad

भरतपुर थाना लोधा जिला अलीगढ़ 30 प्र0 को माननीय अदालत में पेश किया गया। आरोपी भुरा पुत्र श्री होतीलाल निवासी गांव भरतपुर थाना लोधा जिला अलीगढ़ 30 प्र0 माननीय अदालत से जमानत पर चल रहा है। आरोपीयान भुरा पुत्र श्री होतीलाल निवासी गांव भरतपुर थाना लोधा जिला अलीगढ़ 30 प्र0 व महेन्द्र कोचर उर्फ टोनी पुत्र मदन लाल निवासी मकान न0 पी -14/17 सेक्णड फ्लोर से0 75 फरीदाबाद के खिलाफ काबले ततिमा चालान सफा मिशल पर गुजरने पर मुकदमा का चालान जैर धारा 173 (8) Cr.p.c तैयार करके समायत हेतु न्यायालय मे दिनांक 13.09.2021 को दिया जा चुका है। मांगी गई रिपोर्ट के सम्बंध मे बिन्दुवार रिपोर्ट निम्नप्रकार है:-

1. श्रीमति सीमा दलाल, JMIC फरीदाबाद की विशेष पर्यावरण अदालत मे विचाराधीन है।
2. कुल गवाह = 25
3. चार्ज = चार्ज नहीं लगा है।
4. गवाही = गवाही कोई नहीं।
5. आगामी तारीख = 03.10.2022
- 6) FIR की जाँच
- 7) चालान की जाँच
- 8) ततिमा चालान की जाँच
- 9) Ms. Seem Dalal persisting officer SPL Environment Court FBD के 10 Page डीमनी order (certified)

रिपोर्ट सेवा मे पेश है।

  
प्रबंधक अफसर,  
थाना सूरजकुंड, फरीदाबाद।  
दिनांक 07.09.2022

ATTESTED AS IDENTIFIED

  
Executive Magistrate  
Faridabad

In the Court of Ms. Seema Dohal, Presiding  
officer, SPL Environment Court, Faridabad

State vs Moh. Harif. etc

Case No. 42/2021.

Case dt 15.2.2021.

Copy of All Zimni order.

ATTESTED AS IDENTIFIED

  
Executive Magistrate  
Faridabad

Certified to be True Copy  
  
Authorised by Sec. 76 of the  
Evidence Act

Sh. M. Haneef

Present:

Sh. Vibhor Khatana, APP.

Accused Laxman Rao Surbhi and Srinivas Rao Chithapatla represented by Sh. S.S. Rao, Advocate.

Accused Bhura, Firoz, Irfan, Farukh and Yunus represented by Sh. Imran Khan, Advocate.

Accused Mohinder Kochar represented by Sh. Sandeep Sharma, Advocate.

Accused Mohd. Haneef, Daud, Harun and Rafeek on bail with Sh. Imran Khan, Advocate.

Three separate applications for exemption from personal appearance of accused Laxman Rao Surbhi, Srinivas Rao Chithapatla, Mohinder Kochar, Bhura, Firoz, Irfan, Farukh and Yunus filed. Heard. In view of the grounds mentioned in the application exemption from personal appearance of accused Laxman Rao Surbhi, Srinivas Rao Chithapatla, Mohinder Kochar, Bhura, Firoz, Irfan, Farukh and Yunus is allowed, only for today.

Arguments not advanced. Adjournment sought by Id. defence counsel. Heard. Allowed. Now to come up on 30.05.2022 for supplying copies of challan to accused Laxman Rao Surbhi, Srinivas Rao Chithapatla, Mohinder Kauchar & Bhura and consideration on charge.

(Seema)  
Presiding Officer, Spl. Env. Court  
Faridabad. UID:HR0387  
23.02.2022

Present:

Sh. Vibhor Khatana, APP.

Accused Laxman Rao Surbhi and Srinivas Rao Chithapatla represented by Sh. S.S. Rao, Advocate.

Accused Firoz, Irfan, Farukh and Yunus represented by Sh. Imran Khan, Advocate.

Accused Mohinder Kochar represented by Sh. Sandeep Sharma, Advocate.

Accused Mohd. Haneef, Daud, Harun and Rafeek on bail with Sh. Imran Khan, Advocate.

Accused Bhura absent.

Arguments not advanced. Adjournment sought by Id. defence counsel. Copy supplied free of cost to accused Sri Niwas and Surbhi. An application under Section 245 Cr.P.C. for discharging of the accused Sri Niwas and Surbhi filed. Adjournment sought by Id. ADA on behalf of the complainant. Heard. Allowed. Now to come up on 30.05.2022 for filing reply to the application as well as arguments and consideration on the application.

Court called several times since morning but none has appeared on behalf of accused Bhura. It is already 12:00 pm. Further wait is not justified. Hence, bail of accused Bhura is cancelled and bail bonds forfeited to the State. Now, warrant of arrest against accused Umesh, Bhura be issued for the date fixed. Notice to their sureties be also issued for the date fixed.

(Seema)  
Presiding Officer, Spl. Env. Court  
Faridabad. UID:HR0387  
30.05.2022

ATTESTED AS IDENTIFIED

Executive Magistrate  
Faridabad

Certified to be True Copy  
Authorised by Sec. 76 of the  
Evidence Act

State Vs. Hanif etc.

Present: Sh. Vibhor Khatana, APP.  
Accused Laxman Rao Surbhi and Srinivas Rao Chithapatla represented by Sh. Amit Sharma, proxy counsel for Sh. S.S. Rao, Advocate.  
Accused Bhura represented by Sh. Imran Khan, Advocate.  
Accused Mohd. Haneef, Daud, Harun, Rafeek, Firoz, Irfan, Farukh and Yunus on bail with Sh. Imran Khan, Advocate.

Two separate applications for exemption from personal appearance of accused Laxman Rao Surbhi, Srinivas Rao Chithapatla and Bhura filed as they are suffering from fever. Heard. In view of the grounds mentioned in the application exemption from personal appearance of accused Laxman Rao Surbhi, Srinivas Rao Chithapatla and Bhura is allowed, only for today.

Copies of challan have been supplied to the accused Mohd. Haneef, Daud, Harun, Rafeek, Firoz, Irfan, Farukh and Yunus free of cost. Now to come up on 28.10.2021, the date already for presence of accused Mohinder Kauchar, for supplying copies of challan to accused Laxman Rao Surbhi, Srinivas Rao Chithapatla, Mohinder Kauchar & Bhura and consideration on charge.

(Seema)

Presiding Officer, Spl. Env. Court  
Faridabad. UID:HR0387  
22.09.2021

Present: Sh. Vibhor Khatana, APP.  
Accused Laxman Rao Surbhi and Srinivas Rao Chithapatla represented by Sh. S.S. Rao, Advocate.  
Accused Bhura represented by Sh. Imran Khan, Advocate.  
Accused Mohinder Kochar represented by Sh. Sandeep Sharma, Advocate.  
Accused Mohd. Haneef, Daud, Harun, Rafeek, Firoz, Irfan, Farukh and Yunus on bail with Sh. Imran Khan, Advocate.

Three separate applications for exemption from personal appearance of accused Laxman Rao Surbhi, Srinivas Rao Chithapatla, Mohinder Kochar and Bhura filed. Heard. In view of the grounds mentioned in the application exemption from personal appearance of accused Laxman Rao Surbhi, Srinivas Rao Chithapatla, Mohinder Kochar and Bhura is allowed, only for today.

Arguments not advanced. Adjournment sought by ld. defence counsel. Heard. Allowed. Now to come up on 23.02.2022 for supplying copies of challan to accused Laxman Rao Surbhi, Srinivas Rao Chithapatla, Mohinder Kauchar & Bhura and consideration on charge.

(Seema)

Presiding Officer, Spl. Env. Court  
Faridabad. UID:HR0387  
28.10.2021

ATTESTED AS IDENTIFIED

Executive Magistrate  
Faridabad

Certified to be True Copy

Authorised by Sec. 76  
Evidence Act

Present: None.

As per orders of Hon'ble Punjab & Haryana Court bearing nos. 80/RG/Spl/Misc dt. 17.04.21 and by the orders of District & Session Judge, Faridabad bearing nos. 8813-8855/covid-19 dt.16.04.21 are hereby extended upto 31.5.2021 only urgent matters are to be heard amid abrupt spreading of corona cases in the city.

And by the orders of District & Session Judge, Faridabad bearing Endst No. 9290-9326/covid-19 dt. 27.04.2021 hearing of all urgent matters w.e.f. 28.04.2021 shall be conducted through virtual mode only i.e. by Whatsapp video call or any other online permitted modes/video conferencing till further orders.

Moreover keeping in view the extend the restrictions imposed vide order No.DMC-SPO/5215 dated 02.05.2021 and vide order no.DMC-SPO-2020/5761 dated 23.05.2021 for another one week i.e from 24.05.2021 to 31.05.2021 in the state of Haryana to be extended as '**Mahamari Alert-Surakshit Haryana**' the case is adjourned to 22/4/21... for the purpose already fixed. Previous order be now compiled for the date fixed. The parties and their counsels be intimated accordingly.

*[Handwritten signature]*

*[Handwritten signature]*  
(Seema)

Presiding Officer, Spl. Env. Court  
Faridabad. UID:HR0387

25/5/2021

ATTESTED AS IDENTIFIED

*[Handwritten signature]*  
Executive Magistrate  
Faridabad

Certified to be True Copy  
Authorised by Sec. 79 of the  
Evidence Act

State Vs. Firoz & Ors.

FIR No. 24 dated 10.01.2020  
U/S 4,5 of PLP Act & 188 and 120-B of IPC  
P.S. Suraj Kund, Faridabad

Present: Sh. Jagminder Singh, Ld. PP for the State.  
Accused Firoz, Irfan, Farukh and Yunus in custody  
represented by Imran Khan, Adv.

Above-named accused produced before me in custody being  
Duty Magistrate. Check list 41(1) (b) (ii) of Cr.P.C filed. Judicial remand  
of 14 days sought. Heard. Offence being bailable, accused is admitted to  
bail subject to his furnishing bail bonds in the sum of Rs. 20,000/- each  
with one surety in the like amount. Requisite bail bonds and surety bonds  
not furnished. Now to come upon 18.01.2020 for awaiting challan. Till  
then accused Firoz, Irfan, Farukh and Yunus be kept in judicial custody  
and be produced before the court on the date fixed.

Date of Order: 11.01.2020

Dheeraj\*

(Meenakshi Yadav)

D/Judicial Magistrate - Ist Class

Faridabad

UID No. HR0342

ATTESTED AS IDENTIFIED

  
Executive Magistrate  
Faridabad

Certified to be True Copy

  
Authorised by Sec. 76 of the  
Cr.P.C. Act

CR No. 24 dated 10.01.2020

Under Section 4/5 of PLP Act & 188 and 120-B of IPC

P. S. Suraj Kund, Faridabad.

State vs. Daud and others

Presents Sh. Jagminder Singh, Ld. PP for the State.

Accused Mohd. Haneef, Daud, Harun and Rafeek in person  
with Sh. Mohd. Shahid, Advocate.

Accused Mohd. Haneef, Daud, Harun and Rafeek  
produced before me in custody being Duty Magistrate. Judicial  
remand for 14 days sought. Check list under Section 41 (1) (b)  
(11) Cr. P. C. have been filed. Arguments heard. Keeping in view  
the entire facts and circumstances it is amply clear that trial of  
the case will take a long time and no useful purpose will be  
served by keeping the accused in custody. Therefore, accused  
Mohd. Haneef, Daud, Harun and Rafeek are hereby admitted to bail  
subject to their furnishing bail bonds and surety bonds in the  
sum of Rs. 40,000/- each with one surety in the like amount.  
Requisite bail bonds and surety bonds **furnished**, accepted and  
attested. Accused Mohd. Haneef, Daud, Harun and Rafeek be released  
in this case, if they are not required in any other case. Now to  
come upon 18.01.2020 for awaiting challan. File be sent back to  
the concerned court. SIR

Date of Order: 12.01.2020

Anju

ATTESTED AS IDENTIFIED

  
Executive Magistrate,  
Faridabad

(Meenakshi Yadav)

D/Judicial Magistrate 1<sup>st</sup> Class,

Faridabad

UID No. HR0342

Certified to be True Copy

Authenticated by Sec 76 of the  
Cr. P. C. Act

NR No. 24 dated 10.01.2020

Under Section 4/5 of PLP Act & 188 and 120-B of IPC

P. S. Suraj Kund, Faridabad.

State vs. Firoz and others

Present: Sh. Jagminder Singh, Ld. PP for the State.  
Sh. Imran Khan, counsel for accused Firoz, Irfan, Farukh and Yunus.

File taken up on an application for furnishing the bail-bonds on behalf of accused Firoz, Irfan, Farukh and Yunus. Heard. In pursuance of order dated 11.01.2020, requisite bonds furnished and accepted, surety bonds attested in the court whereas personal bonds are to be attested by the Jail authorities. Release order of accused Firoz, Irfan, Farukh and Yunus be issued immediately with the direction to appear before the court on 18.01.2020 the date already fixed. File be sent back to the concerned court.

Date of Order: 12.01.2020

Anju

Sd/-  
(Meenakshi Yadav)

D/Judicial Magistrate 1<sup>st</sup> Class,

Faridabad

UID No. HR0342

ATTESTED AS IDENTIFIED

  
Executive Magistrate,  
Faridabad

Certified to be True Copy

Authorised by Secy of the  
Government of Haryana

फिरोज  
4/25/20  
12/1/20

FIR No. 24 dated 10.01.2020

STATE OF HARYANA VS Firoz etc.

Present: Sh. Shashi Bhushan Mishra, Ld. APP for the State.  
Accused Firoz, Irfan, Farukh and Yunus are on bail with  
Sh. Imran khan, Advocate.

Today the case was fixed for presence of accused.  
Accused Firoz, Irfan, Farukh and Yunus appeared before me being  
Duty Magistrate. Their presence has been marked.

Challan not filed. Same be awaited on 27.01.2020.

Date of Order: 18.01.2020

Nasiba

Sd-  
(Taranum Khan)

D/Judicial Magistrate - Ist Class  
Faridabad/UID NO . HR0360

ATTESTED AS IDENTIFIED

  
Executive Magistrate.  
Faridabad

Certified to be True Copy

Authorised by Sec. 76 of the  
Evidence Act

FIR No. 24 dated 10.01.2020

STATE OF HARYANA VS Daud etc.

Present: Sh. Shashi Bhushan Mishra, Ld. APP for the State.  
Accused Mohd. Haneef, Daud, Harun and Rafeek are on bail with Sh. Mohd. Shahid, Advocate.

Today the case was fixed for filing challan. Challan not filed. Same be awaited on 27.01.2020.

Date of Order: 18.01.2020

(Tarannum Khan)

D/Judicial Magistrate - Ist Class  
Faridabad/UID NO . HR0360

Nasiba

Present: Sh. Vibhor Khatana, APP.  
Accused Mohd. Haneef, Daud, Harun and Rafeek on bail with Mohd. Sahid, Advocate.  
Accused Firoz, Irfan, Farukh and Yunus on bail with Sh.Imran Khan, Advocate.

Challan not received. It be awaited for 21.04.2020.

(Varsha Sharma)  
PO-cum-JMIC, Spl. Env. Court  
Faridabad. UID:HR0370  
27.01.2020

ATTESTED AS IDENTIFIED

Executive Magistrate.  
Faridabad

Certified to be True Copy  
Authorised by Sec. 76 of the  
Evidence Act

State Vs. Mohd. Hanif etc.

Present: Shri Shashi Bhushan Mishra, APP with ASI Talim Hussain, P.P, Green Field Colony, Faridabad.  
Accused Srinivas Rao Chithapatla and Laxman Rao Surbhi are on police bail with Sh.S.S. Rao, and Sh. Jayant Bhatia, Advocates.

Challan presented today. It be checked and registered. An application for regular bail on behalf of accused Srinivas Rao Chithapatla and Laxman Rao Surbhi moved. ASI Talim Hussain has suffered a statement that accused Srinivas Rao Chithapatla and Laxman Rao Surbhi have been released on police bail as order dated 17.08.2020 of Id. ASJ, Court. Heard. It has been averred that accused have been released on police bail vide order dated 17.08.2020 passed by Sh. Rajesh Garg, learned ASJ, Faridabad. Heard. File perused. The accused has joined the investigation, no further investigation is pending against the accused, no further recovery has to be effected from the custody of accused. Thus, giving benefit of concession of bail the above named accused are hereby admitted to bail on their furnishing Bail Bonds in the sum of Rs.50,000/- each with one surety in the like amount. The requisite Bonds furnished, accepted and attested. The accused Srinivas Rao Chithapatla and Laxman Rao Surbhi released on regular bail. Now to come up on 25.05.2021, the date already fixed, for supplying copy of challan as well as consideration on charge.

(Varsha Sharma)

PO-cum-JMIC, Spl. Env. Court  
Faridabad.UID:HR0370  
15.02.2021

Certified to be True Copy

Authorised by Sec. 76 of the  
Evidence Act

ATTESTED AS IDENTIFIED  
Executive Magistrate  
Faridabad



Office of The Deputy Commissioner, Faridabad

कार्यालय उपायुक्त, फरीदाबाद

Telephone no. 0129-2227936, 2226604 Email:- dcfbd@hry.nic.in

To

1. Commissioner of Police,  
Faridabad.
2. D.F.O., Faridabad.
3. D.T.P., (Planning),  
Faridabad
4. M/s SVC & Lahari,  
Faridabad.

NO. LFA-II/2022/ 932-35

Dated: 24/08/2022

Sub:- **Compliance of order dated 08/8/2022 in OA No. 69/2022 Parul Bawa V/s SoH & Ors, pending before Hon'ble National Green Tribunal, New Delhi.**

Please refer to this office letter No. 1444-46 dated 12/10/2022 vide which copy of order dated 08/08/2022 of Hon'ble NGT which was sent for taking immediate necessary action.

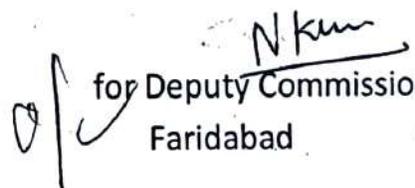
In this connection it is again intimated that according to the above orders dated 08/08/2022 the Hon'ble NGT has specifically directed to comply the following points:-

In view of the precautionary principle no further development activity shall take place in the land in question and no tree standing over the same shall be cut and no further party rights shall be created in favour of any person on the basis of the license in question till further order to the contrary .

As such you are requested to take requisite steps for ensuring compliance in this regard in letter and spirit.

ATTESTED AS IDENTIFIED

  
Executive Magistrate  
Faridabad

  
for Deputy Commissioner  
Faridabad

Office- 1<sup>st</sup>-2<sup>nd</sup> Floor, Mini Secretariat, Sector-12, Faridabad.  
कार्यालय- प्रथम व द्वितीय तल, लघु सचिवालय, सेक्टर-12, फरीदाबाद।

English letter



R-9  
Office of The Deputy Commissioner, Faridabad

कार्यालय उपायुक्त, फरीदाबाद

Telephone no. 0129-2227936, 2226604 Email:- dcfbd@hry.nic.in

To

Commissioner of Police,  
Faridabad.

No. LFA 999 /G-II/2022/

Date. 06.09.2022

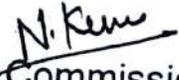
**Subject: Compliance of order dated 08.08.2022 in O.A No. 69/2022 Parul Bawa V/s SoH & Ors, pending before Hon'ble National Green Tribunal New Delhi.**

Kindly refer to this office letter No. LFA-II/2022/ 932-35 dated 24/08/2022 on the subject cited above

In this connection it is requested to kindly direct the Chowki Incharge of Green Field Colony, Faridabad to have regular visits of the land in question so as to comply the directions of Hon'ble NGT. in OA No. 69/2022 Parul Bawa V/s SoH & Ors.

ATTESTED AS IDENTIFIED

  
Executive Magistrate,  
Faridabad

  
for Deputy Commissioner,  
Faridabad. ✓

Annexure R 5

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A No. 69/2022

Parul Bawa

.....Petitioner

Versus

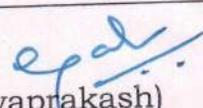
State of Haryana & Others

.....Respondents

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1.	Affidavit of T.L. Satyaprakash, Director General, Town and Country Planning Department Haryana		1-8
2	Copy of the Licence No. 50 of 2022 dated 22.04.2022. (Annexure R-1)	22.04.2022	9-13
3.	Copy of the letter dated 01.06.2022 (Annexure R-2)	01.06.2022	14-15
4.	Copy of the minutes of the meeting held on 05.10.2020 (Annexure R-3)	05.10.2020	16-26
5.	Copy of the order dated 06.07.2022 (Annexure R-4)	06.07.2022	27-29

Place: Chandigarh  
Dated:13.09.2022

  
(T.L. Satyaprakash)  
Director General,  
Town and Country Planning,  
Haryana.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

O.A No. 69/2022

Parul Bawa

.....Petitioner

Versus

State of Haryana & Others

.....Respondents

Reply of T.L. Satyaprakash, Director  
General, Town and Country  
Planning Department Haryana.

I the above named deponent do hereby solemnly affirm and  
declare as under:-

1. That the grievance in the instant application filed by Advocate Parul Bawa is regarding unauthorized cutting of trees in the alleged forest land falling under Aravalli Hills near Green Field Colony, Village Sarai Khawaja, Khasra No. 70, Faridabad, Haryana by M/S SVC Ventures and Lahari. Further vide order dated 08.08.2022, Hon'ble Tribunal has directed the answering respondent to file response/reply to the allegations made in the application/observations made in the report of the Joint Committee submitted on 28.04.2022 vide e-mail dated 28.04.2022 and supplementary report dated 05.08.2022 vide email dated



05.08.2022. Therefore, answering respondent is filing present reply giving details regarding grant of licence no. 50 of 2022 dated 22.04.2022 to SVC & Lahari and suspension thereof, explaining the relevant facts.

2. That it is submitted that Licence No. 50 of 2022 dated 22.04.2022 (copy enclosed as **Annexure-R/1**) was granted under the provisions of the Haryana Development and Regulation of Urban Areas Act, 1975 (in short called as Act of 1975) and the Rules made thereunder for setting up of an Affordable Plotted Colony under Deen Dayal Jan Awas Yojna Policy 2016 on the land measuring 5.00625 acres comprising of Khasra No. 70//8/2 min(3-12), 9/1(1-13) 12/2(1-13), 13(8-0), 14(8-0), 17/2(7-10), 18(8-0), 19/1(1-13) (Total 40K-1M) to SVC & Lahari (hereinafter referred as to Project Proponent) by the answering respondent. Inter alia one of the conditions (condition no. 5) for grant of licence is *"that the final decision of State Level Committee on the recommendations of the District Level Committee regarding inclusion/exclusion of applied land from NCZ category shall be binding on the colonizer and he shall abide by the same. In case of any decision of State Level Committee contrary to the recommendation of District Level Committee, the license shall be withdrawn and no claim, whatsoever, shall be entertained."*



Handwritten signature in blue ink.

It is further submitted that similar condition was also imposed in the LOI dated 03.11.2021 while proposing to grant licence for the above said colony. The colonizer was further directed to submit an indemnity bond indemnifying DTCP with regard to loss, if any, occurred due to submission of documents for grant of licence. It was only after the colonizer accepted the condition and submitted undertaking and indemnity bond as per conditions of Letter of Intent, the licence was granted.

It is further clarified that vide this office memo dated 01.06.2022, condition no. 5 of licence no. 50 of 2022 has been amended which now reads as under "*that the final decision of State Level Committee on the recommendation of District Level Sub Committee regarding inclusion / exclusion of applied land from NCZ category shall be binding upon you and you shall abide by the same.*" Copy of the letter dated 01.06.2022 is attached as **Annexure- R/2.**

3. That it is brought to the kind of this Hon'ble Tribunal that the site falls under NCZ category as per NCR Regional Plan 2021 AD. However, in the 39<sup>th</sup> meeting of the National Capital Region Planning Board held on 05.10.2020 under the Chairmanship of Hon'ble Minister of State (IC), Housing and Urban Affairs and



*[Handwritten signature]*

Chairman NCPRB, it was decided that State of Haryana would finalize the areas under NCZ as per the Satellite Imagery, revenue records and the ground truthing as per definition/categorization of NCZ provided in the Regional Plan-2021. Thereafter, the same will be intimated to the Board for information as per the NCRPB Act. Copy of the minutes of the meeting held on 05.10.2020 is attached as **Annexure- R/3**. Accordingly, now the State has to finalize the areas under NCZ after carrying out actual ground truthing exercise duly supported by the entries in the relevant revenue record and after finalization of the same, intimation is required to be sent to the NCRPB for information.

4. That as per ground truthing report of District Level Sub-Committee (hereinafter referred as to 'DLSC'), the land in question has been recommended to be excluded from NCZ. DTP (P) Faridabad vide memo no. 2947 dated 20.06.2019, forwarded the detailed khasra wise ground truthing report to the O/o CCP(NCR). As per said report, khasra nos. 70//8/2 (7-9), 9/1 (1-13), 12/2 (1-13), 13 (8-0), 14 (8-0), 17/2 (7-10), 18 (8-0), 19/1 (1-13) were recommended to be excluded from NCZ. It was stated in the ground truthing report that the site is completely surrounded by developed plotted colony, and earlier was under a running factory and the plantation was reported



2/1/14

to be self grown (not natural). Therefore, the said land was recommended for exclusion of NCZ.

However, the report of DLSC is yet to be approved by the State Level Committee (in short called as SLC) and Government of Haryana.

Accordingly, the LOI proposing to grant licence was issued to Project Proponent on 03.11.2021 with additional condition no. 11 that applicant shall abide by the final outcome of the decision of SLC taken on the issue of NCZ as per recommendation of DLSC regarding exclusion of site from NCZ category. Further, an indemnity bond was also submitted by the Project Proponent. To further safe guard the interest of the State, an additional condition was also incorporated in the licence, that applicant shall abide by the final decision of SLC on the recommendation of DLSC.

5. That it is also submitted that the ground truthing reports of DLSC for districts of Rohtak, Jhajjar, Mewat, Jind, Palwal & Bhiwani stand accepted completely by the SLC (NCZ), while the DLSC recommendations of Panipat & Sonipat stand accepted partly (excluding the area under Yamuna river). These accepted reports are yet to be considered by the Government for approval and hence, the areas under NCZ are yet to attain finality.



The ground truthing recommendations of DLSC at Faridabad are yet to be accepted by the SLC (NCZ) and approved by the Government on the lines as decided in the above mentioned districts. Hence, the NCZ areas are yet to attain finality for the Faridabad district.

6. That it is submitted that the Department was of the considered view that the recommendations given by the DLSC regarding exclusion of the site from NCZ category will be approved by the SLC shortly. It was in view of the above said position that licence no. 50 of 2022 dated 22.04.2022 was granted to SVC & Lahari for setting up of a Affordable Plotted Colony under Deen Dayal Jan Awas Yojna Policy 2016 on the land measuring 5.00625 acres in Sector-43, Faridabad.
7. That it is also pointed out that recently NCRPB has published Draft Regional Plan-2041, wherein the term Natural Zone has been introduced. The objections to said Draft Regional Plan are yet being submitted to NCR Planning Board. Final Regional Plan 2041 is yet to be notified.
8. That releasing by the Department that the finalization of areas under NCZ in District Faridabad is likely to take time, licence no. 50 of 2022 dated 22.04.2022 was suspended vide order dated 06.07.2022 till the finalization of the issue of NCZ in District



*Handwritten signature in blue ink.*

Faridabad. Copy of the order dated 06.07.2022 is attached as **Annexure- R/4.**

9. That regarding creation of third party rights on the land for which licence no. 50 of 2022 was granted, it is stated that the District Town Planner, Faridabad vide letter dated 22.08.2022 had informed that as per the information received from Tehsildar, Faridabad vide letter dated 16.08.2022, the land in question is under the ownership of the project proponent i.e. M/s SVC & Lahari. No further registration of any sale deed has been executed. The project proponent vide letter dated 18.08.2022 has also informed the District Town Planner, Faridabad that no third party rights have been created by the colonizer in the licence granted project.
10. That even otherwise, the project in question has not been registered with HRERA as per requirement of Section 3 of the Real Estate (Development and Regulation) Act, 2016. Without getting the project registered with HRERA, no colonizer can create third party rights on the licenced area.

A perusal of the facts stated above would reveal that earlier licence no. 50 of 2022 for setting up of an Affordable Residential Plotted colony on the land measuring 5.00625 acres in Sector-43, Faridabad was granted with the presumption that the recommendations of the DLSC in respect of Faridabad would be



approved by the SLC shortly. However, the same is yet to be finalized and likely to take more time. Therefore, licence no. 50 of 2022 has been suspended. The case for restoration of the licence would be examined only after the report of DLSC is approved by SLC and the Government of Haryana. Further, as per information supplied by the colonizer, no third party rights stand created on the land in dispute.

11. That it is respectfully prayed that the above said affidavit may kindly be taken on record of the Hon'ble Tribunal.

Place: Chandigarh

Dated:13.09.2022

  
(T.L. Satyaprakash)  
Director General, Town & Country Planning,  
Haryana.

**VERIFICATION:**

Verified that the contents of para No.1 to 11 of the affidavit are true and correct to my knowledge and based on information derived from the official record, which are believed by me to be correct. Legal submissions are based on advice.

Place: Chandigarh

Dated:13.09.2022

  
(T.L. Satyaprakash)  
Director General, Town & Country Planning,  
Haryana.

Certified that the Affidavit / SPA / G.P. has been read over & explained to the deponent / executant who has hereby to understand the same at the time of making & signing the document thereof.

8  
Attested as certified  
13/9/22  
Notary Chandigarh



**Directorate of Town & Country Planning, Haryana**  
Nagar Yojana Bhavan, Plot no. 3, Sector-18 A, Madhya Marg, Chandigarh  
Web site [tcpharyana.gov.in](http://tcpharyana.gov.in) - e-mail: [tcpharyana7@gmail.com](mailto:tcpharyana7@gmail.com)

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**FORM LC -V**  
(See Rule 12)

**License No. 50 of 2022**

This License has been granted under the Haryana Development and Regulation of Urban Areas Act 1975 & the Rules 1976 made there under to SVC & Lahari with Regd. Office: Plot no. 509-F-III, Road no. 86, Jublee Hills, Hyderabad-500033 for setting up of an Affordable Plotted Colony under Policy 2016 Deen Dayal Jan Awas Yojna over an area measuring 5.00625 acres in the revenue estate Village Sarai Khawaja, Sector-43, District-Faridabad, Haryana.

1. The particulars of the land, wherein the aforesaid affordable plotted colony is to be set up, are given in the schedule of land annexed hereto and duly signed by the Director, Town & Country Planning, Haryana.
2. The Licence is granted subject to the following conditions:-
  - a) That the affordable residential plotted colony will be laid out in confirmation to the approved layout/building plan and development works will be executed in accordance to the designs and specifications shown in the approved plans.
  - b) That the licensee shall abide by the Deen Dayal Jan Awas Yojna policy dated 08.02.2016, subsequent amendments from time to time and other direction given by the Director time to time to execute the project.
  - c) That the licensee shall deposit an amount of **Rs. 61,54,064/-** against Infrastructural Development Charges in two equal installments. First within 60 days from issuance of license and second within six months be paid online at [www.tcpharyana.gov.in](http://www.tcpharyana.gov.in). In failure of which, an interest @ 18% per annum for delay period shall charged.
  - d) That the licensee shall deposit the balance amount of External Development Charges of **Rs. 295.4829 lacs** in equal 6 half yearly installment with interest as per policy dated 05.12.2018 (may be seen on website [www.tcpharyana.gov.in](http://www.tcpharyana.gov.in))
  - e) That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Areas Act, 1975 and the Rules 1976 made there under are duly complied with.

- f) That the licensee shall maintain and upkeep of all roads, open spaces, public park and public health services for a period of five years from the date of issue of the completion certificate unless earlier relieved of this responsibility and thereupon to transfer all such roads, open spaces, public parks and public health services free of cost to the Govt. or the local authority, as the case may be, in accordance with the provisions of Section 3(3)(a)(iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
- g) That the licensee shall integrate the services with Haryana Shahari Vikas Pradhikaran services as and when made available.
- h) That the licensee shall transfer 10% area of the licenced colony free of cost to the Government for provision of community facilities. This will give flexibility to the Director to work out the requirement of community infrastructure at sector level and accordingly make provisions. The said area has been earmarked on the enclosed layout plan.
- i) That the licensee shall transfer the part of licenced land falling under sector road/green belt free of cost to the Govt. or the local authority, as the case may be, in accordance with the provisions of Section 3(3) (a) (iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
- j) That the licensee understands that the development/construction cost of 30 m/24 m/18 m major internal roads is not included in the EDC rates and they shall pay the proportionate cost for acquisition of land, if any, alongwith the construction cost of 30 m/24 m/18 m wide major internal roads as and when finalized and demanded by the Department.
- k) That the licensee shall obtain NOC/Clearance as per provisions of notification dated 14.09.2006 issued by Ministry of Environment & Forest, Govt. of India, if applicable before execution of development works at site.
- l) That the licensee shall make arrangements for water supply, sewerage, drainage etc to the satisfaction of DTCP till these services are made available from External Infrastructure to be laid by Haryana Shehri Vikas Pardhikaran or any other execution agency.
- m) That the licensee shall pay the differential amount if there will be any change in the said rates from the original calculation required to be deposited as and when demanded by the Department as the EDC have been charged on the basis of EDC Indexation Mechanism Policy dated 11.02.2016.

- n) That the licensee shall obtain clearance from competent authority, if required under Punjab Land Preservation Land Act, 1900 and any other clearance required under any other law.
- o) That the rain water harvesting system shall be provided as per Central Ground Water Authority Norms/Haryana Govt. notification as applicable.
- p) That the provision of solar water heating system shall be as per guidelines of Haryana Renewable Energy Development Agency and shall be made operational where applicable before applying for an Occupation Certificate.
- q) That the licensee shall use only LED fitting for internal lighting as well as campus lighting.
- r) That the licensee shall convey the 'Ultimate Power Load Requirement' of the project to the concerned power utility, with a copy to the Director, within two months period from the date of grant of license to enable provision of site in licensed land for Transformers/Switching Stations/Electric Sub Stations as per the norms prescribed by the power utility in the zoning plan of the project.
- s) That it will be made clear at the time of booking of plots/commercial space that specified rates include or do not include EDC. In case of not inclusion of EDC in the booking rates, then it may be specified that same are to be charged separately as per rate fixed by the Govt. You shall also provide detail of calculation of EDC per Sqm/per Sft to the allottees while raising such demand from the plot owners.
- t) That the licensee shall keep pace of development at-least in accordance with sale agreement executed with the buyers of the plots as and when scheme is launched.
- u) That the licensee shall arrange power connection from UHBVNL/DHBVNL for electrification of the colony and shall install the electricity distribution infrastructure as per the peak load requirement of the colony for which licensee shall get the electrical (distribution) service plan/estimates approved from the agency responsible for installation of external electric services i.e. UHBVNL/DHBVNL and complete the same before obtaining completion certificate for the colony.
- v) That the licensee shall complete the project within seven years (5+2 years) from date of grant of license.
- w) That the licensee will pay the labour cess as per policy instructions issued by Haryana Government.

- x) That the licensee shall submit compliance of Rule 24, 26, 27 & 28 of Rules 1976 & Section 5 of Haryana Development and Regulation of Urban Areas Act, 1975, and shall inform account number and full particulars of the scheduled bank wherein licensee have to deposit thirty percentum of the amount received from the plot holders for meeting the cost of Internal Development Works in the colony.
- y) That the licensee shall deposit the balance amount of EDC as per policy dated 05.12.2018 (may be seen on website [www.tcpharyana.gov.in](http://www.tcpharyana.gov.in)).
- z) That the licensee shall permit the Director or any other officer authorized by him to inspect the execution of the layout and the development in the works in the colony and to carry out all directions issued by him for ensuring due compliance of the execution of the layout and development works in accordance with the license granted.
- aa) That the licensee shall follow the provisions of the Real Estate (Regulations and Development) Act, 2016 and Rules framed there under shall be followed by the applicant in letter and spirit.
3. That you shall execute the development works as per Environmental Clearance and comply with the provisions of Environment Protection Act, 1986, Air (Prevention and Control of Pollution of Act, 1981) and Water (Prevention and Control of Pollution of 1974). In case of any violation of the provisions of said statutes, you shall be liable for penal action by Haryana State Pollution Control Board or any other Authority Administering the said Acts.
4. That the 50% saleable area, earmarked in the approved layout plan and freezed as per clause 5(i) of DDJAY policy shall be allowed to sell only after completion of all Internal Development Works in the colony.
5. That the final decision of State Level Committee on the recommendation of District Level Sub Committee regarding inclusion / exclusion of applied land from NCZ category shall be binding upon you & you shall abide by the same.
- In case of any decision of State Level Committee contrary to the recommendation of District Level Committee, the license shall be withdrawn and no claim, what so ever, shall be entertained.
6. The licence is valid up to 21.04.2027.

Dated: 22.04.2022  
Place: Chandigarh

Sd/-  
(K. Makrand Pandurang, IAS)  
Director, Town & Country Planning  
Haryana, Chandigarh

A copy along with copy of schedule of land is forwarded to the following for information and necessary action:-

1. SVC & Lahari with Regd. Office: Plot no. 509-F-III, Road no. 86, Jublee Hills, Hyderabad-500033 alongwith copy of agreement-LC-IV-B & Bilateral Agreement.
2. The Chairman, Pollution Control Board, Haryana, Sector-6, Panchkula.
3. The Chief Administrator, HSVP, Panchkula.
4. The Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula.
5. The Joint Director, Environment Haryana-cum-Secretary, SEAC, Paryavaran Bhawan, Sector -2, Panchkula.
6. The Director Urban Estates, Haryana, Panchkula.
7. Administrator, HSVP, Faridabad.
8. Superintending Engineer, HSVP, Panchkula along with a copy of agreement.
9. Land Acquisition Officer, Faridabad.
10. Senior Town Planner, Faridabad.
11. District Revenue Officer, Faridabad.
12. District Town Planner, Faridabad.
13. District Town Planner (E), Faridabad.
14. Chief Accounts Officer of this Directorate.
15. Project Manager (IT) for updation on the website.

Sd/-  
(Sunena)  
District Town Planner (HQ)  
For Director, Town & Country Planning  
Haryana Chandigarh

**Directorate of Town & Country Planning, Haryana**

Nagar Yojana Bhavan, Plot No. 3, Sector-18A, Madhya Marg, Chandigarh

Web site [tcpharyana.gov.in](http://tcpharyana.gov.in) - e-mail: [tcpharyana7@gmail.com](mailto:tcpharyana7@gmail.com)

Regd.

To

SVC & Lahari,  
Regd. Off. Plot no. 509-F-III,  
Road no. 86, Jublee Hills,  
Hyderabad-500033.

Memo No. LC-3750-JE(SK)-2022/15262

Dated: 01.06.2022

**Subject:** Representation w.r.t condition no. 5 of licence no. 50 of 2022 granted for setting up of Affordable Residential Plotted Colony under DDJAY Scheme instead of Affordable Group Housing colony over an area measuring 5.00625 acres in Village Sarai Khawaja, Sector-43, Faridabad -SVC & Lahari.

Please refer to your representation dated 31.05.2022 and in continuation of licence no. 50 of 2022 issued vide this office memo no. 11246 dated 25.04.2022 in the subject cited matter.

Your representation w.r.t omission of condition no. 5 of licence no. 50 of 2022 granted for setting up of Affordable Residential Plotted Colony under DDJAY Policy-2016 over an area measuring 5.00625 acres in Village Sarai Khawaja, Sector-43, Faridabad has been examined and observed that the decision of State Level Committee on the recommendation of District Level Sub-Committee for exclusion of land from NCZ category has not been received yet. Accordingly, it has been decided that condition no. 5 of said licence no. 50 of 2022 may be read as under:-

*“That the final decision of State Level Committee on the recommendation of District Level Sub Committee regarding inclusion / exclusion of applied land from NCZ category shall be binding upon you & you shall abide by the same.*

This is for information and record please.

Sd/-  
(Sunena)  
District Town Planner (HQ)  
For Director, Town & Country Planning  
Haryana Chandigarh

Endst. No. LC-3750-JE (SK)-2022/15263-66

Dated: 01.06.2022

A copy is forwarded to the following for information and necessary action:-

1. Senior Town Planner, Faridabad.
2. District Town Planner, Faridabad.
3. District Town Planner (E), Faridabad.
4. PM(IT) for uploading the amendment on the website alongwith copy of licence.
- 5.

Sd/-  
(Sunena)  
District Town Planner (HQ)  
For Director, Town & Country Planning  
Haryana Chandigarh

**NATIONAL CAPITAL REGION PLANNING BOARD**

**Sub.: Minutes of the 39<sup>th</sup> Meeting of NCR Planning Board held on 05.10.2020 at 2:00 PM in the Conference Room No.123-C, Nirman Bhawan, New Delhi, through Video Conferencing under the Chairmanship of Shri Hardeep Singh Puri, Hon'ble Minister of State (IC), Housing & Urban Affairs and Chairman, NCRPB.**

The Member Secretary, NCRPB welcomed the Chairman and all participants, other officers present in the meeting (**Annexure-I**) and thereafter presented an overview of the work done so far by NCRPB. Apart from two Regional Plans 2001 and 2021, the NCRPB studies have given concepts of peripheral expressways, RRTS etc. 15 major projects in diverse sectors were showcased including NOIDA Metro, Rejuvenation of Amanishah Nallah (Drayavati River) Jaipur; 6 lane elevated road in Ghaziabad along with 52 kms. stretch of KMP Expressway; Civic Centre, MCD , 500 beds medical college, Mewat; Mewat water supply scheme, IMT Manesar; 70 km NCR water supply channel in Haryana etc.

Shri Hardeep Singh Puri, Hon'ble Minister of State (IC), Housing & Urban Affairs and Chairman NCRPB in his opening remarks welcomed the Hon'ble Chief Minister, Haryana and the other Senior Ministers of State Governments and directed to proceed as per agenda.

**Agenda Item No. 1: Confirmation of the Minutes of 38th Meeting of the Board held on 13.09.2019**

While there were no comments from U.P., Rajasthan and Delhi, Hon'ble Chief Minister, Haryana and Director General, T&CP, Haryana stated that numerous points raised by the Haryana Government in the last meeting were not recorded completely. Hence, they had requested a copy of the recording which was denied.

Secretary, H&UA apprised the Board that, providing copy of the recording to the Members/ Participants has not been a practice ever in the Board, so it cannot be done. He also stated that the detailed minutes of such a long meeting are not required and only the main points of discussion and decision are recorded for the sake of convenience. However, Secretary, MoHUA requested the Members/ Participants that they may place their particular observations if minutes need to be modified and that could be considered with the approval of the Chairman.

Since the points of objection from Haryana were regarding NCZ, it was agreed that this matter may be discussed at the appropriate agenda item in this meeting. Accordingly, minutes of the last Board meeting was confirmed.

Further, the Chairman gave directions that draft minutes may be shared with the participating States for their observations, if any, within a period of 7 days

and if no comments are received, the same shall be considered as final from their side and then the approval may be sought.

**Decision: Minutes of last Board meeting were approved.**

**Agenda Item No. 2: Action Taken on the decisions taken in the Meeting of the NCR Planning Board held on 13.09.19.**

Action taken/status contained under the ATR Agenda Item No. 2 notes for Item No. 1,2,3,4,11,12 and 19, were noted. Deliberations on Item No. 5.3,6,7,9,18, mentioned under Agenda Item No. 2 notes, were held under separate Agenda Items noted ATR. Discussions and deliberations on Item No. 5.1, 5.2, 5.3, 8 and 10 under ATR Agenda No. 2 are as follows:

**Agenda Item No. 5.1 (ATR): Draft SRP-2021 for Haryana Sub-region for newly added areas:**

The matter of ATR on Agenda item no. 5.1 regarding Draft SRP-2021 for newly added district was discussed. Member Secretary, NCRPB apprised the Board on preparation and consideration of SRP for Haryana Sub region subject to detailed NCZ delineation and compliance of 3 observations of the Board. Member Secretary, NCRPB apprised that as per decision of last Board meeting, reference to Kaithal was to be deleted since it does not form part of the NCR. Population figures of Karnal were to be corrected as per their RP figures. Lastly, the participating State of Haryana was to delineate NCZ by December 2019 and SRP was to stand amended.

Secretary, MoHUA made it further clear to all the participants that as per Section-19 of the NCRPB Act 1985, the Board does not approve the Sub Regional Plans (SRP). The Act provides that draft SRPs would be examined by Board to ensure compliance with RP and Board would send its observations. The Sub-Regional Plan would be accordingly finalised and published by States and Board could be informed. He also mentioned that there were only three observations made in the last meeting as explained and the State Govt. should have acted swiftly on this. Secretary HUA read out the minutes of the last meeting in the matter wherein it was mentioned that apart from necessary action on 3 observations of Board, delineation of NCZ will be done by Haryana by December, 2019 and SRP will stand amended accordingly.

The matter of NCZ Haryana and SRP of erstwhile four and now five additional districts (after carving out of Charkhi Dadri from Bhiwani) of Haryana was discussed at length. Haryana informed that as per the decision of the last Board Meeting in September, 2019 all the observations of the Board except those related to NCZ has been complied with. It was discussed that the NCZ area outlined by the Satellite Imagery in RP-2021 are tentative and required to be detailed out by the States, as per the definition of various elements of NCZ, defined in the previous Board Meetings and various meetings in Government of India. Further, the State Government of Haryana would finalise the areas under NCZ as per the satellite imagery, revenue records, ground truthing as

per definition/categorisation of NCZ provided in the Regional Plan-2021 and convey the same to the Board for information.

The issue regarding decision of previous Board meeting for using the term "Forest areas" instead of "green areas" was also deliberated. State of Haryana raised the issue of considering the term "forest areas" instead of "green areas" in view of the fact that the satellite image is only a preliminary study image and relying totally on satellite imageries without any ground truthing will lead to a distorted picture.

**Decision:** It was decided that State Government of Haryana would finalise the areas under NCZ as per the Satellite Imagery, revenue records and the ground truthing as per definition/categorization of NCZ provided in the Regional Plan-2021. As far as the delineation of Aravalli on the basis of MoEF Notification dated 07.05.1992 is concerned, Govt. of Haryana will decide on the basis of revenue record, satellite imagery and ground truthing. Thereafter, the same will be intimated to the Board for information as per the NCRPB Act.

Hon'ble Chief Minister, Haryana assured to expedite further action accordingly.

**[Action: Govt. of Haryana]**

**Agenda Item No. 5.2 (ATR): Consideration of Draft Sub-Regional Plan for extended Rajasthan Sub-region of ncr-2021:**

Rajasthan was congratulated by the Hon'ble Minister for publishing the SRP of Bharatpur District, considered by the Board in the last meeting held in September, 2019.

**Decision:** Changes made by Rajasthan were noted and time extension requested by Rajasthan was accepted.

**[Action: NCRPB]**

**Agenda Item No. 8(ATR): Other Notices issued: Notice issued under section 29(2) of NCRPB Act, 1985 for non-conformity of Zoning Regulations of UP SRP-2021**

UP Government was appreciated for approving amendments to the zoning regulations of UP SRP-2021 as per NCR Cell, U.P. proposal. The approval of Govt. of U.P was issued on 01.10.2020.

**Decision:** The Board decided to close the matter and drop the Notice.

**[Action: NCRPB and Govt. of Uttar Pradesh]**

**Agenda Item No. 10 (ATR): Matter related to YEIDA**

Hon'ble Shri Siddarth Nath Singh, UP representing Hon'ble Chief Minister of UP requested that the areas in YIEDA, Jewar airport and proposed Film City should be included in the forthcoming RP-2041.

**Decision:** The Board discussed the matter and Hon'ble Chair decided that these details would be sent by the State Government and shall be included in the proposed RP-2041. It was also decided that in the proposed Regional Plan-2041 the area falling under YEIDA will be treated as Metro Centre.

**[Action: Govt. of U.P. and NCRPB]**

**Agenda Item No. 3: Preparation for Regional Plan-2041 (RP-2041)**

The work done by the Board Secretariat for preparation of RP-2041 after the last Board Meeting were examined at length. Hon'ble Chief Minister, Haryana was congratulated for ensuring participation of senior Officers of relevant department for each of the 17 full day Stake Holder Workshop in December, 20 19 and January, 2020. Hon'ble Minister, Mo HUA exhorted other participant State to also follow the example of Haryana and ensure senior Level participation in the consultative process in preparation of RP- 2041 right from the beginning.

Hon'ble Minister from Raj as than suggested that possibility of considering Bharatpur and Alwar as smart city could be explored as they have potential to attract investments. He also suggested that zoning regulation finalisation flexibility should be given to the State. (i) Bharatpur is an agricultural district, so it has the potential to establish agriculture intensive industries. Therefore, in the Regional Plan-2041, establishment of large scale Agro-processing Hub in Bharatpur district of NCR area can be proposed. (ii) Proposal regarding policy for establishment of economic/administrative activities from Delhi to Rajasthan sub-region in the Regional Plan-2041. He further expressed need for high speed connectivity in Rajasthan Sub-region and the Jaipur CMA through RRTS. Secretary, HUA briefed about the RRTS proposals in the NCR and assured that connectivity was already being focused upon in NCR, and sought cooperation from the States regarding expeditious land availability for the projects. The Board was apprised about the constitution of the Core Advisory Committee for Regional Plan-2041 for coordination and monitoring of Regional Plan preparation works. It was informed that the members of the CAC included the Nodal Principal Secretaries of NCR States along with experts like SPA, NIUA, TERI AICTE NCRTC, Health etc. Member Secretary, NCRPB is Chairperson. It was also informed that the Committee had already convened three meetings since its constitution. The Board was apprised that the matter regarding preparation of Regional Plan-2041 was discussed at various levels including the CAC. Accordingly, the draft chapters/approach papers were being prepared in-house and were nearing completion. It was further informed the SPA Delhi had been assigned the work of review of the draft chapters, and they shall be carrying out upto 6 reviews till the finalisation of Regional Plan-2041. It was mentioned that once the draft chapters of Regional Plan-2041 are in place, the same shall be put up to CAC, SPA Delhi for review, shared with states, placed

before Planning Committee and thereafter placed before the Board for consideration to invite public objections and suggestions, u/s 12(1) of NCRPB act.

Hon'ble Minister stated that RP-2041 holds great opportunity for planning for next 20 years for transformation of the NCR area and for evolving appropriate strategies for the next 20 years.

**Decision: Proposal in the Agenda was agreed, that after the draft chapters are reviewed by the SP A, they shall be placed before the Core Advisory Committee which has members from all the four States (apart from experts); thereafter the draft chapters shall be shared with NCR States and will be accordingly placed before the Planning Committee and the Board. Hon'ble Minister and Chairman of the NCRPB also directed that a special session for the draft RP-2041 can be held, which should ideally have participation of Chief Ministers of four States apart from the concerned Central Ministries.**

#### **Agenda Item No. 4: Status of Delineation of National Capital Region**

The Stakeholders workshop in January, 2020 showed that there is no unanimity amongst States regarding options suggested in draft report.

**Decision: Secretary, MoHUA shall hold consultation with the States in the next two weeks on NCR delineation and present status before the Board expeditiously. Meanwhile the present extent of NCR area shall be used as the basis for preparation of forthcoming RP-2041.**

#### **Agenda Item No. 5: Status of Reciprocal Common Transport Agreement**

The Member Secretary updated the Board on the RCTA Agreements which had created facility for unhindered travel in NCR States through a decade old mechanism for reciprocal counter signing of permits for taxies, buses, etc. It was also informed that these RCTAs have been recently extended till April, 2021 till new agreements are finalised.

The Chairman emphasized the requirement and aspirations of the commuters for a seamless and hassle-free commuting environment. NCR area was becoming very huge and the transportation landscape has changed due to metro operation and upcoming RRTS operations. The NCR region should have seamless internal movement and consider having transportation hubs.

**Decision: A Committee chaired by AS, MoHUA shall look into all aspects of transportation. AS, MoHUA shall call the first meeting of the Principal Secretaries, Transport/Transport Commissioners of all the States in the next one month. The report of the Committee shall be presented before the next Board Meeting.**

#### **Agenda Item No.6: Consideration of Sub-Regional Plans**

### **6.1: Sub-Regional Plan-2021 for NCT Delhi**

The Board was apprised about the status of SRP 2021 for Delhi and informed that while DDA had submitted the plan to GNCT Delhi, the same was still to be forwarded by GNCT of Delhi. Additional Chief Secretary, UD, Delhi updated that DDA draft plan had been recently received and they will need some time to review it.

**Decision: SRP of Delhi shall be sent within a month by GNCT-Delhi with changes as deemed fit, to enable timely processing for the next Board meeting for consideration of the Board.**

[Action: GNCT-Delhi]

### **6.2: Sub-Regional Plan-2021 for additional districts of UP Sub-Region**

The Board was apprised that GoUP had sent a draft SRP for NCRPB comments on 03.10.2020 and NCRPB will need some time to look into the same for converging its comments.

**Decision:NCRPB may convey its comments on SRP 2021 for additional areas of UP sub-region, to GoUP within two weeks. U.P. shall thereafter submit its final SRP within a month. The matter be put up in the next Board meeting.**

[Action: NCRPB/Govt. of Uttar Pradesh]

### **Agenda Item No. 7: Status of Notices on Population Density**

The Board deliberated upon the reasons, justifications, action taken and related replies given by the NCR states of Haryana, Rajasthan and Uttar Pradesh, with requests to withdraw the Notices on population density. Chief Minister, Haryana mentioned that NCRPB may consider issuing advisories instead of notices, in any cases required in future.

**Decision: The Board noted that the density norms given in the Regional Plan are indicative. After comprehensive deliberations, the Board decided to accept the replies of Haryana, Rajasthan &U.P. and directed the Board Secretariat to withdraw the notices. States were also advised to ensure including these strategies for increasing population densities in future detailed plans.**

[Action: NCRPB/Govts. of Haryana, Rajasthan and U.P.J]

### **Agenda Item No. 8: Status on Notices on Natural Conservation Zone:**

#### **8.1 Notice issued to Govt. of UP**

In the last Board meeting the figures of NCZ were considered and accepted by the Board. It was also informed that the NCZ area given by UP in the last Board Meeting have been detailed on the map by the UP Government.

**Decision: The Board decided that notice in this regard to UP should be withdrawn.**

[Action: NCRPB]

### **8.2 Notice issued to Govt. of NCT Delhi**

This agenda item was deferred and one month time for compliance along with SRP, was given to Govt. of NCT Delhi.

[Action: GNCT-Delhi]

### **8.3 Notice issued to Govt. of Haryana**

This agenda item has already been discussed Agenda Item No. 5.1 (ATR) and the decision has been recorded at that point.

**Decision: As per decision at Agenda Item No.5.1 (ATR).**

[Action: Govt of Haryana]

### **8.4 Notice issued to Govt. of Rajasthan**

The representative of Govt. of Rajasthan apprised that replies to NCZ notices for Alwar, and NCZ proposals for Bharatpur have been sent to the Board very recently (on 01-10-2020 and later). Initial examination shows that more details may be needed.

**Decision: Final details and replies may be submitted by the Government of Rajasthan within the next one month to the Board for consideration in the next Board Meeting.**

[Action: Govt. of Rajasthan]

### **Agenda Item No. 9: Important Agenda Points for discussion as per guidance of Hon'ble Chairman, NCRPB, in the last meeting**

The Board also considered various important forward looking agenda items.

#### **9.1 Steps to ensure entry of clean Yamuna River water in Delhi**

Secretary, HUA informed that as the matter of pollution in river Yamuna is already being looked into by Hon'ble National Green Tribunal (NGT) and a

Committee has been constituted by NGT in the matter. Hence, the matter may be dropped here.

Hon'ble Chief Minister, Haryana suggested that the States may formulate projects like RTP/CTP/STP/WTP, etc. It was agreed that NCRPB may fund these projects to achieve the objective of clean water supply in NCR.

### **9.2 Water conservation in NCR**

Concerns were raised on high rate of water extraction in NCR and depleting ground water levels. Requirement of water conservation in NCR was also discussed.

**Decision:** AS, MoHUA shall hold consultations with all the four NCR States and water sector experts in the next one month and prepare a Water Balancing Plan for NCR. This reports shall also propose measures regarding ground water recharging and recycling of water etc.

### **9.3 High rate of road accidents in NCR**

After brief presentation on the subject by Member Secretary, NCRPB, the concern was shared by the participants.

**Decision:** A Committee has been decided to be formed under AS, MoHUA in earlier Agenda Item No. 5. This Committee shall also look into all aspects of high rate of road accidents in NCR and suggest action points for reducing such accidents. The report of the Committee shall be presented before the next Board Meeting.

### **Agenda Item No. 10: Approval of Items relating to Statutory Provisions.**

#### **Agenda Item No. 10.1: Annual Report and Audited/Unaudited Annual Accounts for the Financial Year 2018-19/ 2019-20**

**Decision:** The Board noted the status as presented under the Agenda and ratified the action taken by the Boards Secretariat. The Board approved the Annual Accounts for the Financial Year 2018-19 along with Annual Report for the financial year 2019-20. The Board noted the status of Annual Accounts of the year 2019-20.

#### **Agenda Item No. 10.2: Annual Statement of Outstanding loans and advances disbursed by the Board during the year 2018-19 as per rule 47 (1) of NCRPB Rules, 1985.**

Haryana and U.P. said that the NCRPB loans could be cheaper and that Bank Guarantee for loans of 133% are high. Delhi Govt. stated that since State Govt. cannot give guarantees, Central government, should consider giving guarantees. They were informed that they can give bank guarantees. The matter was discussed and the Hon'ble Chairman of the Board informed that NCRPB does not have funds of its own and borrows from market to lend the loans. He directed Secretary, MoHUA to personally look into this and get the scope for further reduction of the interest rates examined. It was clarified that

the Bank Guarantees are required only in absence of State Guarantees. Further Hon'ble Minister assured the States that the Ease of Process in sanctioning of loan will be ensured.

**Decision: Information contained in the Agenda item was noted and Board directed to examine the interest rates and come with proposal in the next meeting.**

Agenda Item No. 10.3: Annual Statement of Outstanding loans/advances received by the Board during the year 2018-19 as per Rule 47(2) of NCRPB Rules, 1985.

**Decision: Information contained in the agenda item was noted.**

**Agenda Item No.10.4: Approval of Revised Estimates for the Financial Year 2019-20 and Budget Estimate for Financial Year 2020-21 under "Revenue and Capital" heads as per Rule 29 of the NCRPB Rules, 1985.**

**Decision: The Board noted the status and approved the Revised Estimates for the year 2019-20 and Budget Estimates for the year 2020- 21 both under Capital and Revenue heads as placed before the Board. Further, Board authorized Member Secretary, NCRPB for taking decisions regarding resource mobilization programme of NCRPB by raising Bonds, Commercial Paper and/or through borrowing from multilateral & bi-lateral aid agencies. Member Secretary, NCRPB was also authorized to take necessary decisions in respect of various approvals/ formalities required to be taken in this regard.**

**Additional Agenda Item No.11: Levying of Commitment Charges on NCRPB Loans.**

**Decision: The Board approved levying of Commitment Charges @ 0.05% per annum on non-drawl and delayed drawal of loan after sanction as per instalment. The commitment charges shall be leviable only after loan sanction and shall be leviable after six months from due date of instalment as per sanction order, in case of road projects and after one year of the same in other cases.**

In his closing remarks, Hon'ble Minister, MoHUA expressed that NCRPB should be a symbol of Cooperative Federalism. He also invited attention of States towards the matter of stubble burning in winters. Hon'ble Chairman also emphasised that since the NCR Region will overtake Tokyo to become the most populous National Capital area globally by 2031, the Regional Plan 2041 will be an unique opportunity to plan for transformation of future India and prepare transformative strategies. He sought the enthusiastic participation of all State Governments in this exercise of preparation of RP-2041. Thereafter, he thanked all members, invitees and senior officials for participating in the meeting.

The meeting ended with vote of thanks to the Chair.

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List of Attendees

<b>Chairperson</b>	
1	Shri Hardeep Singh Puri. Hon'ble Union Minister of State (Independent Charge) Housings and Urban Affairs. Govt. of India & Chairman, NCR Planning Board
<b>Members</b>	
2	Shri Manohar Lal, Hon'ble Chief Minister, Haryana
3	Shri Shanti Kumar Dhariwal, Hon'ble Minister of Urban Development & Housing, Govt. of Rajasthan-Representing Chief Minister, Rajasthan
4	Shri Siddharth Nath Singh, Hon'ble Minister of Khadi & Village Industries Board, Gram Udyog, U.P. - Representing Chief Minister, U.P.
5	Shri Satyendar Jain, Hon'ble Minister, PWD, Govt. of NCT-Delhi-Representing Chief Minister, Delhi
6	Shri Durga Shanker Mishra, Secretary, Ministry of Housing and Urban Affairs
7	Shri Vijay Kumar Dev, Chief Secretary, Delhi
8	Shri Vijai Yardhan, Chief Secretary, Haryana
9	Smt. Archana Agrawal, Member Secretary, NCR Planning Board, New Delhi
10	Shri Bhaskar A. Sawant, Principal Secretary, Department of Urban Development & Housing, Govt. of Rajasthan-Representing Chief Secretary, Rajasthan
11	Shri Amit Kumar Ghosh Joint Secretary, M/o Road Transport & Highways -Representing Secretary, M/o Road Transport & Highways
12	Shri K. Makrand Pandurang, Director General, Town & Country Planning Department, Govt. of Haryana-Representing Principal Secretary, Town & Country Planning Department, Govt. of Haryana

13	Shri A.K. Mishra, Director, MTP, Railway Board-Representing Chairman, Railway Board
<b>Co-opted Members</b>	
14	Shri Sanjay Kumar, DG Forest & Special Secretary, Ministry of Environment, Forest and Climate Change, New Delhi-Representing Secretary, MoEF & CC
15	Shri Udit Ratna, Chief Planner, Town & Country Planning Organization, New Delhi
<b>Others</b>	
16	Shri Kamran Rizvi, Additional Secretary (D&UT), M/o HUA, Govt. of India
17	Mrs.Renu Sharma, Additional Chief Secretary (UD), Director of Local Bodies (DLB), Delhi.
18	Shri S.N. Roy, Additional Chief Secretary, Urban Local Bodies, Haryana
19	Shri Deepak Kumar, Principal Secretary, Housing and Urban Planning Department, Govt. of Uttar Pradesh
20	Shri Rajesh Khullar, Principal Secretary, CM Haryana.
21	Shri Prabhat Kumar Sarangi, Commissioner, NCR, UP
22	Shri Rajesh Prakash, Additional Commissioner, NCR Planning & Monitoring Cell, Town & Country Planning Deptt., Govt. of UP
23	Shri J.P. Sihag, Chief Coordinator Planner, NCR Planning & Monitoring Cell, Govt. of Haryana
24	Shri Vinay Dalela, Chief Town Planner (NCR), Town & Country Planning Department, Govt. of Rajasthan
25	Sh. S.C. Gaur, Chief Coordinator Planner, NCR Planning & Monitoring Cell, Town & Country Planning Deptt., Govt. of UP
26	Shri Krishan Mohan, Architect Planner, Town & Country Planning Department, Govt. of UP-Representing Chief Town & Country Planner, Town & Country Planning Department, Govt. of UP

ORDER

Licence No. 50 of 2022 dated 22.04.2022 stands granted to M/s SVC & Lahari for developing Affordable Residential Plotted Colony under DDJAY Policy - 2016 over an area measuring 5.00625 acres bearing khasra. No. 70//8/2 min (3-12), 9/1 (1-13), 12/2 (1-13), 13 (8-0), 14 (8-0), 17/2 (7-10), 18 (8-0), 19/1 (1-13), in the revenue estate of village Sarai Khawaja, Sector-43, Faridabad vide this office Endst. No. LC-3750-JE (SK)-2022/11246-260 dated 25.04.2022.

2. The site falls under NCZ category as per NCR Regional Plan 2021 AD. However, as per Regional Plan -2021 AD (verified w.r.t satellite image depicting the same provided by the NRSC), the site falls outside NCZ. Also, as per ground truthing report of DLSC regarding area under NCZ category "status yet to be decided", the land in question has been recommended to be excluded from NCZ.

3. Accordingly, Letter of Intent for setting up of Affordable Residential Plotted Colony was issued on 03.11.2021 with additional condition nos. 10 & 11 that the applicant shall abide by the final outcome of the decision of SLC taken on the issue of NCZ as per recommendation of DLSC regarding exclusion of site from NCZ category and submission of indemnity bond.

4. Also, the following additional condition no. 5 was incorporated at the time of issuance of licence:-

*"The final decision of State Level Committee on the recommendation of District Level Sub Committee regarding inclusion/exclusion of applied land from NCZ category shall be binding upon you & you shall abide by the same. In case of any decision of State Level Committee contrary to the recommendation of District Level Committee, the licence shall be withdrawn and no claim, what so ever, shall be entertained."*

5. The said condition was amended as follows vide this office memo dated 01.06.2022:-

*"That the final decision of State Level Committee on the recommendation of District Level Sub Committee regarding inclusion/exclusion of applied land from NCZ category shall be binding upon you & you shall abide by the same."*

6. It is also pertinent to mention that the ground truthing reports of DLSC for districts of Rohtak, Jhajjar, Mewat, Jind, Palwal & Bhiwani stand accepted completely by the SLC (NCZ), while the DLSC recommendations of Panipat & Sonapat stands accepted partly (excluding the area under Yamuna river). These accepted reports stand submitted to the Government for having necessary decision on the NCZ report, which already stands accepted by SLC (NCZ) and further for having decision over the components to be considered under the new term namely 'Natural Zone' introduced by NCRPB in the DRP-2041.

7. The ground truthing recommendations of DLSC at Faridabad are yet to be accepted by the SLC (NCZ) and approved by the Government on the lines as decided in the above mentioned districts. Hence, the NCZ areas are yet to attain finality for the said district.

8. In view of above facts, the matter has been re-examined observed that the finalization of areas under NCZ in District Faridabad is likely to take time. Therefore, licence no. 50 of 2022 dated 22.04.2022 is hereby suspended till the finalization of the issue of NCZ in District Faridabad.

Sd/-

(K. Makrand Pandurang, IAS)

Director, Town & Country Planning,  
Haryana, Chandigarh

Dated: 06.07.2022

Place: Chandigarh

Endst. No. LC-3750-JE (SK)-2022/19021-35

Dated: 06.07.2022

A copy is forwarded to the following for information and necessary action:-

1. SVC & Lahari with Regd. Office: Plot no. 509-F-III, Road no. 86, Jublee Hills, Hyderabad-500033.
2. The Chairman, Pollution Control Board, Haryana, Sector-6, Panchkula.
3. The Chief Administrator, HSVP, Panchkula.
4. The Managing Director, HVPN, Planning Directorate, Shakti Bhawan, Sector-6, Panchkula.
5. The Joint Director, Environment Haryana-cum-Secretary, SEAC, Paryavaran Bhawan, Sector -2, Panchkula.
6. The Director Urban Estates, Haryana, Panchkula.
7. Administrator, HSVP, Faridabad.
8. Superintending Engineer, HSVP, Panchkula along with a copy of agreement.
9. Land Acquisition Officer, Faridabad.

10. Senior Town Planner, Faridabad.
11. District Revenue Officer, Faridabad.
12. District Town Planner, Faridabad.
13. District Town Planner (E), Faridabad.
14. Chief Accounts Officer of this Directorate.
15. Project Manager (IT) for updation on the website.

Sd/-  
(Lalit Bazard)  
District Town Planner (HQ)  
For Director, Town & Country Planning  
Haryana Chandigarh

**Annexure R/6**

Item No.01

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No.69/2022

Parul Bawa ...Applicant

Versus

State of Haryana ...Respondent

Date of hearing: 14.09.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None.

Respondents: Mr. Raj Panjwani, Sr. Advocate alongwith Mr. Saurabh Rajpal, Advocate, for respondent no. 1-M/s SVC Venture and Lahri Builder.  
Ms. Sonali Malhotra, Advocate for respondent no. 2-MoEF&CC.  
Mr. Anil Grover, Sr. AAG alongwith Mr. Rahul Khurana, Advocate for respondent no. 3,4 and 5-HSPCB, Director, Town and Country Planning and District Magistrate, Faridabad.  
Mr. Vikram Singh, Deputy Commissioner, Faridabad through VC.  
Mr. Lalit Bazard, DTP (HQ), Department of Town & Country Planning, Ms. Renuka Singh, DTP, Faridabad, Department of Town & Country Planning and Mr. Raj Kumar, DCF, Faridabad, Department of Forest, Haryana in person.

**Application is registered based on complaint received by Post.**

**ORDER**

1. Grievance in the application by Advocate Parul Bawa is regarding unauthorized cutting of 50-60 years old trees in the forest land comprised in Khasra no. 370 near Green Field Colony, Village Sarai Khawaja, Faridabad, Haryana falling under Arawali Hills by M/S SVC Ventures and Lahari Builders. It is submitted that earlier the builders had cut the trees in the forest. With the intervention of the local residents, FIR bearing no. 24/2020

was registered against them. However taking advantage of the pandemic, they have cut the trees in the forest adversely affecting the environment, residents of nearby area as well as the animals in the forest. It is further submitted that as per order dated 05.03.2019 passed in **O.A. No. 407/2017 titled as M/s Monika Industries Vs. Rajasthan State Pollution Control Board** this Tribunal has declared the area in question as 'Deemed Forest Area' and therefore no construction can be carried out by the Project Proponent-M/s SVC Ventures and Lahari Builders.

2. Vide order dated 02.02.2022, this Tribunal constituted a Joint Committee comprising of the Principal Chief Conservator of Forest (HoFF), State of Haryana and the District Magistrate-Faridabad and directed the same to submit factual and action taken report within three months. The relevant part of the order reads as under:-

*“Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint Committee of the Principal Chief Conservator of Forest (HoFF), State of Haryana and the District Magistrate-Faridabad. The District Magistrate, Faridabad will be the Nodal agency for coordination and compliance. The joint Committee may meet within four weeks and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF...”*

3. In compliance thereof, the District Magistrate, Faridabad submitted report dated 28.04.2022 vide E-mail dated 28.04.2022. The relevant part of the report is reproduced as under:-

**“Action taken report by way of affidavit of Jitender Yadav, IAS, District Mgistrate, Faridabad in compliance of order dated 02.02.2022.**

X X X X X X X

*3. That in compliance of the above order of the Hon'ble Tribunal a Committee comprising SDM (Badkhal), Range Forest Officer, Faridabad and ATP (P), Faridabad was constituted to visit the*

site in question to verify the allegations made in the complaint to visit the site in question to verify the allegations made in the complaint vide Memo No. LFA/2022/131-33 dated 21.02.22. A copy of the said letter dated 21.02.2022 is annexed herewith as Annexure – R/1.

4. That it is submitted that SDM (Badkhal) in its report dated 29.03.2020 stated as follow:

- a. SDM (Badkhal), Range Forest Officer and ATP(P) along with the revenue officials jointly visited the spot on 11.03.2022. Reports of Tehsildar, Badkhal and Range Forest Officer were submitted to SDM Badkhal who forwarded the reports to the deponent. However, as the report of the Range Forest Officer was not found lucid so a coherent report was sought from him.
- b. It was reported by Tehsildar, Badkhal that as per revenue record ownership of M/S SVC & Lahari partner Mustil No.70//6(8-0), 7/2(7-9), 8/2(7-9), 9/1(1-13), 12/2(1-13), 13(8-0), 14(8-0), 15(8-0), 17/2,(7-10), 18(8-0),19/1 (1-13) total raqba 67K-7M, vill. Sarai Khwaja, Tehsil Badkhal, District Faridabad vests with S. Lakshman Rao s/o Shreedhar & Shri Niwas Rai s/o Venkateshwar Rao.
- c. Range Forest Officer (Regional), Faridabad has reported that on spot inspection of M/S SVC Ventures and Lahari Builders situated at Green Field it was found that no new trees have been cut at the spot. At the site in question an old road and some structures are there. That earlier an ayurvedic factory used to run there. Section 4 and Section 5 of the PLPA, 1900 is not applicable at the site in question. That the said spot neither falls under reserved forest nor under protected forest. General Section 4 of the PLPA, 1900 is applicable there according to which cutting of any kind of trees is prohibited unless permission from Divisional Forest Officer, Faridabad is obtained. That the site in question has been notified as Gair-Mumkin Pahar. That this company had cut trees on dated 13.01.2020 without seeking permission from the competent authority consequently Forest Department got Forest Offence Report No.100/0452 dated 13.01.2020 registered against it whose prosecution case was also filed in the Hon'ble Environment Court as well. That for the said illegal cutting activity F.I.R. No.24/2020 has also been lodged by the department in police station, Surajkund. A list of standing trees on the spot has also been prepared and these trees are marked as well. Marking list of such trees on the site in question is enclosed. A copy of the said report 29.03.2022 & 25.04.2022 is annexed herewith as Annexure-R2 and R3 respectively.

5. That it is humbly submitted that on joint inspection of the site in question it is found that no new trees have been cut from

*the site. The site in question is notified as Gair Mumkin Pahar and all the standing trees have been marked and listed.”*

4. Subsequently, the District Magistrate, Faridabad submitted supplementary report dated 05.08.2022 vide email dated 05.08.2022.

The relevant part of the report is reproduced as under:

**“Supplementary Action taken report of Jitender Yadav, IAS, District Magistrate, Faridabad in compliance of Order dated 02.02.2022.**

X X X X X X X X

3. *That it is submitted that a committee constituting SDM (Badkhal), Range Forest Officer, Faridabad and ATP(P), Faridabad was constituted to visit the site in question to verify the allegations made in the complaint dated 21.02.2022.*

4. *SDM (Badhal) in its report dated 29.03.2022 & Range Forest Officer(Regional) vide its report dated 25.04.2022 had stated as flow:*

a. *SDM (Badkhal), Range Forest Officer and ATP(P) alongwith the revenue officials jointly visited the spot on I 1,03,2022, Reports of Tehsildar, Badkhal and Range Forest Officer were submitted to SDM Badkhal who forwarded the reports to the deponent. It was reported by Tehsildar, Badkhal that as per revenue record ownership of M/s SVC & Lahari partner Mustil No.70//6(8-0), 7/2(7-9), 8/2(7-9), 9/1(1-13), 12/2(1-13), 13(8-0),14(8-0),15(8-0), 17/2(7-10),18(8-0),19/1(1-13) total raqba 67K-7M, vill. Sarai Khwaja, Tehsil Badkhal, District Faridabad vests with S. Lakshman Rao s/o Shreedhar & Shri Niwas Rai s/o Venkateshwar rao,*

b. *Range Forest Officer (Regional), Faridabad has reported that on spot inspection of M/s SVC Ventures and Lahari Builders situated at Green Field it was found that no new trees have been cut at the spot. At the site in question an old road and some structures are there. That earlier an Ayurvedic Factory used to run there. Section 4 and Section 5 of the PLPA, 1900 is not applicable at the site in question. The said spot neither falls under reserved forest nor under protected forest. General Section 4 of the PLPA, 1900 is applicable there according to which cutting of any kind of trees is prohibited unless permission from Divisional Forest Officer, Faridabad is obtained. That the site in question has been notified as Gair Mumkin Pahar. That this company had cut trees on dated 13.01.2020 without seeking permission from the competent authority consequently Forest Department got Forest Offence Report No.100/0452 dated 13.01.2020 registered against it*

*whose prosecution case was also filed in the Hon'ble Environment Court as well. That for the said illegal cutting activity F.I.R. No.24/2020 has also been lodged by the Department in Police Station, Surajkund. A list of standing trees on the spot has also been prepared and these trees are marked as well. Marking list of such trees on the site in question is enclosed. Copies of the said reports dated 29.03.2022 and 25.04.2022 are annexed herewith as ANNEXURE-R/1 & ANNEXURE-R/2 respectively.*

*5. However, the report submitted was not coherent and comprehensive, therefore, additional factual reports were sought from the District Town Planner, Faridabad (Planning) and Deputy Conservator of Forest, Faridabad.*

*6. That District Town Planner, Faridabad (Planning) vide Memo No. 4269 dated 23.06.2020 submitted a report regarding the issuance of LOI for developing residential plotted colony on the said land inspite of being under Natural Conservation Zone summarized as follow:*

*i. A brief comprehension of the overall concept of NCZ introduced in the Regional plan — 2021AD (hereinafter referred to as RP-2021), notified in the year 2005 and the facts relating to evolution of concept of NCZ, its components and the subsequent efforts/deliberations held for its identifications on ground were spelled out in the said report.*

*ii. It was further stated that as per the RP-2021, the impugned site falls under NCZ. However, as per the report of District Level Sub Committee, the same has not been included in the area under NCZ in District Faridabad as the same does not fall under any of the aforementioned categories prescribed as NCZ in the RP-2021.*

*iii. With respect to license issued it was intimated that the License no. 50 of 2022 issued vide DTCP memo no. 11246 dated 25.04.2022 has been granted for area measuring 5.00625 (impugned Land) with the following condition imposed on the developer:*

*"That the final decision of State Level Committee on recommendation of District Level Committee regarding inclusion / exclusion of applied land from NCZ category shall be binding upon you and you shall abide by the same."*

*A copy of the said report dated 23.06.2022 is annexed herewith as ANNEXURE-R/3.*

*7. That vide Memo No. 550 dated 04.08.2022, Dy. Conservator of Forests, Faridabad reported as follow :-*

i. The area under consideration in OA No.69/2022 is recorded as Gair Mumkin Pahar in revenue estate of Sarai Khawaja and is closed under General Section 4 of PLPA where felling of trees require prior permission of DFO. As per enumeration undertaken there are 153 trees of various species standing on the said land.

ii. In O.A No. 407 of 2017, the Hon'ble NGT vide order dated 05-03-2019 has declared the land under consideration in said matter as a deemed forest. However, this order of the Hon'ble NGT has been challenged in the Hon'ble Supreme Court in C.A. No.4977 of 2019 in the matter of M/s Ajay Enterprises Pvt Ltd V/s Lt. Col. (Retd.) Sarvadaman Oberoi and others.

iii. It is further submitted that Hon'ble Supreme court in the said matter vide its order dated 08.04.2022 directed as under:-

*"List these matters after the pronouncement of judgment in SLP (C) No. 10294 of 2013 and connected cases in the following week."*

*The copy of the said Report dated 04.08.2022 is annexed herewith as ANNEXURE R/4.*

8. That it is worthwhile to mention here that SLP (C) No. 10294 of 2013 mentioned in order dated 08.04.2022 (referred in above Para No.7(iii)) is actually Civil Appeal (CA) No.10294 of 2013. Judgment in the said matter has been pronounced on 21.07.2022.

*The C.A. No.4977 of 2019 in the matter of M/s Ajay Enterprises Pvt. Ltd V/s Lt. Col. (Retd.) Sarvadaman Oberoi is pending alongwith CA No.5067 of 2019 (State of Haryana V/s Lt. Col. (Retd.) Sarvadaman Oberoi) before the Hon'ble Supreme Court of India. Both the appeals have been filed against order dated 5.3.2019 passed by this Hon'ble Tribunal in O.A No. 407 of 2017. Hon'ble Supreme Court of India vide interim order dated 12.7.2019, has directed that there shall be no cancellation of any permission granted in the meanwhile. Copy of order dated 12.7.2019 passed by Hon'ble Supreme Court of India is annexed herewith as ANNEXURE R/5. "*

5. Mr. Rahul Kurana, Advocate, who appeared for the District Magistrate and Divisional Forest Officer, Faridabad on 08.08.2022, filed a copy of order dated 06.07.2022 passed by The Director, Town and Country Planning, Haryana whereby license no. 50/2022 dated 02.04.2022 granted to M/s SVC Ventures and Lahari Builders for developing affordable residential plotted colony under Deen Dayal Awas Yojna (DDAY) Policy-2016 on the land in

question was suspended till the finalization of the issue of NCZ in District Faridabad.

6. Vide order dated 08.08.2022, notices were ordered to be issued to the Project Proponent- M/s SVC Ventures and Lahari Builders, Regional Office of MoEF & CC, State PCB, Director, Town and Country Planning, Haryana and District Magistrate, Faridabad and personal appearance of District Magistrate, Faridabad, Divisional Forest Officer, Faridabad and concerned Senior Officer from the office of Director, Town and Country Planning, Haryana dealing with the matter and District Town Planner, Faridabad was also ordered.

7. As per office report, notices on the above said respondents have been duly served.

8. Reply dated 09.09.2022 has been filed on behalf of respondent no. 1- M/S SVC Ventures and Lahari Builders vide E-mail dated 12.09.2022. Affidavit dated 13.09.2022 sworn by the Director General, Town and Country Planning has been filed vide email dated 13.09.2022.

9. Further Action Taken Report by way of Affidavit dated 06.09.2022 of District Magistrate, Faridabad has also been filed vide email dated 13.09.2022. The relevant part of the report is reproduced as under:

*“ 4. That it is submitted that in furtherance of aforementioned order of the Hon'ble Tribunal, on 16.08.2022, the then District Magistrate visited the site in question along with District Town Planner-Faridabad, District Forest Officer-Faridabad and the Sub Divisional Magistrate (Badkhal) with Chowki Incharge, Green Field Colony Faridabad and no activity regarding the development works was observed.*

*5. Detailed reports were sought from District Town Planner, Faridabad (Planning) and Deputy Conservator of Forest with respect to the observations made in the aforementioned Order dated 08.08.2022 by this Hon'ble Tribunal. That vide Memo No. 5432 dated 22.08.2022 and Memo No. 605 dated 22.08.2022 respectively (Copy enclosed as Annexure R/1 and R/2), DTP (Planning) and DFO reported as follow:*

i. On 16.08.2022, a joint visit has been conducted with the then Deputy Commissioner (Faridabad), District Forest Officer (Faridabad) and the Sub Divisional Magistrate, Badkhal along with Chowki Incharge, Green Field Colony, Faridabad and no activity regarding work has been observed.

ii. The impugned land mentioned in the subjected complaint is bearing khasra no. 70-M/s SVC Venture Et Lahari Builders. It is informed that out of the total impugned land, license bearing no. 50 of 2022 dated 22.04.2022 was granted on land bearing khasra no. 70// 8/2 (3-12), 9/1 (1-13), 12/2 (1-13), 13 (8-0), 14 (8 0), 17/2 (7-10), 18 (8-0), 19/1 (1-13), measuring 5.00625 acres in Village Sarai Khawaja to M/s SVC Et Lahari. As per the joint inspection conducted, the entire area including the licensed land has been bounded by approx 6 ft. high boundary wall and partly with sheet fencing. The license granted land has been demarcated with burji and toe wall as per the approved area and Layout Plan. The sewer network has been laid partly in the license granted land (approx 418 Rmt. Stretch). The road network has been demarcated, however, no earth filling and WBM (Water Bound Macadam) has been done. No construction has been raised on any of the license granted demarcated site. No development activity has been observed in the area beyond the license granted land except a site office measuring approx 165.85 Sqm. has been raised. The site photographs depicting the said status on the layout plan of license granted colony and the satellite imagery of impugned land with key location of respective photographs are enclosed herewith(copy enclosed as Annexure R/3).

iii. The area under consideration in OA No. 69/2022 is recorded as GairMumkinPahar in revenue estate of Sarai khawaja and closed under Section 4 a 5 PLPA where felling of trees require prior permission of DFO.

The land under consideration in O.A. No. 407 of 2017, the Hon'ble NGT vide their Order dated 05.03.2019 has declared the land under consideration as a deemed forest. However, this order of the Hon'ble NGT has been challenged in the Hon'ble Supreme Court in Civil Appeal No. 4977/2019 in the matter of M/s Ajay Enterprise Private Limits vs. Lt. Col(retd.) Sarvodaman Oberoi and others.

It is further submitted that Hon'ble Supreme Court in the said matter vide its Order dated 08.04.2022 directed as under:-

"List these matters after the pronouncement of judgment in SLP NO. 10294 of 2013 and connected cases in the following week."

The judgment in the connected relevant case has been pronounced by the Hon'ble Supreme Court and now the matter of M/s Ajay Enterprise Pvt. Ltd. will be heard and decided. Furthermore, as per the report submitted by Dy. Conservator of Forest, at present there is no approved definition of deemed forest.

iv. Regarding the creation of third party rights, it is informed that the information regarding the same was sought from Tehsildar, Badkhal and the project proponent/licensee vide this office memo no. 5280-84 dated 09.08.2022. As per the information received vide Tehsildar memo no. 1103 dated 16.08.2022, the impugned land is under the ownership of project proponent i.e. M/s SVC EtLahari and no further registration of any sale deed has been executed in the said land. As per the report submitted by the project proponent vide letter received on 18.08.2022, no third party rights have been informed to be created by said licensee in the earlier license granted project area (Copy enclosed as Annexure R/4).

v. The needful instructions have been given to the project proponent to not carry out any further development works and to not create any third party rights in the project vide this office Endst. No. 5284 Dated 09.08.2022. The site is being got regularly inspected and as per site report, no development activity has been reported (Copy enclosed as Annexure R/5).

vi. For alleged felling of trees, Forest Offence Report(FOR) No. 0452/100 dated 13.01.2022 has been registered and case has been filed before Special Environment Court, Faridabad and FIR No. 24/2020 has been registered. With respect to the FOR No. 0452/100, it is reported by Dy. Conservator Forest, Faridabad vide Memo No. 807 dated 12.09.2022 that total no. of trees found cut on the spot are as follow:-

- a. 448 -Undersize Miscellaneous Species
- b. 01 - Safeda
- c. 43 - Miscellaneous Species.

As prescribed in report total value and compensation amount of these trees are Rs. 1,85,438/-.

It is intimated by SHO, PS-Surajkund, Faridabad vide letter dated 07.09.2022 against FIR No. 24/2020, case no. 42/2021 is pending in the Hon'ble SPL Environment Court Faridabad and is listed on 03.10.2022 for supplying copy of challan as well as consideration on charge”

Copies of the said reports dated 12.09.2022 dt dated 07.09.2022 enclosed as Annexure R/6 Et Annexure R/7.

6. That the deponent also visited the impugned land personally on 05.09.2022 with DTP(Planning), Deputy Conservator of Forest, SDM (Badkhal) and other revenue officials and found the status of the impugned site is same as observed the previous District Magistrate in the preceding paras.
7. That it is humbly submitted that on joint inspection of the site in question, it was found that no developmental activities have been carried out. No new trees have been cut from the site. Vide Memo No. LFA-II/2022/932-35 dated 24.08.2022, instructions have been issued to the concerned official/persons to ensure that no development work shall be taken up at the impugned site, no standing trees shall be cut and no third party rights be created in the project on the basis of licence in question. In addition to above

*instructions, the Commissioner of Police has also been requested to direct the Chowki Incharge to make regular inspections at the site in question. Copies of the said letters dated 24.08.2022 and dated 06.09.2022 are annexed herewith as ANNEXURE-R/8 Et ANNEXURE-R/9 respectively.”*

10. None has appeared for the applicant. We have heard learned counsel for the respondents and gone through the record.

11. Admittedly, the area under consideration in OA No. 69/2022 is recorded as Gair Mumkin Pahar in revenue estate of Sarai Khawaja. The same does not fall under any reserved or protected forest. No specific notification under section 4 or 5 of the Punjab Land Preservation Act, 1900 has been issued in respect of the same. In view of applicability of section 4 of the Punjab Land Preservation Act, 1900, there is restriction of felling of trees without prior permission of DFO. This Tribunal had vide order dated 05.03.2019 passed in O.A. No. 407 of 2017 had declared the land under consideration as a deemed forest but the above said order was challenged by filing Civil Appeal No. 4977/2019 titled as M/s Ajay Enterprise Private Limits vs. Lt. Col (retd.) Sarvdaman Oberoi and others and Civil Appeal No. 17135/2019 titled as State of Haryana Vs. Lt. Col (retd.) Sarvdaman Oberoi and others before Hon'ble Supreme Court. Hon'ble Supreme Court vide Order dated 08.04.2022 directed the above said appeal to be listed after the pronouncement of judgment in SLP NO. 10294 of 2013. The judgment in the connected in SLP NO. 10294 of 2013 has been pronounced by the Hon'ble Supreme Court on 21.07.2022 but Civil Appeal No. 4977/2019 titled as M/s Ajay Enterprise Private Limits vs. Lt. Col (retd.) Sarvdaman Oberoi and others and Civil Appeal No. 17135/2019 titled as State of Haryana Vs. Lt. Col (retd.) Sarvdaman Oberoi and others are yet to be decided.

12. Earlier the land in question in the present case was being used since early 60's by Mr. Maharishi Ayurveda Product Private Limited for the manufacture of Ayurvedic, Unani and Siddha Drug. Subsequently, factory in

the name of M/s Age of Enlightenment of publication was registered in the land in question. License in favour of M/s Maharishi Ayurveda Product Private Limited was extended till 31.12.2016. Respondent no. 1 submitted applications for grant of license on the total land measuring of 8.41 acers which was rejected by the Town and Country Planning Department vide memo dated 29.11.2013 and 02.06.2016. Respondent no. 1 again applied for grant of license for setting up of affordable residential colony on land measuring 5.01 acers but subsequently changed its request vide letter dated 07.09.2021 and applied for license for setting up of affordable residential plotted colony on land measuring 5.00625 acers under Deen Dyal Jan Aawas Yojna Scheme 2016 (DDJY Scheme). License no. 50 of 2022 was issued with conditions which including the following conditions:-

*“ That the final decision of state level committee on the recommendation of District Level Sub Committee regarding inclusion/exclusion of applied and from NCZ category shall be binding upon you and you shall abide by the same. In case of any decision of state level committee contrary to recommendation of District Level Committee, the license shall be withdrawn and no claim, what so ever, shall be entertained”*

Due to the above said condition, the HARERA Punchkula did not register the Project of respondent no. 1. On request of respondent no. 1 the above said condition was partly modified as under: -

*“ That you shall abide by the final outcome of the decision taken on the issue of NCZ as per the recommendation of State Level Committee regarding the exclusion site from NCZ pocket.”*

Even the modified condition was not considered by HARERA Punchkula and application of respondent no. 1 for registration of the project is also pending with the HARERA Punchkula.

13. It may be observed here that License No. 50 of 2022 issued in favour of respondent no. 1 has been suspended by the Director General, Town and

Country Planning vide order dated 06.07.2022 till the finalization of the issue of NCT in District Faridabad. The relevant part of the order reads as under:-

*“7. The ground trothing recommendations of DLSC at Faridabad are yet to be accepted by the SLC (NCZ) and approved by the Government on the lines as decided in the above mentioned districts. Hence, the NCZ areas are yet to attain finality for the said district.*

*8. In view of above facts, the matter has been re-examined observed that the finalization of areas under NCZ in District Faridabad is likely to take time. Therefore, license no. 50 of 2022 dated 22.04.2022 is hereby suspended till the finalization of the issue of NCZ in District Faridabad.”*

14. Respondent no. 1 has submitted in its reply that respondent no. 1 was applying to various Authority/Department for requisite approvals/permission and till date did not create third party rights in absence of the requisite permissions. In his Action Taken Report dated 13.09.2022 District Magistrate, Faridabad has also mentioned that as per the information received vide Tehsildar memo no. 1103 dated 16.08.2022, the impugned land is under the ownership of project proponent i.e. M/s SVC Ventures and Lahari Builder and no further registration of any sale deed has been executed in the said land and that as per the report submitted by the project proponent vide letter received on 18.08.2022, no third party rights have been created by said licensee under the license granted for the project area.

15. In his Action Taken Report, the District Magistrate, Faridabad has also mentioned that instructions have been issued to the concerned official/persons to ensure that no development work shall be taken up at the impugned site, no standing trees shall be cut and no third party rights be created in the project on the basis of licence in question. In addition to above instructions, the Commissioner of Police has also been requested to direct the Chowki Incharge to make regular inspections at the site in question.

16. In these facts and circumstances of the case, we are of the considered view that no further intervention by this Tribunal in exercise of the

jurisdiction under section I of the National Green Tribunal Act, 2010 on the present application is warranted at this stage and the application is disposed of accordingly.

17. However, any of the parties having any grievance at any subsequent stage shall be at liberty to move this Tribunal for further directions in the matter as may be considered necessary.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

September 14, 2022  
AG